

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL AT CHENNAI (SZ)**ORIGINAL APPLICATION No. 161 OF 2021****BETWEEN**

TRIBUNAL ON ITS OWN MOTION

UNDER THE CAPTION PENALISE COMPANY FOR DUMPING TOXIC WASTE IN KODAIKANAL : ACTIVISTS AND HUL BEGINS SOIL- REMEDIATION WORKS IN KODAIKANAL

Versus

1. THE CHIEF SECRETARY TO GOVT. OF TAMIL NADU
2. THE CHAIRMAN CENTRAL POLLUTION CONTROL BOARD
3. THE SECRETARY TO GOVT. OF TAMIL NADU DEPARTMENT OF ENVIRONMENT CLIMATE CHANGE & FORESTS
4. THE CHAIRMAN TAMIL NADU POLLUTION CONTROL BOARD
5. HINDUSTAN UNILEVER LIMITED (HUL) REP. BY ITS CHAIRMAN & MANAGING DIRECTOR
6. THE DISTRICT COLLECTOR DINDIGUL DISTRICT

... Respondents

**TYPEDSET OF DOCUMENTS FILED ON BEHALF OF THE 5TH RESPONDENT
(Hindustan Unilever Limited)**

[VOLUME – 1]

S.No.	Date	Description	Pg. No.
1.		Tabulated list of Expert Study Reports undertaken	1
2.		Tabulated list of Permissions Obtained by HUL for the purposes of carrying out Soil Remediation Study Reports undertaken	2
3.	27.02.2006	Letter issued by TNPCB to HUL to commence decontamination work	7
4.	27.03.2006	Letter from TNPCB to NEERI granting permission to carry out trial test on soil so as to prepare and submit the protocol to SCMC	8
5.	29.04.2015	CPCB letter to TNPCB wherein CPCB agrees with the reports of NEERI and IIT and agreeing to the soil remediation criteria as 20 mg/kg, and directs undertaking detailed site assessment in PambarShola forest, Pambar River and Vagai River	9

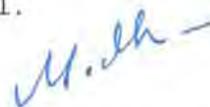
S.No.	Date	Description	Pg. No.
6.	12.07.2016	High Court order in WP 4586 of 2006 filed by Nityanand Jayaraman, directing TNPCB to examine the issue of granting clearance certificate and issue the same to HLL within a period of 4 weeks.	11
7.	30.12.2016	TNPCB granted permission to HLL for preparatory work and trial runs	14
8.	20.04.2017	Order passed NGT (SZ) permitting the preparatory works for Soil Remediation as well as Trial Run, with a further direction for monitoring the same by SEC, TNPCB and CPCB and in addition, the Local Body and LAEC to be associated and at every point of time when samples are collected and analysed	17
9.	02.04.2018	Order of NGT transferring petition to Principal Bench	20
10.	04.06.2018	Permission to commence Soil Remediation Work given by TNPCB	21
11.	01.08.2018	Order passed by NGT (Principal Bench) directing CPCB constituting to obtain an expert opinion in the matter from any institute having expertise in mercury contamination. The Central Pollution Control Board may also examine the trial results undertaken by NEERI	25
12.	03.10.2018	Expert opinion submitted by CPCB based on the report of the 8 member Expert Committee comprising of : <ul style="list-style-type: none"> i. Professor from IIT Bombay ii. Professor from IIT Delhi iii. Professor from IIT Delhi iv. Professor from IIT Madras v. Chief Scientist of NEERI Nagpur vi. Sr. Principal Scientist of IITR-CSIR Lucknow vii. Sr. Scientist of AIIMS viii. Scientist-E of Indian Council of Medical Research 	28
13.	05.10.2018	Letter from Executive Engineer, Public Works Department regarding grant of No-Objection Certificate	34
14.	11.10.2018	Geotechnical Report for soil remediation and civil work recommending to go ahead with the remediation process	35
15.	01.11.2018	Final Order passed by the NGT (Principal Bench) in Appl. No.22 of 2017	39
16.	23.01.2019	No-Objection Certificate from Chief Engineer, Agricultural Engineering Department	44

S.No.	Date	Description	Pg. No.
17.	25.01.2019	No-Objection Certificate issued by District Forest Officer for Soil Remediation Works	47
18.	31.01.2019	Letter from Kodaikanal Municipal Corporation to Town Planning Authority, Madurai	50
19.	07.02.2019	Minutes of SEC meeting inter-alia recommending removal of trees	61
20.	15.02.2019	Letter from District Environmental Engineer, TNPCB to Commissioner, Kodaikanal Municipality permitting Soil Remediation Works	56
21.	15.02.2019	Director, Town Planning – Letter to Commissioner, Town Planning	57
22.	20.02.2019	No-Objection Certificate issued by Hill Area Conservation Authority	59
23.	05.03.2019	Order passed by the Hon'ble Supreme Court of India confirming the order of NGT	60
24.	11.03.2019	Approvals for Drawings under the Factories Act and the Tamilnadu Factories Rules given by the Directorate of Industrial Safety and Health	62
25.	13.03.2019	Single line Diagram Approvals for Electrical Installations given by TANGEDCO	64
26.	29.04.2019	Registration Certificate under Contract Labour Act, 1970 and Tamil Nadu Contract Labour Rules, 1975 issued by the Directorate of Industrial Safety and Health	68
27.	31.05.2019	Letter from Town Planning Directorate - Approval for carrying out Soil Remediation Trials along with NOC from Agriculture Department and notes from other authorities	75
28.	10.05.2019	Permission for entering and take samples in Reserve Forest along factory boundary	85
29.	05.08.2019	Renewal of Factory License for 2019 – 2022	87
30.	18.10.2019	Approval of District Collector for Tree Removal to enable Soil Remediation	90
31.	13.12.2019	Approval of District Forest Officer for Tree Removal to enable Soil Remediation	93
32.	13.01.2020	Permission for Pambar Shola Study by NEERI – Pre MonsoOn	99
33.	31.01.2020	District Collector permission use of heavy vehicles from 01.02.2020 to 31.01.2021	101
34.	17.03.2020	Consent to Establishment given by TNPCB under Air Act	103
35.	17.03.2020	Consent to Establishment given by TNPCB under Water Act	109
36.	28.12.2020	Consent to Operate under Air Act – Phase 1	115

S.No.	Date	Description	Pg. No.
37.	28.12.2020	Consent to Operate under Water Act – Phase 1	121
38.	25.01.2021	Approval from Geology and Mining for use of heavy machinery	128
39.	03.03.2021	Permission for Pambar Shola Study by NEERI – Post Monson	130
40.	09.03.2021	No-Objection Certificate from Department of Public Health & Preventive Medicine	138
41.	25.03.2021	Permission/No-Objection Certificate from Kodaikanal Municipal Corporation for conducting Soil Remediation and Associated Civil Work	141
42.	05.05.2021	Consent to Operate given by TNPCB under Air Act – Full Scale	144
43.	05.05.2021	Consent to Operate given by TNPCB for Full Scale Remediation	151
44.	11.05.2021	Approval for commissioning of Electrical Installations given by TANGEDCO	158
45.	15.05.2021	Additional demand for testing	167
46.	24.06.2021	Paper Article in Deccan Chronicle at the instance of NavrozMody	171
47.	25.06.2021	Paper Article in Indian Express at the instance of Nityanand Jayaraman	172
48.	10.08.2021	Hazardous Waste management authorisation issued by TNPCB	173

All the above documents are certified to be true copies.

Dated at Chennai on this the 30th day of August 2021.



Counsel for the 5th Respondent (HUL)

LIST OF EXPERT REPORTS

S No	Description	Institutions / Agency	Dated
1	Environmental Site Assessment and Risk Assessment for Mercury	URS Dames & Moore	May 2002
2	Remedial Action Plan - Site Remediation	URS Dames & Moore	May 2002
3	Health & Safety Plan - Site Remediation	URS Dames & Moore	May 2002
4	Total Mercury content in sediment, surface water & Fish samples drawn from area surrounding Kodaikanal	ERM	June 2005
5	Site Specific Target Level determination	NEERI & ERM	September 2006
6	Protocol for remediation of mercury contaminated site	NEERI	February 2007
7	Detailed mercury delineation in impacted soils	ERM	2009 / 2010
8	Report on Site Specific Cleanup Standards for HUL's mercury thermometer manufacturing factory at Kodaikanal, Tamil Nadu	Indian Institute of Technology, Delhi	October 2010
9	Report on Study soil conservation while undertaking and soil remediation process in mercury contaminated site of Hindustan Unilever Ltd., Kodaikanal	Central Soil and Water Conservation Research & Training Institute, Ooty	October 2010
10	Plant protection measures during decontamination process of mercury polluted soil at HUL, Kodaikanal	National Botanical Research Institute, Lucknow	May 2010
11	Assessment of Mercury Levels in Soil, Sediment and water samples from the Off-site Area of Hindustan Unilever Limited Factory (HUL), Kodaikanal, Tamil Nadu	NEERI	October 2015
12	Expert opinion on the standard of 20 mg/kg adopted after examining the trial results undertaken by NEERI	8 member committee constituted by CPCB as directed by NGT	October 2018

LIST OF PERMISSIONS GRANTED TO HINDUSTAN UNILEVER LIMITED

Sr. No	Date	Description
1.	29 th September 2004	Report of the Supreme Court Monitoring Committee (SCMC), issuing directions on remediation and decontamination of plant & machinery at the site, post visiting the site
2.	27 th March 2006	TNPCB provides permission to carry out soil decontamination trials at the site and submit the protocol to the SCMC
3.	20 th August 2007	TNPCB's letter informing the clean-up criteria for soil remediation as being less than or equal to 20 mg/kg for 95% of the samples analysed and 25 mg/kg for 5% of samples analysed
4.	7 th December 2007	TNPCB's letter issuing in-principle clearance to undertake preparatory activities for carrying out the soil remediation
5.	19 th June 2008	TNPCB's letter granting HUL permission for remediation to commence and again set the remediation criteria of soil remediation criteria of 20mg/kg with 95% level of confidence and maximum of 25mg/kg of mercury concentration in soil
6.	5 th October 2010	TNPCB's letter instructing HUL to stop the work related to soil remediation
7.	30 th December 2016	TNPCB's letter granting permission to HUL for soil remediation trials and preparatory works
8.	25 th January 2017	Letter issued by the Commissioner, Kodaikanal Municipality to: <ol style="list-style-type: none"> 1. The District Forest Officer (DFO), Kodaikanal; 2. Executive Engineer, Agricultural Engineering, Dindigul; 3. Fire Officer, Kodaikanal; 4. Assistant Director, Geotechnical Centre, Dindigul; 5. District Environmental Engineer, TNPCB, Dindigul seeking NOC for commencement of soil remediation trials and preparatory works

Sr. No	Date	Description
9.	10 th February 2017	The Executive Engineer, Agricultural Engineering - Dindigul's letter to the Chief Engineer, Agricultural Engineering granting NOC for soil remediation trials and building repairs
10.	13 th February 2017	The District Fire & Rescue Service, Dindigul's letter granting NOC for soil remediation process
11.	15 th February 2017	DFO's letter to the Commissioner, Kodaikanal Municipality granting NOC for commencement of soil remediation trials and preparatory works
12.	20 th February 2017	The Assistant Director, Geotechnical Center, Dindigul's letter to the Commissioner, Kodaikanal Municipality containing the inspection report in respect of the soil remediation trials and building repairs work alongwith a set of recommendations
13.	22 nd February 2017	The Commissioner, Kodaikanal Municipality's letter to the Deputy Director, Town & Country Planning, Madurai forwarding all the NOC's received
14.	3 rd March 2017	The Director, Industrial Safety & Health, Chennai's letter granting approval of the factory layout drawing for installation of soil remediation machinery
15.	5 th April 2017	DFO's letter to the Chief Conservator of Forests granting NOC for HUL undertaking building repairs
16.	12 th April 2017	The Chief Engineer, Agricultural Engineering' letter to the Director, Town & Country Planning, Chennai granting NOC for soil remediation trial and building repairs
17.	20 th April 2017	The Principal Chief Conservatory of Forests to Director, Town & Country Planning, Chennai granting NOC for HUL to undertake building repairs
18.	9 th May 2017	Extract of Minutes of the Hill Area Conservation Authority (HACA) meeting held on 20 th April 2017, granting approval for soil remediation and carrying out repairs to the existing buildings to HUL
19.	17 th May 2017	The Deputy Commissioner, Town & Country Planning, Madurai's letter to the Commissioner, Kodaikanal Municipality attaching the HACA approval and directing that the grant of permission for soil remediation trials and repair works

4

Sr. No	Date	Description
20.	6 th June 2017	The Commissioner, Kodaikanal Municipality's letter to HUL granting permission for soil remediation trials and repair works
21.	1 st August 2017	The Electrical Inspector, Dindigul's letter granting approval to commission the electrical installation
22.	4 th June 2018	TNPCB's letter to HUL granting permission to commence soil remediation and associated civil work
23.	3 rd August 2018	The Commissioner, Kodaikanal Municipality's letter to: <ol style="list-style-type: none">1. District Forest Officer, Kodaikanal;2. Executive Engineer, Agricultural Engineering, Kodaikanal;3. Executive Engineer, Water Resources Department, Periyakullam;4. Assistant Director, Geotechnical Centre, Dindigul;5. District Environmental Engineer, TNPCB, Dindigul seeking NOC for commencement of soil remediation and associated civil works
24.	5 th October 2018	The Executive Engineer, Water Resources Department, Periyakullam's letter to the Commissioner, Kodaikanal Municipality stating that NOC is not required
25.	11 th October 2018	The Assistant Director, Geotechnical Centre, Dindigul's letter to the Commissioner, Kodaikanal Municipality containing the inspection report in respect of the soil remediation and associated civil work along with a set of recommendations
26.	23 rd January 2019	The Chief Engineer, Agricultural Engineering, Chennai's letter to the Commissioner, Town & Country Planning, Chennai approving soil remediation and associated civil works subject to provided conditions
27.	25 th January 2019	District Forest Officer, Dindigul's letter to the Principal Chief Conservator of Forests, Chennai recommending to provide clearance for soil remediation and associated civil works
28.	31 st January 2019	Letter from Kodaikanal Municipal Corporation to Town Planning Authority, Madurai

Sr. No	Date	Description
29.	15 th February 2019	The District Environmental Engineer, TNPCB, Dindigul's letter to the Commissioner, Kodaikanal Municipality informing that TNPCB had already given permission to HUL for carrying out soil remediation and associated civil works
30.	15 th February 2019	The Deputy Director, Town & Country Planning, Madurai's letter to the Director, Town & Country Planning, Chennai forwarding all the NOC's received along with a note of approval from the District Collector, Dindigul
31.	20 th February 2019	No-Objection Certificate issued by Hill Area Conservation Authority
32.	27 th February 2019	Extract of Minutes of the Hill Area Conservation Authority (HACA) meeting held on 20 th February 2019, recommending the proposal for soil remediation and associated civil works
33.	13 th March 2019	Single line Diagram Approvals for Electrical Installations
34.	29 th April 2019	Registration Certificate under Contract Labour Act, 1970 and Tamil Nadu Contract Labour Rules, 1975
35.	10 th May 2019	Permission to undertake extensive site assessment in the Pambar Shola region as directed by the NGT in its order dated 01.11.2018
36.	10 th May 2019	Approvals for Drawings under the Factories Act and the Tamilnadu Factories Rules
37.	31 st May 2019	Letter from Town Planning Directorate - Approval for carrying out Soil Remediation Trials along with NOC from Agriculture Department and notes from other authorities
38.	10 th June 2019	NOC of Forest Department for Tree Removal to enable Soil Remediation
39.	2 nd August 2019	NOC of Thasildhar for Tree Removal to enable Soil Remediation
40.	5 th August 2019	Renewal of Factory License for 2019 – 2022
41.	18 th October 2019	Approval of District Collector for Tree Removal to enable Soil Remediation

6

Sr. No	Date	Description
42.	13 th December 2019	Permission granted by the District Forest Officer for cutting of 440 identified trees for carrying out the remediation work, as recommended by the Scientific Expert Committee of TNPCB and NEERI
43.	20 th December 2019	HACA clearance for soil remediation and associate civil work
44.	13 th January 2020	Permission for collecting samples from the PambarShola forest for the site assessment study
45.	31 st January 2020	District Collector permission use of heavy vehicles from 01.02.2020 to 31.01.2021
46.	17 th March 2020	Consent to Establish granted by TNPCB under the Air Act
47.	17 th March 2020	Consent to Establish granted by TNPCB under the Water Act
48.	28 th December 2020	Consent to Operate – Soil Washing granted by TNPCB under Air Act
49.	28 th December 2020	Consent to Operate – Soil Washing granted by TNPCB under Water Act
50.	25 th January 2021	District Collector permission use of heavy vehicles from 01.02.2021 to 31.01.2022
51.	3 rd March 2021	Extension of Permission for Site assessment & Collection of Soil, Water and Plant Samples from Pambar Shola & River
52.	5 th May 2021	Consent to Operate – Full Scale granted by TNPCB under Air Act
53.	5 th May 2021	Consent to Operate – Full Scale granted by TNPCB
54.	11 th May 2021	Approval for commissioning of Electrical Installations
55.	15 th May 2021	Additional demand for testing
56.	10 th August 2021	Permission for Hazardous Waste Authorisation granted



TAMILNADU POLLUTION CONTROL BOARD

<p>From Thiru K. Kumar, M.E. (Env. Engg.) District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No.44, 9th Cross Street, Thiruvalluvar Salai, Dindigul-624 003.</p>	<p>To The Factory Manager, M/s. Hindustan Lever Ltd., Thermometer Factory, Kodaikanal.</p>
---	--

Letter No: DEE/DGL/F-DG-210014/KKL/2005-2 dt 27.2.2006

Sir,

- Sub: TNPC Board - Industries - M/s Hindustan Lever Ltd., Thermometer Factory, Kodaikanal - Decontamination of Machineries - Reg.
- Ref: 1. T.O.Lr.No.DEE/DGL/F.210014/KKL/2005/dt. 17.2.2006.
2. Board's Standing Counsel Letter dt. 22.2.2006.

I invite your attention to the reference cited 2nd wherein Standing Counsel of Tamil Nadu Pollution Control Board has advised to restart the work. Hence you are requested to restart the activity of decontamination work from 28.2.2006. Schedule of decontamination work is enclosed herewith.

This may kindly be treated as most urgent.

The receipt of this letter may be acknowledged.


27/2/2006
District Environmental Engineer,
TNPC Board, Dindigul.

Encl: As above.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

From
Dr.T.Sekar,I.F.S.,
Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount Salai,
Guindy, Chennai-600 032

To
Dr.t.Chakrabarti,
Director- Grade Scientist & Head,
Environmental Biotechnology Division,
National Environmental Engg.
Research Institute,
Nehru Marg.,
Nagpur-440 020

Lr.No.T14/HWM/F.27566/96/DGL/2006 dt. 27.03.06

Sir,

Sub: TNPC Board - Industries - M/s HLL, Kodaikanal - permission to carryout trial test for soil decontamination accorded - regarding.
Ref: Letter received from Dr.T.Chakrabarti, NEERI, Nagpur dt. 17.03.06.

I am to invite your kind attention to your letter cited in reference and to inform that permission is hereby granted to carryout trial test on soil at the premises of M/s Hindustan Lever Limited, Kodaikanal, so as to prepare and submit the protocol to the Supreme Court Monitoring Committee.

In this regard it is informed that after the trial tests are conducted, the soil samples shall be kept in protected area.

The receipt of this letter may be acknowledged.

S. Rohit Kumar
27/3/06
for Member Secretary

Copy to 1. DEE, TNPC Board, Dindigul

2. M/s Hindusthan Lever Ltd.
St.Mary's Road,
Kodaikaanl-624 101



B-29016(SC)
To,
The Member Secretary
Tamil Nadu Pollution Control Board
No. 76, Mount Salai
Guindy, Chennai - 600 032

013570



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)



Sub: Fixing of Site Specific Target Level (SSTL) for Remediation of Mercury Contaminated Area at Kodaikanal, TN.

Sir,

This has reference to TNPCB letter dated 20/02/2014 requesting CPCB to suggest SSTL value for remediation of mercury contaminated soils at the premises of erstwhile M/s Hindustan Unilever Limited, Kodaikanal. CPCB has also received views of the Local Area Committee (NGO) vide their letter dated 18/12/2014.

In this regard, I am directed to inform that CPCB has reviewed the reports on site assessment, risk assessment and recommendations of IIT, NEERI and the consultant (M/s ERM) in the context of scientific observations made by the members of local area committee. Accordingly, the observations and recommendations of CPCB are given as below;

- The site specific target levels based on human health risks have been calculated using internationally acceptable methods. Most important exposure path in the result of the model is consumption of home grown vegetables/fruit while less important are soil ingestion and inhalation of soil particles. The calculation has been done for a situation of residential land use where vegetables are consumed which are 10 % home grown. Since the site is not expected to be used for growing vegetables in future, the proposed target levels are safer with adequate margin of safety.

Considering that mercury in subject site is at high concentrations (up to 280 mg/Kg for soils, 34,000mg/Kg in drain debris and 45000mg/Kg in near process area), a remediation aimed at target level 20 mg/kg will lead to a situation where the bulk of the contaminated material will be removed, which will mitigate the environmental risks considerably. The two available reports (ERM & IITs) including the NEERI's review report have provided the desired technical explanation and support for the target level of 20 mg/Kg. Moreover, experimental results of vacuum retort indicate that the output mercury concentration in most of the treated soils is less than 5 mg/Kg.

In view of above, CPCB agrees with the proposed site specific target level of 20mg/Kg (total mercury) for Kodaikanal contaminated area.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

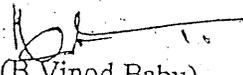
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

- b. In view of the apprehensions raised by the members of the local area committee, TNPCB may direct M/s Hindustan Unilever Limited to ensure remediation of all the identified contaminated soils both on-site and off-site in the downstream areas of M/s HIL, extending up to Pambar Shola forest area, Pambar River and Vagai River. ✓
- c. Soil washing and cleaning equipment procured by M/s HIL are lying unutilized for last few years, while contaminated site continued to cause risk to recipient environment. Therefore, TNPCB may direct M/s HIL to initiate remediation works at the earliest, and also to take up further assessment of soil and sediments in the downstream off-site areas as a parallel activity.
- d. Joint team of officials from TNPCB and CPCB may collect random soil samples to verify the contamination levels at various locations including off-site receptor areas of Pambar Shola forest, Pambar River and Vagai River. Scientists from CPCB/TNSPCB may also collect samples of cleaned soils to validate the remediation levels.
- e. Further, if necessary, TNPCB may approach Hon'ble NGT or any appropriate court for filing a caveat so that the remediation work is not affected after initiation.

Yours faithfully


(B Vinod Babu)
AD & I/c HWMD

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 12.07.2016

CORAM

The Hon'ble MR.SANJAY KISHAN RAUL, CHIEF JUSTICE
AND
The Hon'ble MR.JUSTICE R.MAHADEVAN

W.P.No.4686 of 2006

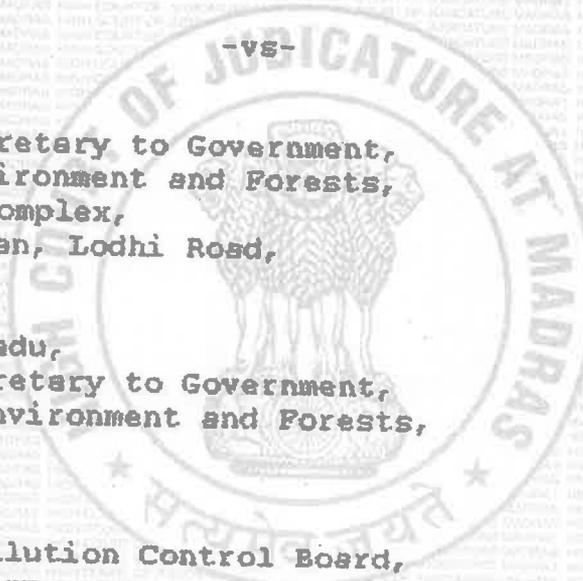
Nityenand Jayaraman

.. Petitioner

-vs-

1. Union of India,
rep. by its Secretary to Government,
Ministry of Environment and Forests,
6th Floor, CGO Complex,
Paryavaran Bhavan, Lodhi Road,
New Delhi.
2. State of Tamil Nadu,
rep. by its Secretary to Government,
Department of Environment and Forests,
Fort St. George,
Chennai-600 009.
3. The TamilNadu Pollution Control Board,
rep. by its Chairperson,
100, Anna Salai,
Chennai.
4. Hindustan Lever Limited,
rep. by its Managing Director,
Hindustan Lever House,
Back Bay Reclamation, Mumbai.
5. Ponds Hindustan Lever Ltd. Ex. Mercury
Employees' Welfare Association,
(Regn. No.129 of 2004)
rep. by its President,
Thiraviam Complex, Kamarajar Road,
Kodaikanal - 624 101,
Dindigul District, Tamilnadu.
(Respondent No.5 impleaded as per the order
in WPMP.No.5161 of 2006, dt. 20.02.2006)

.. Respondents



Writ Petition filed under Article 226 of the Constitution of India praying for issue of Writ of Mandamus directing directing the respondents to forbear from carrying on/permitting the carrying on of any mercury decontamination at the HLL Factory premises, St. Mary's Road, Kodaikanal, without it being preceded by the drawing up of detailed protocols, project reports and feasibility studies and approval by the Working Committee and Local Area Environment Committee for Kodaikanal, constituted by the third respondent.

For Petitioner : Ms.Poonkuzhali

For Respondents : Mr.G.Venkatesan
CGSC for R1

Mr.M.K.Subramaniam
Spl. G.P. (Forest) for R2

Ms.Rita Chandrasekar for R3

Mr.Satish Parasaran
Senior Counsel for
M/s.Madan Babu for R4

* * * * *

ORDER

(Order of the Court was made by The Hon'ble Chief Justice)

The learned counsel for the petitioner states that the Working Committee and Local Area Environment Committee for Kodaikanal constituted by Tamil Nadu Pollution Control Board/respondent No.3 are monitoring the aspect of the functioning of respondent No.4 on the issue of the alleged contamination.

2. In view thereof, she submits that no further directions are required in this matter and if she has any other grievance, she would approach the relevant Committees.

3. The learned Senior Counsel appearing for respondent No.5 states that apparently because of the pendency of this writ petition, the Tamil Nadu Pollution Control Board has not granted any clearance certificate as yet, even though they met the prescribed standards for soil contamination removal. As to what standards are, the learned Additional Solicitor General has produced before us the communication issued by the Environment, Forest and Climate Change Ministry dated 29.12.2015 - 20 mg/kg.

4. The learned counsel for the Tamil Nadu Pollution Control Board states that they will examine the issue of the issuance of clearance certificate to respondent No.4 in terms of the prescribed parameters within a period of four weeks from the date of receipt of this order.

5. The writ petition is thus closed. No costs.

-s/d-
Assistant Registrar

True Copy

[Signature]
Sub-Assistant Registrar

bbr

To

1.The Secretary to Government,
Ministry of Environment and Forests,
6th Floor, CGO Complex,
Paryavaran Bhavan, Lodhi Road,
New Delhi.

2.The Secretary to Government,
Department of Environment and Forests,
Fort St. George,
Chennai-600 009.

3.The Chairperson,
TamilNadu Pollution Control Board,
100, Anna Salai,
Chennai.

- +1 cc to Rita Chandrasekar Advocate sr 38767
- +1 cc to G.Venkatesan Advocate sr.38699
- +1 cc to Sethish Paraseran Advocate sr.38586
- +1 cc to Mr.Thiyambakkannan Advocate sr.39021
- +1 cc to Mr.R.Vaigai Anna Mathew Advocate sr.39499

W.P.No.4686 of 2006

aa21/07/2016

AZ 0010331



TAMILNADU POLLUTION CONTROL BOARD

From
The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To
The Factory Manager,
M/s. Hindustan Unilever Limited,
St. Mary's Road,
Kodaikanal – 624 101

Letter. No. T14/TNPCB/F.33718/ 2016 Dated: 30.12.2016

Sir,

Sub: TNPCB - M/s. Hindustan Unilever Ltd., Kodaikanal – Soil remediation – Preparatory works and trial run – Permission issued – Reg.

- Ref:
1. Letter No. T4/TNPCB/HWM/F.27566/DGL/2008, dated 19.6.2008
 2. Letter No. T4/TNPCB/HWM/F.27566/DGL/2008, dated 05.10.2008
 3. Letter No. T14/F.36448/27568/HWM/DGL, dated 20.02.2014
 4. CPCB Letter dated 29.04.2015
 5. Units Letter dated 12.08.2015 & 6.11.2015
 6. MoEF&CC Letter dated 28.12.2015
 7. SEC Report dated 29.12.2015
 8. Letter No. T14/F.36448/27568/HWM/DGL, dated 06.04.2016
 9. CPCB Letter No. B-29016(SC)/1/14/HSMD, dated 22.06.2016
 10. MoEF&CC DO Letter 1-20/2015-HSMD, dated 26.10.2016
 11. Letter No. T14/F.36448/2016, dated 20.12.2016
 12. Unit's e.mail letter dated 21.12.2016

The Tamil Nadu Pollution Control Board hereby issues permission to M/s. Hindustan Unilever Limited to proceed with the preparatory works for soil remediation, obtain other statutory clearances and to conduct trial run as per the recommendation of Scientific Expert Committee subject to the following conditions.

- 1) HUL is permitted to start on-site soil remediation work on trial basis immediately as per the updated DPR furnished.
- 2) The unit shall carryout the soil remediation on trial basis for a period of three months and submit the data to TNPCB. On getting the results, SEC will decide on fixing of SSTL and relevant monitoring process.
- 3) The soil remediation trials shall be carried out as per the Project Execution Plan furnished.
- 4) During the trial operation, SEC, TNPCB & CPCB monitor the activity and have random sampling at each stages of remediation process as per the monitoring protocol and additional analysis if any shall be carried out as per the directions of SEC members to suit local condition.



TAMILNADU POLLUTION CONTROL BOARD

- 5) The unit shall treat the soil to the maximum extent to reduce the mercury level, not restricting to the limit of 20 mg/kg of 100% samples.
- 6) The treated soil from trials shall be collected, analysed and kept safely in a confined secured area.
- 7) The unit shall ensure safety and health of people engaged in the soil remediation process. The requirements shall be as under:
 - i. On site occupational health centre with required facilities and full time doctor. This facility to be of standards satisfactory to SEC.
 - ii. Medical Surveillance: Pre-employment check-up, quarterly medical check-up, and medical check-up at the time of leaving.
 - iii. Work place should be monitored throughout the working hours for mercury in air and when STEL of 0.1 mg/m³ is reached work to be stopped immediately.
 - iv. The following biological media can be included as biomarkers for mercury exposure to workers engaged at soil remediation site of HULs: Blood; Hair; Urine and Toenails.
 - v. Required Personal Protective Equipments are to be provided to the workmen.
 - vi. Health and Safety data shall be recorded and made available during inspection.
- 8) The unit shall meet all the environmental safety requirements including trade effluent discharge and emission standards prescribed by TNPCB.
 - i. Special care shall be taken to ensure contaminated soil is not carried away during rain. Protective measures including suspension of work during rain, covering the open excavated area with tarpaulin and provision of silt trap etc., shall be ensured.
 - ii. Ambient air and surface water monitoring shall be done periodically.
 - iii. Special care shall be taken for protection of trees. Trees uprooted during remediation, if any, additional trees shall be planted after completion of remediation as part of restoration plan.
- 9) The unit shall report the activity on daily basis to TNPCB. These reports shall be compiled and shared with SEC by TNPCB.
- 10) All the transport vehicles carrying treated or fresh soil must have GPRS installed on them and a movement register to be maintained at site.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpcb@md3.vsnl.net.in www.tnpcb.gov.in



TAMILNADU POLLUTION CONTROL BOARD

11) The unit shall get statutory clearance before the commencement of trial operations. In order to avoid delay commencing soil remediation work, the unit shall undertake the preparatory work simultaneously when the other required statutory approvals are being processed.

Soon after the successful completion of trial run, the unit shall approach the TNPCB to consider for issue of consent for commencing the soil remediation. The TNPCB will associate with the Local Body and LAEC during the trial period for monitoring of the soil remediation process.

S. Rohit Kumar
30/12/2016
For Member Secretary

Copy to

1. The Principal Secretary to Government, Environment and Forests Department, Secretariat, Chennai – 600 009.
2. The District Collector, Dindigul District, Dindigul.
3. The District Environmental Engineer, TNPC Board, Dindigul
4. The Joint Chief Environmental Engineer (M), TNPC Board, Trichy.

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 22 of 2017 (SZ)

Applicant(s)

Respondent(s)

Navroz Mody
Roseneath, S.Mary's Road
Kodaikanal

Vs Union of India through Secretary
Ministry of Environment, Forests and
Climate Change, New Delhi and others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Ritwick Dutta, Rahulchowdry &

Mrs.Me.Saraswathy for R1

Stanley Hebzon Singh

Mr.D.S.Ekambaram
& P.Jayalakshmi for R2

Mrs.Yasmeen Ali for R3

Mr.M.K.Subramanian, E.Manoharan
& P.Velmani for R4

M/s.S.Ramasubramani Associates for R5

Note of the Registry	Orders of the Tribunal
Item No.2	<p>Date: 20th April, 2017</p> <p>After elaborately hearing the learned counsel appearing for the applicant, learned counsel appearing for the Tamil Nadu State Pollution Control Board (Board) and the learned Senior Counsel Mr.Pinaki Mishra appearing for the 5th respondent and after referring to the impugned order of the Board, we are of the view that there must be an interim arrangement made to enable the preparatory works for soil remediation as well as part of Trial run to be started in order to assess the consequences.</p> <p>In the impugned order of the Board dated 30.12.2016, it is no doubt that the Board has stipulated various safeguards for the preparatory works as well as Trial run. However, it is seen in the last paragraph of the impugned order that the Board will associate with the Local Body and LAEC during the Trial period for monitoring of the soil remediation process.</p>

Even before the Trial run is to start, the preparatory works have to be completed. It is stated that major portion of preparatory works have already been completed. However, during the process of completing the balance preparatory works as well as for starting of Trial run, we are of the view that the Local Body as well as LAEC should be associated.

We also make it clear that the 5th respondent can go ahead with the balance preparatory works as well as commencement of part of Trial run which has to be monitored by SEC, TNPCB and CPCB and in addition, the Local Body and LAEC to be associated and at every point of time when samples are collected and analysed, Reports shall be put in the Notice Board so that everyone will have accessibility to the said contents. The Board shall also file the Status Report in order to enable the Tribunal to further hear the learned counsel.

While carrying on the preparatory works as well as Trial run, we make it clear that every participant including the Members of the LAEC shall extend their full co-operation. In addition to that, we direct the District Collector, Dindigul as well as Superintendent of Police, Dindigul to render all the required assistance for enabling smooth completion of the preparatory works as well as Trial run work.

This is purely an interim arrangement. Further orders will be passed based on the Status Report to be filed by the Board and after hearing the learned counsel.

In the meantime, the applicant shall file rejoinder in respect of the reply filed today by various respondents including MoEF and TNPCB.

It is further clarified that this order is issued without prejudice to the

contentions raised by both the counsel including the issue of maintainability raised by the counsel for the project proponent.

Post this application on 24.05.2017 as a first case.

....., JM
(Justice Dr.P.Jyothimani)

.....,EM
(Shri P.S. Rao)





TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. Md.Nasimuddin, I.A.S.,
Principal Secretary/Chairman (FAC),
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To

The Authorised Signatory,
M/s. Hindustan Unilever Ltd.,
St. Mary's Road,
Kodaikanal,
Dindigul District – 624 101.

Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018

Sir,

Sub: TNPCB – Industries – **M/s. Hindustan Unilever Limited** (Thermometer Factory), Kodaikanal, Dindigul District – Soil Remediation, associated civil works, decontamination and disposal of machinery and materials, disposal of hazardous and contaminated wastes – reg.

Ref: 1. T/O Letter No. T14/TNPCB/F.33718/2016 dated 30.12.2016
2. Minutes of the Meeting of the Meeting of the Scientific Expert Committee held on 4.07.2017
3. The unit's report on Soil Remediation Trials - November 2017
4. T/O. Letter No. T2/TNPCB/F.36448/27568/DGL/2017 dt:29.01.2018
5. The unit's letter dated 09.02.2018
6. T/O.Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dt:25.04.2018
7. The unit's letter dated 02.05.2018
8. The unit's letter dated 03.05.2018
9. The unit's letter dated 04.05.2018
10. The unit's letter dated 10.05.2018
11. T/O Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dt:24.05.2018

With reference to the letter 1st cited above the unit of M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District was issued permission to carry out soil remediation trials for a three months subject to certain conditions stipulated therein and obtaining clearance from concerned authorities. In this regard a meeting was convened by the SEC on 04.07.2017 and 05.07.2017 for inspecting the site and for deciding the procedure for the trials and it was recorded in the minutes 2nd cited. Thereafter the unit has conducted trials between 16.08.2017 and 18.11.2017. The report of the trials, 3rd cited was placed in the SEC Meeting dt:21.11.2017. The minutes of the meeting was communicated to the unit vide the reference 4th cited with an instruction to submit the soil remediation up scaling plan.

Thereafter, the unit submitted the soil remediation up-scaling plan vide reference 5th cited. The deliberations on the soil remediation up-scaling plan were made in the meeting of the SEC which was held on 19.03.2018. The minutes of the SEC meeting was communicated vide reference 6th cited.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpceb@md3.vsnl.net.in www.tnpceb.gov.in

Subsequent to the meeting, the unit submitted requests for permission for civil works associated with soil remediation vide reference 7th cited, decontamination and disposal of machinery and materials vide reference 8th cited and for disposal of the Hazardous and Contaminated wastes vide reference 9th cited. The unit also submitted the progress on action points deliberated in the SEC meeting held on 19.03.2018 vide reference 10th cited.

The Scientific Expert Committee (SEC) reviewed the progress made by M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District and deliberated the request made by the unit for permission for civil works associated with soil remediation, decontamination and disposal of machinery and materials and for disposal of the Hazardous and Contaminated wastes. The SEC also discussed in detail the soil remediation up-scaling plan and the aspects and features of the new remediation equipment comprising of soil washing plant and mercury vacuum retort. The minutes of the SEC meeting held on 17.05.2018 was communicated to the unit vide reference 11th cited.

Based on the recommendations of the SEC, the following instructions are issued to the unit of M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District:

1. The unit is permitted to commence the soil remediation work by installing and commissioning the new improved version of soil washing plant and mercury vacuum retort for the soil remediation work .
2. The soil remediation work should be carried out as per the soil remediation up scaling plan, recommendations and other directions/ instructions issued by the Board from time to time.
3. The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil & Water Conservation, Udhagamandalam. NEERI's representative should be present throughout the remediation period for monitoring the same.
4. Prior to commencing the remediation work, necessary approval and permission should be obtained from the concerned authorities.
5. The unit should successfully demonstrate the performance of the soil washing plant as well as the mercury vacuum retort towards fulfilling the objectives of remediation during a period of 3 to 6 months.



TAMIL NADU POLLUTION CONTROL BOARD

6. The performance evaluation report of the soil washing plant and the mercury vacuum retort installed is crucial for taking further decisions. Relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.
7. During 3 to 6 months period as above, M/s. HUL should demonstrate the performance in respect of the following:
 - a. Achieve the target remediation standard of 20 mg/kg.
 - b. Ensure that environmental parameters are monitored, recorded and compiled with during remediation process.
 - c. Performance evaluation report of the soil washing plant and the mercury retort installed.
 - d. Soil erosion and rehabilitation measures to be implemented and demonstrated
 - e. Occupational Health measures to be implemented and ensure compliance.
 - f. Provide detail of soil input and output including overflow and underflow in the sieves and also demonstration of the mercury distribution in the process.
8. The unit shall carry out the following civil works associated with soil remediation which are required to be carried out prior to commencing the soil remediation work.
 - a. Terrace Walls construction
 - b. Access Roads repair/ new road for formation
 - c. Drains re-routing/ new drains construction
 - d. Silt trap upgradation
 - e. Silt settling tank construction
- f. Additional civil works comprising of
 - i. Vehicle tyre wash station
 - ii. Weigh bridge
 - iii. Civil work for transformer
 - iv. Foundation work for the equipment
 - v. Demolition of old buildings and walls inside the factory premises.
9. The unit is permitted to carry out decontamination and disposal of machinery and materials by adhering to the protocol prepared by Dr. Shyam Asolekar, Indian Institute of Technology, Bombay.
10. The unit shall dispose of the hazardous and contaminated wastes including building debris as submitted to the authorised TSDF. In this regard, the unit should

obtain the protocol from the TSDf operator for stabilisation and disposal of the same. Prior to disposal, the protocol should be recommended by SEC and approved by the Board.

The receipt of the letter shall be acknowledged.

S. Rohit Kumar
08/06/18
For Chairman
CM
08/6/18

Copy to

1. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Dindigul – for necessary further action
2. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Madurai
3. The Member Secretary,
Central Pollution Control Board
Parvesh Bhavan, CBD-cum Office Complex
East Arjun Nagar, Delhi – 110 032
4. The Regional director,
Central Pollution Control Board,
1st and 2nd Floors, Nisarga Bhavan,
A-Block, Thimmaiah Main Road,
7th D Cross, Shivanagar,
Bengaluru – 560 079

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 211 of 2018
(M.A. No. 1011/2018 & M.A. No. 1125/2018)
(Earlier O.A. No.22/2017) (SZ)**

IN THE MATTER OF:

**Navroz Mody
Vs.
Union of India & Ors.**

**CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**Present: Applicant:
Respondent No. 5**

**Mr. Ritwick Dutta, Ms. Meera Gopal Advs.
Mr. Pinaki Mishra, Sr. Adv. with Mr. Ravinder
Narain, Mr. Pravin Bahadur, Mr. Siddharth Banthia,
Mr. Kishan Rawat and Mr. MadhanBabu, Advs.
Ms. Pusshp Gupta and Mr. Devang Gautam, Advs. for
Ministry of Environment, Forest and Climate
Change
Mr. Madhav Babu, Adv.
Mr. Raj Kumar, Adv.
Mr. R. Rakesh Sharma and Mr. V. Mowli, Advs.**

Date and Remarks	Orders of the Tribunal
<p>Item No. 16</p> <p>August 01, 2018</p> <p>SS & dv</p>	<p>1. The issue involved in this matter is remediation of mercury contamination by the predecessor of the Hindustan Unilever in <i>Research Foundation vs. Union of India and Ors. 2005 10 SSC 5102</i>, alarming situation created by dumping of hazardous wastes was considered and a direction was issued for formulating a policy in respect of hazardous waste generation and its handling in the country. According to the applicant, the Respondent No. 5 – Hindustan Unilever Ltd. imported 136.5 tonnes of mercury in its factory at Kodaikanal to manufacture thermometers. Several tones of broken thermometers and mercury waste were found by the local residents. The Tamil Nadu Pollution Control Board ordered closure of the unit on 23rd March, 2001. A working group was constituted to oversee the remediation of mercury contaminated sites. The Monitoring Committee constituted</p>

	<p>Item No. 16</p> <p>August 01, 2018 SS & dv</p>	<p>under the orders of the Hon'ble Supreme Court visited the site. Tamil Nadu Pollution Control Board <i>vide</i> order dated 30.12.2016 permitted M/s. Hindustan Unilever Ltd. itself to carry out the trial remediation work.</p> <p>2. Objection of the applicant is that standard applied for the remediation was 20-25 mg/Kg, is not scientifically tenable and the right standard is 6 mg/Kg. In support of this submissions, reliance has been placed on guidance document for assessment and remediation of contaminated sites in India issued by the Ministry of Environment, Forest and Climate Change. Reliance is also placed on the opinion of Dr. Dilip B. Boralkar, former Member Secretary, Maharashtra Pollution Control Board and member of the Supreme Court Monitoring Committee (SCMC) dated 03rd December, 2016 (annexed at 13(7a) of the Volume-II).</p> <p>3. The matter was raised before the Hon'ble High Court of Madras and Hon'ble High Court of Madras permitted the applicant to approach the Ministry of Environment, Forest and Climate Change. The Ministry of Environment, Forest and Climate Change has filed its stand before this Tribunal justifying the standard which is being followed in the present case. According to the applicant, the stand does not have any sound technical basis. The same cannot be mechanically accepted without expert opinion.</p> <p>4. The question for consideration is whether the standard of 20 mg/kg is the right standard as adopted in the present case or the remediation level should be 6.6 mg/kg, as suggested by the applicant.</p> <p>5. We are informed that experts in this field are available with the I.I.T. Delhi and I.I.T. Madras in the</p>
--	---	---

<p>Item No. 16</p> <p>August 01, 2018 SS & dv</p>	<p>Chemical Engineering Department dealing with the subject of mercury contamination and bio-magnification.</p> <p>6. Accordingly, with a view to proceed further in the matter, we consider it appropriate to direct the Central Pollution Control Board to obtain an expert opinion in the matter from any institute having expertise in mercury contamination. The Central Pollution Control Board may also examine the trial results undertaken by NEERI in the present case (Page 1344, Volume-III of the paper book).</p> <p>7. A copy of this order be sent to the CPCB by e-mail. The parties will also be at liberty to furnish relevant documents to the Central Pollution Control Board so that the Central Pollution Control Board can secure an opinion in this matter. The opinion may be furnished within six weeks from today by E-mail.</p> <p>8. The Experts will be at liberty to visit the site, if it is so considered necessary.</p> <p>9. M/s. Hindustan Unilever Limited may not upscale the remediation process till the next date.</p> <p style="text-align: center;">List again on 04th October, 2018, as prayed.</p> <p style="text-align: right;">....., CP (Adarsh Kumar Goel)</p> <p style="text-align: right;">....., JM (Dr. Jawad Rahim)</p> <p style="text-align: right;">.....,JM (S.P. Wangdi)</p> <p style="text-align: right;">.....,EM (Dr. Nagin Nanda)</p> <p style="text-align: right;">01.08.2018</p>
---	--

28

208
ANNEXURE A-15

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 211 OF 2018

IN THE MATTER OF:

Navroz Mody

Applicant

Versus

Union of India &Ors.

Respondents

INDEX

NDO 11-4/10/18

S. No.	Particulars	Page No.
1.	AFFIDAVIT: Expert opinion on standard for remediation of mercury contaminated soil at Kodaikanal, Tamil Nadu	442-447
2.	ANNEXURE-R2/I: The Hon'ble Tribunal order dated 01/08/2018	448-450
3.	Proof of Service	457


B. VINOD BABU
ADDITIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
EAST ARJUN NAGAR
DELHI - 110032

PLACE: DELHI
DATED: 03.10.2018

Through

Balendu Shekhar Ach
A-126 NITI BAGH
NEW DELHI - 110049
Mob No. 9999666769
balendu.shekhar@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 211 OF 2018

IN THE MATTER OF:

Navroz Mody

Applicant

Versus

Union of India & Ors.

Respondents

AFFIDAVIT

Compliance affidavit on behalf of Central Pollution Control Board (Respondent No. 2) with regard to order dated 01/08/2018 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

I, B. Vinod Babu S/o B. Kameswara Rao, aged about 53 years, am working as Scientist-'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032. I am fully conversant with the facts and competent to affirm this Affidavit on behalf of Respondent No. 2, do hereby declare as under;

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Original Application No. 211/2018; Navroz Mody Vs Union of India & Ors., passed an order dated 01/08/2018 that:

".....The question for consideration is whether the standard of 20 mg/kg is the right standard as adopted in the present case or the remediation level should be 6.6 mg/kg, as suggested by the applicant.

We are informed that experts in this field are available with the I.I.T. Delhi and I.I.T. Madras in the Chemical Engineering Department dealing with the subject of mercury contamination and bio-magnification.

Accordingly, with a view to proceed further in the matter, we consider it appropriate to direct the Central Pollution Control Board to obtain an expert opinion in the matter from any institute having expertise in mercury contamination....."

A copy of the said order is annexed at **Annexure-R2/I**



2. That in compliance to aforesaid order, CPCB sought opinion from following experts who had knowledge on mercury, its health impacts, remediation of mercury contaminated sites, assessment of contamination, human health risk assessment, ecological risk assessment, environmental fate of mercury and its compounds, etc.;

- (i) Dr. Vinay A Juvekar, Professor, IIT Bombay
- (ii) Dr. K. K. Pant, Professor, IIT Delhi
- (iii) Dr. A. K. Nema, Professor, IIT Delhi
- (iv) Dr. Indumathi M Nambi, Professor, IIT Madras
- (v) Dr. A. N. Vaidya, Chief Scientist, NEERI-CSIR, Nagpur
- (vi) Dr. N. Manickam, Sr. Principal Scientist, IITR-CSIR, Lucknow
- (vii) Dr. Sharda Shah Peshin, Sr. Scientist, AIIMS, Delhi
- (viii) Dr. Atul Juneja, Scientist-E, Indian Council of Medical Research, Delhi

Expert members held two rounds of meetings on 12/09/2018 and 24/09/2018 at CPCB, Delhi to discuss the remediation standards for mercury contaminated site of M/s Hindustan Unilever Limited (HUL) at Kodaikanal.

3. That the guidance document that is "Development of Methodologies for National Programme for Rehabilitation of Polluted Sites in India" published by MoEF&CC defines "Screening levels as generic concentrations of hazardous substances in soil, sediment, groundwater and surface water, at or below which, potential risks to human health or the environment are not likely to occur and where no further investigation and assessment is needed".

Since soil quality standards are not yet notified in the country, the said guidance document specifies Canadian Environmental Quality Guidelines for screening soils/sediments and surface water in the Indian situation. According to which the screening level for mercury (Inorganic) in soil is 6.6 mg/kg can be considered for site screening.

4. That Site Specific Target Levels (SSTLs) are human health risk based standards for remediation of contaminated sites. In risk based remediation approach, risk is determined quantitatively based on exposure to hazardous constituents present in a contaminated site considering source, pathway and receptors prevailing at said site and determines remediation standard for a particular land use. SSTLs based remediation standards are used in EU, US,



Canada and other countries. Depending on risk be less or even more than screening level.

In this context, this respondent is in agreement of expert members that screening level of 6.6 mg cannot be treated as remediation standard.

212

5. That as per the aforesaid guidance document published by MoEF&CC, "Response Levels are generic concentrations of hazardous substances in soil and sediments, at or above which, it is very likely that there is an imminent threat to human health or the environment. At or above this level some form of response is required to provide an adequate level of safety to protect public health and the environment". If the contaminants exist at or above Response Levels, the site can be classified as 'a contaminated site'. The said guidance document specifies Dutch response levels derived based on human and ecological health risk considerations. Accordingly, the response level for mercury (inorganic) in soil is 36 mg/kg.

In the context of explanation given above, SSSL value for remediation may be less than or even more than Response Level based on health risk and source-pathway-receptor considerations.

6. That this Respondent No. 2, that is Central Pollution Control Board, had reviewed the limitations in arriving at remediation level of 25 mg/kg in the report submitted by Consultant of M/s HUL. The said SSSL value was calculated considering elemental mercury as prime constituent of concern, with an assumption that there is minimal impact due to other species of mercury such as methylmercury and inorganic mercury. To justify the same, the report indicates that the measured levels of methylmercury at subject site were found in the range of 0.0001 to 0.0094 mg/kg, and the toxic effects at that levels are not significant. To consider possible presence of inorganic mercury within total mercury, the report takes oral toxicity values of mercuric chloride (an inorganic mercury compound) for assessing hazard quotient for elemental mercury.

In this regard, it is submitted that mercury present in the soil, is derived from adsorption of mercury vapor present in the exhaust gas from the mercury sections of thermometer factory, hence mercury in the soil is in its elemental (zero valent) form. Since mercury is resistant to electrochemical oxidation, conversion of the same into its monovalent or divalent inorganic form is not significant. Since, microbes can only act on inorganic form of



mercury to convert it into the organometallic form; it is even more unlikely that mercury will present in the soil in its organometallic form such as methyl mercury halide.

7. That out of 8 expert panel members, 2 member expressed that the data on which the SSTLs were derived was based on 2005 report and there is limited data on speciation of mercury. Since apprehensions were raised by some people, there is a need it re-evaluate risk assessment based on current data. However, majority of members (6 out of 8 members) were of the opinion that, it is not-necessary to repeat detailed site assessment and risk assessment studies, since the recommended remediation target value of 20 mg/kg was based on appropriate source-pathway-receptor considerations and assumption of exposure were used conservatively for arriving at risk value for residential land-use. The following reasons were provided by majority members to justify not to repeat entire studies;

- (i) The recommended remediation value of 20 mg/kg for subject site is far less than the Dutch intervention value 36 mg/kg, thus has large margin of safety.
- (ii) Repeating entire process of detailed site assessment and risk assessment may delay the process of remediation, which is pending since the year 2006.
- (iii) Repetition of site assessment and re-evaluation of risk assessment methodology may be more of an academic interest rather than pragmatic objective of remediation. Moreover, the new set of assumptions that may be taken for re-assessment can be challenged and it may take some more time to arrive at scientific consensus on new SSTLs.
- (iv) The recommended remediation value of 25 mg/kg was reviewed by institutions like National Environmental Engineering Research Institute and Indian Institute of technology, Delhi.
- (v) The recommended remediation value of 20 mg/kg is less than remediation target value of 22.43 mg/kg for soil suggested in a study carried out by IIT Delhi based on both human health and ecological risk assessment.
- (vi) At this stage, execution of remediation work should be primary focus rather than conducting further studies; since the subject site



remains contaminated for more than 20 years posing environmental and health risks.

8. That based on the expert opinions from reputed institutions, this Respondent No. 2 humbly recommends the following;

- (i) To permit remediation of mercury contaminated soil in the premises of closed thermometer factory and its adjoining areas to the recommended remediation target level of 20 mg/kg (total mercury) with valid authorization from Tamil Nadu Pollution Control Board.
- (ii) Considering the reported environmental impacts in Pambar Shola river in down gradient of closed thermometer factory, it is proposed that a detailed site assessment be carried out to ascertain the extent of contamination and if required, an ecological risk assessment study may also be carried out.

PRAYER

This respondent, that is Central Pollution Control Board shall abide by any order or direction passed by the Hon'ble Tribunal.

[Signature]
Deponent

VERIFICATION

It is verified that the content of this Affidavit which is based on official record and information available in the office are true and correct. Nothing has been concealed therein verified on this day 03 of October, 2018 at New Delhi.

ATTESTED
NOTARY PUBLIC
Govt. of N.C.T., DELHI.
E 3 OCT 2018



[Signature]
Deponent

by hand
Received copy
of the letter
11/10/18

அனுப்புநர்
பொறி. ஆ. குமார், பி.இ.எம்.பி.ஏ.,
செயற்பொறியாளர், நஆஅ, பொபது,
மஞ்சளாறு வடிநிலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
ஆணையாளர்/தனி அலுவலர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல் - 624 101.

க.எண் 427எம்/ வப/இவஅ2/கோ.13/2018/நாள் 05.10.2018.

அய்யா,

பொருள் : அனுமதி கொடைக்கானல் நகராட்சி — வார்டு -பி, பிளாக் 21, நகரளவு எண் 5/2, சென்ட்மேரில் சாலை, M/s Hindustan unilever — நிறுவனத்தில் மண்மாற்றுதல் (Soil Remediation) மற்றும் அதற்கான மராமத்துப் பணிகள் மேற்கொள்ள அனுமதி கோரியது — தடையின்மைச் சான்று வழங்கக் கோருதல் - தொடர்பாக.

பார்வை : தங்களின் ந.க.எண் 233/2017/எப்.1/நாள் 08.08.2018.

=====

பார்வையில் கண்ட கடித எண்ணில் கிடைக்கப்பெற்ற கடிதத்தில் குறிப்பிடப்பட்டுள்ள கொடைக்கானல் நகரம் வார்டு -பி, பிளாக் 21, நகரளவு எண் 5/2, சென்ட்மேரில் சாலையில் உள்ள M/s Hindustan unilever நிறுவனத்தில் Civil Repair works for Soil Remediation (மண் மாற்றுவதற்கான பணிகள்) Soil Remediation work மண் மாற்றுதல் போன்ற பணிகளுக்கு தடையின்மைச் சான்று கோரப்பட்டுள்ளது.

இக்கடிதத்தில் குறிப்பிட்டுள்ள சர்வே எண் 270 முதல் சர்வே எண் 274 முடிய உள்ள நிலமானது M/s Hindustan unilever Limited அவர்களின் பட்டா நிலமாக உள்ளது. இக்கோட்ட கட்டுப்பாட்டில் உள்ள அரசு நீர்நிலைப் புறம்போக்கு நிலத்தில் மேற்கூறிய பணிகள் நடைபெற்றால் மட்டுமே தடையின்மைச் சான்று வழங்கப்படும். மேலும் பெறப்பட்ட இணைப்பு அசலாக இத்துடன் இணைத்து அனுப்பப்படுகிறது.

இணைப்பு: பெறப்பட்டபடியே

செயற்பொறியாளர், நஆஅ, பொபது,
மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம்

நகல் உதவிச் செயற்பொறியாளர், நஆஅ, பொபது, மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.

சென்னை 13/10/18

SENIOR DRAUGHTING OFFICER W.R.O.P.W.D.
MANJALAR BASIN DIVISION
PERIYAKULAM.

From

V.Sasikumar, M.Sc,
Assistant Director,i/c
Geotechnical Centre,
Kodaikanal Scheme,
Dindigul.

35

To

The Commissioner,
Kodaikanal Municipality,
Kodaikanal.

Received by name
10/10/2018
original to
Barbora
to K K 2
Municipality
11/10/18
10/10/18

Rc. No.38/2018(GTC), Date:11.10.2018.

Sir,

Sub: Dindigul District, Kodaikanal Taluk - R.S.No.270 to 275, Ward B,
Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality,
Kodikanal Taluk, Dindigul District - Geotechnical opinion
Requested - proposed civil work and soil remediation in
Hindustan Uni Lever premises - Report Sent - Reg

Ref: 1.Commissioner of Kodaikanal Municipality no.233/2017/ F1,
Dated: 03.08.2018.
2.Assistant Director, Geo Technical Centre inspection dated:
04.09.2018

In the reference cited, the Geo-Technical opinion requested on proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodikanal Taluk, Dindigul District. Accordingly, the site was inspected and the report is enclosed herewith for further necessary actions.

The receipt of the report may be acknowledged.


Assistant Director,i/c
Geo-Technical Centre,
Kodaikanal Scheme,
Dindigul.

Encl: As above.


12/10/2018
AS

Geo-Technical Report for the proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District.

1.	Reference received from	:	Commissioner of Kodaikanal Municipality.
2.	Letter Ref. No. and date	:	Letter no.233/2017/F1, Dated: 03.08.2018.
3.	Purpose for which clearance is requested	:	The application is for the proposed civil work and soil remediation.
4.	Details of the applied area		
a)	Taluk	:	Kodaikanal
b)	Village	:	Kodaikanal
5	Location	:	The site is located at Kodaikanal. It is located in the survey of India Topo Sheet 58F/8, the area is located at the intersection of longitude 77°28'50" and latitude 10°13'45".
6.	Geotechnical Parameters		
6.1	Slope of the area	:	The proposed lay out is aligned East - West. The slope angle of the proposed site is 10°.
6.2	Soil Thickness	:	The top soil of the applied area is covered by humus and had a lateritic soil with thickness of 0-4m. followed by weathered outcrop.
6.3	Drainage Pattern	:	The proposed site falls in the drainage pattern II. The pattern of the drainage is rectangular with sub dendritic having coarse texture as per the drainage map Phase 1 report prepared by this Office.

6.4	Land use	: The applied area is surrounded by St.Mary's road the 37 North, forest plantations in the East, West and South.
7.	Geology of the area	: The bluish grey colored coarse grained charnockite is seen in the applied area. It is capping by lateritic formation which was weathered and occurred concealing the fresh rocks.
8.	Landslide Susceptibility Index	: Slope - 8.00 Soil - 2.50 Drainage - 8.00 Land use - 0.50 Total - 18.00
9.	Landslide Susceptibility zone	: The proposed application of proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District is having gentle slope, less soil thickness, sub dendritic drainage and the area is surrounded by forest plantations. Hence, the area is having LSI of 18.00. Therefore, it falls in Zone II. Hence, the area is having less parameter landslide susceptible values and it comes under less susceptible to zones.
<p>10 Recommendations :</p> <p>The area falls in Zone II which is less susceptible for landslide and considering the location of the site with reference to the slope of the field, less thickness of the soil followed by lateritic soil in hardrock formation, the area is less susceptible for landslides. Hence, the request of the applicant for proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District may be complied with following conditions,</p> <ol style="list-style-type: none"> 1. Toe cutting of the Earth should be avoided and all the Earth cut faces should be protected by retaining walls with weep holes 		

2. Retaining walls should be constructed before starting remediation works.
3. Proper drainage facility should be provided for easy flow of surface, storm and flood water.
4. No soil should be transported out of the premises.
5. Prior permission should be obtained from the District Collector for the usage of Machineries.
6. Stream courses, Nallas, Channels, Storm water passing ways etc. should not be blocked by construction activity.
7. The turffing of slope should be done in all the terraces to arrest soil erosion.
8. Terrace wall should be erected with strong foundation and trees should be planted along the boundary and within the premises wherever possible to arrest soil erosion.

/ Loursis Sign /

ASD

**ASSISTANT DIRECTOR
GEOLOGY AND MINING
DINDIGUL.**


Assistant Geologist,
Geotechnical Centre,
Kodaikanal Scheme,
@Dindigul.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 211/2018
(M.A. No. 1011/2018, M.A. No. 1125/2018 & M.A. No. 1341/2018)
(Earlier O.A. No. 22/2017) (SZ)**

IN THE MATTER OF:

**Navroz Mody
Vs.
Union of India & Ors.**

**CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**Present: Applicant:
Respondent No. 5**

**Ms. Meera Gopal Adv.
Mr. Pinaki Mishra, Sr. Adv. with Mr. Pravin Bahadur,
Mr. Siddharth Banthia, Mr. Kishan Rawat and Mr.
Madhan Babu, Advs.
Ms. Pusshp Gupta and Mr. Rovins Verma, Advs. for
Ministry of Environment, Forest and Climate
Change
Mr. Balendu Shekhar, Adv. with Sh. Ram Babu,
Scientist and Mr. Bhupender, L. Officer
Mr. R. Rakesh Sharma and Mr. V. Mowli, Advs. for
TNPCB and State of Tamil Nadu**

Date and Remarks	Orders of the Tribunal
<p style="text-align: center;">Item No. 03 November 01, 2018 R</p>	<p>1. Remediation of Mercury contamination which takes place on account of manufacture of Thermometers by M/s Hindustan Unilever Ltd. (HUL) at Kodaikanal is the subject matter of consideration in this application. This alarming situation was noticed in the judgment of the Hon'ble Supreme Court of India in <i>Research Foundation for Science Technology and Natural Resource Policy vs. Union of India and Ors.</i>, [(2005) 10 SCC 510].</p> <p>2. Tamil Nadu Pollution Control Board (TNPCB) closed the said unit on 23.03.2001. A working group was constituted to oversee the remediation processes. The Hon'ble Supreme Court constituted a Monitoring Committee which visited the site. HUL itself was directed to carry out remediation work. The applicant, a local resident, moved this Tribunal on 25.01.2017 objecting to the remediation work undertaken by HUL. It was also prayed that remediation procedures should be as per applicable guidelines in standards.</p>

<p>Item No. 03</p> <p>November 01, 2018</p> <p>R</p>	<p>3. The Tribunal has considered the matter on several hearings. On 20.04.2017, HUL was permitted to go ahead with the preparatory work and to commence trial runs to be monitored by the SEC, TNPCB and Central Pollution Control Board (CPCB). The local body and the Local Area Environmental Committee (LAEC) were to be associated and samples were analyzed. On 28.08.2017, this Tribunal added three special invitees including the applicant in the LAEC.</p> <p>4. The matter was exhaustively considered on the last date with regard to the standard to be applied. The Tribunal noted that there are conflicting opinions. According to one opinion, the remediation standard to be applied was 20-25 mg/kg and according to the other, it was 6 mg/kg.</p> <p>5. In view of the statement made by learned Counsel during the hearing that experts in the field are available with IIT Delhi and IIT Madras, the Tribunal directed CPCB to obtain an expert opinion from an institute having expertise in Mercury contamination. The CPCB was also directed to examine trial results undertaken by NEERI. Accordingly, a report has been filed by the CPCB on 03.10.2018. The CPCB sought opinion from eight experts as follows:</p> <ul style="list-style-type: none">(i) Dr. Vinay A Juvekar, Professor, IIT Bombay(ii) Dr. K. K. Pant, Professor, IIT Delhi(iii) Dr. A. K. Nema, Professor, IIT Delhi(iv) Dr. Indumathi M Nambi, Professor, IIT Madras(v) Dr. A. N. Vaidya, Chief Scientist, NEERI-CSIR, Nagpur(vi) Dr. N. Manickam, Sr. Principal Scientist, IITR-CSIR, Lucknow
---	---

<p>Item No. 03</p> <p>November 01, 2018</p> <p>R</p>	<p>(vii) Dr. Sharda Shah Peshin, Sr. Scientist, AIIMS, Delhi</p> <p>(viii) Dr. Atul Juneja, Scientist – E, Indian Council of Medical Research, Delhi.</p> <p>6. The experts held meetings on 12.09.2018 and 24.09.2018. They considered the guidance document i.e. “Development of Methodologies for National Programme for Rehabilitation of Polluted Sites in India”. Applying the guidelines to the fact situation, the experts unanimously reported that screening level of 6.6 mg/kg could not be treated as a remediation standard. The Site Specific Target Levels (SSTLs) provide for determining the risk based on hazardous constituents considering source, pathway and receptors at the sites. The CPCB considered the SSPLs values and on that basis measured the level of Mercury at the sites. It was found unnecessary to repeat the studies earlier undertaken for the following reasons:</p> <p><i>“(i) The recommended remediation value of 20 mg/kg for subject site is far less than the Dutch intervention value 36 mg/kg thus has large margin of safety.</i></p> <p><i>(ii) Repeating entire process of detailed site assessment and risk assessment may delay the process of remediation, which has been pending since the year 2006.</i></p> <p><i>(iii) Repetition of site assessment and re-evaluation of risk assessment methodology may be more of an academic interest rather than pragmatic objective of remediation. Moreover, the new set of assumptions that may be taken for re-assessment can be challenged and it may take some more time to arrive at scientific consensus on new SSTLs.</i></p> <p><i>(iv) The recommended remediation value of 25 mg/kg was reviewed by institutions like National Environmental Engineering Research Institute and Indian Institute of Technology, Delhi.</i></p> <p><i>(v) The recommended remediation value of 20 mg/kg is less than remediation target value of 22.43 mg/kg for soil suggested in a study carried out by IIT Delhi based on both human health and ecological risk assessment.</i></p>
---	--

	<p>Item No. 03</p> <p>November 01, 2018</p> <p>R</p>	<p><i>(vi) At this stage, execution of remediation work should be of primary focus rather than conducting further studies; since the subject site remains contaminated for more than 20 years posing environmental and health risks.”</i></p> <p>7. Accordingly, the CPCB has recommended as follows:</p> <p><i>“(i)To permit remediation of mercury contaminated soil in the premises of closed thermometer factory and its adjoining areas to the recommended remediation target level of 20 mg/kg (total mercury) with valid authorization from Tamil Nadu Pollution Control Board.</i></p> <p><i>(ii)Considering the reported environmental impacts in Pambar Shola river in down gradient of closed thermometer factory, it is proposed that a detailed site assessment be carried out to ascertain the extent of contamination and if required, an ecological risk assessment study may also be carried out.”</i></p> <p>7. Learned counsel for the applicant states that the applicant has raised objection to the constitution of the Committee and filed an application before this Tribunal on 14.09.2018 alleging that four out of the eight members have conflict of the interest. NEERI had received Rs. 34 lakhs from HUL towards consultancy fees. Representative of IIT Delhi was author of a report to which the applicant had objected. The representative of IIT, Bombay had been a consultant to the HUL. Representative of IITR, Lucknow was a collaborator of HUL, as per information on the website. The applicant has suggested experts from IIT Hyderabad, from Centre for Ornithology and Nature, Coimbatore and a retired Chemical Engineer, IIT Madras.</p> <p>8. HUL in its reply filed on 01.10.2018 has opposed the objection of the applicant by submitting that engagement of NEERI was proposed by the Supreme Court Monitoring Committee (SCMC) in the year 2004 and on that account the TNPCB invited a proposal from NEERI. It does not, in any way, show any conflict of interest. IIT</p>
--	---	--

	<p>Item No. 03</p> <p>November 01, 2018</p> <p>R</p>	<p>Delhi was engaged as per direction of TNPCB and the SEC which was appointed by SCMC for risk assessment study. Representative from IIT Bombay has been described as collaborator of the HUL because of his expertise on the subject. Allegation that IITR Lucknow was collaborator of HUL is also without any basis. No financial aid has ever been given by HUL to IITR Lucknow. The institute has been described as such on account of expertise of the said institute from whom various organization take opinion on the subject.</p> <p>9. We do not find any merit whatsoever in the objection of the applicant. The CPCB, under directions of this Tribunal, has selected as many as eight experts who have deliberated on the issue objectively and furnished a unanimous report. Mere fact that there was association of some of the experts as stated by the applicant will not vitiate the report and the opinion furnished by the CPCB.</p> <p>10. Moreover, there is no objection for other four experts who were also party to the opinion, accepted by the CPCB. In view of above, we accept the opinion of the CPCB. Action may now be taken in terms of the above recommendation.</p> <p>The application is disposed of.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>.....,JM (S.P. Wangdi)</p> <p>.....,EM (Dr. Nagin Nanda)</p> <p style="text-align: right;">01.11.2018</p>
--	---	---

44
வேளாண்மைப் பொறியியல் துறை

அனுப்புநர்

பெறுநர்

திரு. ஆர். முருகேசன் எம்.இ.(விவ.), பி.எச்.டி.,
தலைமைப் பொறியாளர் (வே.பொ.),
487, அண்ணா சாலை, நந்தனம்,
சென்னை - 600 035.

ஆணையாளர்,
நகர் மற்றும் ஊரமைப்புத்துறை,
807, அண்ணா சாலை,
சென்னை-2.

கடிதம் எண். மபாஆ(க)1/ 47962 / 2018, நாள் : 23 .01.2019.

அய்யா,

பொருள் : வேளாண்மைப் பொறியியல் துறை - மலையிடப் பாதுகாப்பு - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி வார்டு பி, பிளாக் 21, நகரளவு எண். 5/2 அமைந்துள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட், செயின்ட் மேரிஸ் சாலை நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள 3.00 ஏக்கர் பரப்பில் மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யவும், நிறுவன வளாகத்தில் உள்ள கட்டிடங்களில் பழுது நீக்கம் செய்யவும் அனுமதி கோரியது - வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை வழங்குதல் - தொடர்பாக

- பார்வை : 1. இவ்வலுவலக கடித எண். மபாஆ(க)1/7188/2017, நாள் 12.04.2017.
2. செயற் பொறியாளர் (வே.பொ) திண்டுக்கல் கடித எண். அ/182/2016 நாள் 17.12.2018.



பார்வை-1ல் கண்டுள்ள இவ்வலுவலக கடிதத்தில் திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், கொடைக்கானல் நகராட்சி, வார்டு-பி, பிளாக் 21, நகரளவு எண். 5/2ல் அமைந்துள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட், செயின்ட் மேரிஸ் சாலை நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யும் பணி முன்மாதிரி செயலாக்கத்திற்கு அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் குறிப்புரை வழங்கப்பட்டது. பார்வை-2ல் கண்டுள்ள கடிதத்தன்படி மேற்கண்ட மண்ணை தோண்டி எடுத்து சுத்தப்படுத்த மாற்றம் செய்யும் பணியினை முழுமையாக மேற்கொள்ள M/s.இந்துஸ்தான் லீவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அமைந்துள்ள இடம் கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2-ல் 20.30 ஏக்கர் பரப்பு கொண்டுள்ளது.
2. நிலமானது புன்செய் நிலம் ஆகும். நிலத்தின் மண்வகை Sandy Clay loam ஆகும். நிலத்தின் வாட்டம் கட்டிடம் அமைந்துள்ள பகுதிகளில் 3% முதல் 15% ஆகவும் பிற பகுதிகளில் 15% முதல் 50% ஆகவும் உள்ளது.
3. மண் தோண்டி எடுத்து சுத்திகரிப்பு செய்ய உத்தேசிக்கப்பட்டுள்ள பரப்பு 3 ஏக்கர் ஆகும்.
4. மேற்கண்ட உத்தேசிக்கப்பட்ட இடத்தைச் சுற்றிலும் காலியிடங்களாகவும், மரங்கள் அடர்ந்த பகுதிகளாகவும் உள்ளது.

5. நிலத்திலுள்ள உபரி மழைநீர் வெளியேற வடிகால் அமைப்புகள் உள்ளது.
6. வளாகத்திலுள்ள கட்டிடங்களிலிருந்து கழிவுநீர் பாதுகாப்பாக வெளியேற்ற அமைப்புகள் உள்ளது.
7. வளாகத்திலுள்ள கட்டிடங்களில் மண் அரிப்பு ஏற்படாத வகையில் வடிகால் மற்றும் மழைநீர் முறையாக சேகரிக்க கம்பிவலை தடுப்பணை மற்றும் வண்டல் சேகரிப்பு அமைப்புகள் உள்ளன.
8. நிலத்தில் மண் அரிமானம் தடுக்கும் வகையில் புல்தரை மற்றும் மண் அரிப்பு தடுப்பு அமைப்புகள் உள்ளன. இருப்பினும் மண் தோண்டப்பட உள்ளதால் மண் அரிமானத்தைத் தடுக்க மத்திய மண் மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி மற்றும் பயிற்சி நிலைய பரிந்துரைகள், நிபந்தனைகளாக வழங்கப்படுகிறது. அவற்றை தவறாமல் பின்பற்றப்பட வேண்டும் என்று வலியுறுத்தப்படுகிறது.

நிபந்தனைகள்

1. மண்தோண்டும் பணி மற்றும் மண் நிரப்பும் பணி மழையில்லாத காலங்களில் மேற்கொள்ளப்பட வேண்டும்.
2. மரங்களுக்கு அருகாமையில் மண் தோண்டும் பணி மேற்கொள்ளும்போது பாதுகாப்பாக மேற்கொள்ளப்பட வேண்டும். மேலும் மண் தோண்டிய இடத்தில் உடனே புதிய மண் கொண்டு நிரப்பி புல்தரை அமைக்கப்பட வேண்டும்.
3. மண்தோண்டி எடுக்கப்பட உள்ள "A" பகுதியில் 0.20 மீ. ஆழமும் "B" பகுதியில் 0.30மீ ஆழமும், C1 பகுதியில் 0.35மீ ஆழமும் மற்றும் C2 பகுதியில் 0.60மீ. ஆழத்திற்கு மிகாமல் மண்தோண்டும் பணி மேற்கொள்ளப்பட வேண்டும்.
4. "A" பகுதியில் மண் அரிப்பைத் தடுக்கும் வகையில் கம்பி வலையுடன் கூடிய தடுப்புச் சுவர் அமைக்கப்பட வேண்டும்.
5. "B" பகுதியில் மண் அரிப்பைத் தடுக்க 0.50 மீ. உயர இடைவெளியில் கல்வர்ப்புகள் அமைக்கப்பட வேண்டும்.
6. "B" பகுதியின் கீழ்ப்பகுதியில் கம்பிவலையுடன் கூடிய தாங்குசுவர் 150 மீட்டர் நீளத்திற்கு அமைக்கப்பட வேண்டும்.
7. A மற்றும் B பகுதிகளில் உள்ள ஓடையின் மேற்பகுதியில் கம்பிவலைத் தடுப்பணையும் கீழ்ப்பகுதியில் சிமெண்ட் தடுப்பணையும் கட்டப்பட வேண்டும்.
8. A மற்றும் B பகுதிகளில் எடுக்கப்படும் மண் சுத்திக்கரிப்பு செய்யப்பட்டபின் C1 மற்றும் C2 பகுதிகளில் நிரப்ப பயன்படுத்தலாம்.
9. C1 மற்றும் C2 பகுதிகளில் மண் நிரப்பும்போது தாங்குசுவருடன் கூடிய படிமட்டங்களாக அமைக்கலாம். தாவரத் தடுப்பு புல் வகைகளான Guatemala மற்றும் Kikyு படிமட்டங்களின் மேல் நடப்பட வேண்டும்.
10. C1 பகுதியில் உள்ள வடிகால்களில் உதிரி கற்கள் தடுப்பணை 3 எண்கள் கட்டப்பட வேண்டும்.
11. மேலும் மேற்கண்ட பணி நச்சுத்தன்மை கொண்ட பாதரசம் கலந்த மண்ணை சுத்திகரிப்பு செய்து மாற்றம் செய்யும் பணி என்பதால் விரிவான திட்ட அறிக்கையில் குறிப்பிடப்பட்டுள்ள அனைத்து பாதுகாப்பு அம்சங்களும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் வழங்கியுள்ள பாதுகாப்பு அம்சங்களும் முறையாக பின்பற்றப்பட வேண்டும்.

மேற்கண்ட திண்டுக்கல், செயற் பொறியாளர் (வே.பொ) அவர்களின் குறிப்புரைகளின் அடிப்படையிலும், நிபந்தனைகளாக விதிக்கப்பட்டுள்ள மத்திய மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி நிறுவனத்தின் பரிந்துரைகள் பின்பற்றப்படும் என மனுதாரர் இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அளித்துள்ள உறுதிமொழியின் அடிப்படையிலும் திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2ல் உள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவன வளாகத்தில் மண் சுத்திகரிப்பு மற்றும் மாற்றம் செய்யும் பணியினை செயல்படுத்தவும் வளாகத்தில் உள்ள கட்டிடங்களில் பழுது நீக்கம் பணி மேற்கொள்ளவும் இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான பரிந்துரை தெரிவித்துக் கொள்ளப்படுகிறது.

(ஓம்). ஆர். முருகேசன்,
தலைமைப் பொறியாளர் (வே.பொ)

நகல் - இந்துஸ்தான் யுனிலிவர் லிமிடெட்,
செயின்ட் மேரீஸ் சாலை,
கொடைக்கானல் -624 101.

நகல் - செயற் பொறியாளர்(வே.பொ), திண்டுக்கல்.

நகல் - மபாஆ(க) இருப்புக்கோப்பு / உதிரி -1

//ஆணைப்படி//

24/11/19
உதவி செயற் பொறியாளர்(வே.பொ)

24/11/19

தமிழ்நாடு வனத்துறை

அனுப்புநர்

எஸ்.என்.தேஜஸ்வி, இ.வ.ப.,
மாவட்ட வன அலுவலர் மற்றும்
வனஉயிரின காப்பாளர்,
கொடைக்கானல் வன உயிரின சரணாலயம்,
கொடைக்கானல் 624101.

பெறுநர்

முதன்மை தலைமை வனப்பாதுகாவலர்
(துறை தலைவர்)
பனகல் மாளிகை,
சைதாப்பேட்டை
சென்னை - 15.

(தலைமை வனப்பாதுகாவலர், திண்டுக்கல்
மண்டலம், திண்டுக்கல் மூலமாக)

ந.க.எண்.5725/2017/வ1 நாள்:25.01.2019.

அய்யா,

- பொருள்** - அனுமதி - கொடைக்கானல் நகராட்சி - வார்டு பி - பிளாக் 21 நகரளவு எண் 5/2 செண்ட்மேரிஸ் சாலை, M/s. Hindustan Unilever நிறுவனத்தில் மண் மாற்றுதல் (Soil Remediation) மற்றும் அதற்கான பராமரிப்பு பணிகள் மேற்கொள்ள அனுமதி கோரியது தடையின்மை சான்று வழங்க கோருதல் - தொடர்பாக.
- பார்வை** -
- 1) ஆணையாளர், கொடைக்கானல் நகராட்சி
க.ம.எண்.233/2017/எப்.1 நாள் 03.08.2018.
 - 2) மேலாளர், M/s. Hindustan Unilever, கொடைக்கானல் கடித
நாள் 31.05.2018 & 13.06.2018.
 - 3) மேலாளர், M/s. Hindustan Unilever, கொடைக்கானல் கடித
நாள் 05.09.2018.

மேற்காணும் பொருள் தொடர்பாக, பார்வை 1ல் கண்ட கொடைக்கானல் நகராட்சி ஆணையாளர் கடிதத்தில் திண்டுக்கல் மாவட்டம் கொடைக்கானல் வட்டம், கொடைக்கானல் வார்டு பி பிளாக் 21 நகரளவு எண் 5/2 செண்ட்மேரிஸ் சாலை M/s. Hindustan Unilever நிறுவனத்தில் மண் மாற்றுதல் (Soil Remediation) மற்றும் அதற்கான கீழ்கண்ட பராமரிப்பு மற்றும் கட்டுமான பணிகள் மேற்கொள்ள வனத்துறையின் தொழில் நுட்ப கருத்துரை கேட்டு விண்ணப்பம் அனுப்பியுள்ளார்.

- 1) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் 6 எண்ணிக்கையிலான புதிய தடுப்பு சுவர் (Terrace wall) கட்டும் பணி.
- 2) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் வாகனங்கள் சென்று வருவதற்காக இருக்க கூடிய தார் சாலையினை மேம்பாடு செய்யும் பணி.
- 3) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் மேற்கூரையிலிருந்து வரும் மழைநீர் மற்றும் இயற்கையாக மழை நீர் வரும் ஆகிய நீரை ஒருங்கிணைத்து கொண்டு வர அப்பகுதியில் கல்சுவர்கள் (RR masonry) கட்டும் பணி.
- 4) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் மண்அரிப்பை தடுப்பதற்காக கட்டப்பட்டுள்ள 4 எண்ணிக்கையிலான Gabion Structure (Silt Trap up gradation Four Silt Traps) கட்டுமானத்தை மேம்பாடு செய்யும் பணி.
- 5) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் மேற்கூரையிலிருந்து வரும் மழைநீர் மற்றும் இயற்கையாக அப்பகுதியில் வரும் மழை நீர் ஆகிய நீரை சுத்தம் செய்வதற்கு புதிய தொட்டி (Silt Settling Tank) கட்டும் பணி செய்தல்.

- 6) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மேற்கண்ட பணி மேற்கொள்ளுவதற்கு பயன்படுத்தப்படும் மோட்டார் வாகனங்கள் வெளியே செல்லும் போது அவற்றின் டயர்களை சுத்தம் செய்வதற்கு vehicle tyre wash station அமைத்தல்.
- 7) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியில் நாள்தோறும் சுத்தம் செய்யப்படும் மண்ணின் அளவுகளின் எடையினை நிர்ணயம் செய்ய புதியதாக Weigh Bridge அமைத்தல்.
- 8) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மேற்கண்ட பணியினை செயல்படுத்துவதற்காக அக்கம்பெனிக்கு தேவையான மின்சார வசதியினை ஏற்படுத்தி கொள்ள புதியதாக டிரான்ஸ்பார்மர் (Civil work for transformer) அமைப்பதற்கு கற்கட்டிடம் (RR masonry work) அமைத்தல்.
- 9) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மண்களை சுத்தம் செய்வதற்காக பயன்படுத்தப்படும் கருவிகள் (Foundation for the equipment's) அமைப்பதற்கு கற்காரையில் கட்டிடம் (Reinforced Cement Concrete work) அமைத்தல்.
- 10) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியில் ஏற்கனவே கட்டப்பட்ட கட்டிடங்களை இடித்து சுத்தம் செய்யும் (Demolition of Building) பணி மேற்கொள்ளல்.

மேற்கண்ட ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல் மாவட்ட வன அலுவலர் மற்றும் வன உயிரின காப்பாளர் மற்றும் கொடைக்கானல் வனச்சரக அலுவலர் மற்றும் களப்பணியாளர்களுடன் 30.08.2018 அன்று தணிக்கை செய்யப்பட்டது. அப்போது மழை நீர் மற்றும் மண் மாற்றுதல் பணி செய்து முடித்த பின்பு கிடைக்கக்கூடிய நீரை வெளியேற்றுவது குறித்து மேலாளரிடம் கேட்கப்பட்டதற்கு இனங்க உரிய கூடுதல் விபரங்கள் பார்வை 3ல் கண்ட கடிதம் மூலம் விபர அறிக்கை சமர்ப்பிக்கப்பட்டுள்ளது.

மேற்கண்ட பிரேரணை தேசிய சுற்றுசூழல் பொறியியல் ஆராய்ச்சி மையம் நாக்பூர் மற்றும் இந்திய நீர் மற்றும் நிலம் பாதுகாப்பு மையம், உதகமண்டலம் அவர்களின் வழிகாட்டுதலின் படி மேற்கண்ட பணி பாதுகாப்புடன் மேற்கொள்ளப்படவிருக்கிறது. இத்துடன் மேற்கண்ட பிரேரணை ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியினரால் தயாரிக்கப்பட்ட புத்தகம் இணைக்கப்பட்டுள்ளது.

மேற்கண்ட பகுதியினை (ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி) தணிக்கை செய்த போது அமைந்துள்ள சுற்றுச்சுவர் பகுதியிலிருந்து (வடக்கு பக்கம்) மேல்பக்கம் தார் சாலை மற்றும் தனியார் கட்டிடங்களும் சுமார் 80 மீட்டர் தொலைவில் கொடைக்கானல் வனச்சரகத்திற்குட்பட்ட பாம்பே சோலா காப்புக்காடு அமைந்துள்ளது. அதே போல் கீழ் பக்கம் (தெற்கு பக்கம்) கம்பெனியின் முடிவு எல்லை பகுதிக்கு அருகில் வருவாய் துறை கட்டுபாட்டிற்குரிய நிலங்கள் அமைந்துள்ளன. அந்நிலங்கள் யாவும் அடர்ந்த மரங்கள் அடங்கிய காடுகளாக அமைந்துள்ளது. அப்பகுதியாவும் சரிவு பகுதியாக காணப்படுகிறது. மேற்கண்ட கம்பெனியின் முடிவு எல்லை பகுதியிலிருந்து சுமார் 300 மீட்டர் தொலைவில் கொடைக்கானல் வனச்சரகத்திற்கு உட்பட்ட பாம்பார் காப்புக்காடு அமைந்துள்ளது.

ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி அமைந்துள்ள பகுதியில் மேற்கண்ட 10 விதமான கட்டுமான பணிகள் மேற்கொள்ளுவதனால் வன நிலங்களுக்கோ, வன உயிரினங்களுக்கோ, வன சுற்றுச்சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் கம்பெனி அமைந்துள்ள உட்பகுதியில் மண்ணின் மேற்பரப்பில் 1 அடி ஆழம் அளவில் மண்ணினை வெட்டி எடுத்து நீரால் சுத்தம் செய்து அம்மண்ணின் பாதரசத்தின் அளவின் தன்மை 20mg/kg-க்கு குறைவாக இருக்கும் பட்சத்தில் பரிசோதனை செய்து திரும்பவும் அப்பகுதியின் மேற்பரப்பில் மண்ணினை நிரப்புவதால் அருகாமையில் உள்ள வனப்பகுதிக்கு எவ்வித பாதிப்பும் இல்லை.

ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி அமைந்துள்ள இடத்திலிருந்து வெளியேறும் மழை நீரை Silt Tank ல் தேக்கி மறுபடியும் நான்கு தடுப்பு சுவர் (Check Wall) வழியாக வடிகட்டப்பட்டு (Filtration) அனுப்பப்படுகிறது. அவ்வாறு அனுப்பப்படும் மழை நீர் அருகாமையில் உள்ள வருவாய்த்துறை நிலத்தின் வழியாக சென்று அப்பகுதியில் உள்ள சிறு சிறு சிற்றோடைகள் வழியாக பிரிந்து அருகில் அமைந்துள்ள கொடைக்கானல் வனச்சரகத்திற்குட்பட்ட பாம்பார் காப்புக்காடு பகுதிக்குள் சென்று ஓடை வழியாக பாம்பார் ஆற்றுக்கு பகுதிக்கு சென்றடைகிறது.

அவ்வாறு காப்புக்காடு பகுதிக்குள் சுத்தம் செய்யப்பட்ட (Filtration) அந்நீர் செல்லும் பட்சத்தில் வன விலங்குகளுக்கும் அப்பகுதியில் வாழும் தாவர இனங்களுக்கும் மற்றும் வன சுற்றுச்சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் பார்வை 3ல் கண்ட ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி மேலாளர் மண் மாற்றுதல் பணிக்காக வழங்கப்பட்ட கூடுதல் விபரங்கள் அடங்கிய கடித நகல் மூன்று மற்றும் கட்டுமான பணிகளுக்குரிய வரைபட நகல் 3 இத்துடன் இணைத்து அனுப்பப்படுகிறது.

ஆகவே மேற்கண்ட பணிகள் யாவும் மேற்கொள்வதற்கு ஹிந்துஸ்தான் யுனிலிவர் கம்பெனிக்கு அனுமதி வழங்கலாம் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இணைப்பு :- மேற்கூறியவாறு

தங்கள் உண்மையுள்ள

ஓம்/-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் மற்றும்
வன உயிரின காப்பாளர்
வன உயிரினச்சரணாலயம்,
கொடைக்கானல்.

நகல் :- தலைமை வனப்பாதுகாவலர், திண்டுக்கல் மண்டலம், திண்டுக்கல்

நகல்: ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்.

//உ.ந.உ.ப//

சென்னை
22.1.19
கண்காணிப்பாளர் கீதாநாத்
22/1/19

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கு துறை

அனுப்புநர்

பெறுநர்

ரா.முருகேசன், எம்.ஏ.,எம்.பில்.,பி.எஸ்.,டி.பி.எம்.,
ஆணையாளர் / தனி அலுவலர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல் - 624 101.

நகர் ஊரமைப்பு துணை இயக்குநர்,
4,ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்ன சொக்கி குளம்,
மதுரை-6250012.

ந.க.எண். 233/2017/எப்.1 நாள்.31.01.2019

பொருள் : அனுமதி – கொடைக்கானல் நகராட்சி - இந்துஸ்தான் யுனிலிவர்
லிமிட்டெட், செயின்ட் மேரிஸ் சாலை – நிறுவன வளாகத்தில்
உள்ள மண்களை கழுவி சுத்தப்படுத்துதல் (Soil Remediation and Civil
works prior to soil Remediation) மற்றும் அதற்கான கட்டிட வேலைகள்
அனுமதி வழங்க கோரியது – தொடர்பாக.

பார்வை : 1.இந்ததுஸ்தான் யுனிலிவர் லிமிட்டெட், கொடைக்கானல் அவர்களின் கடிதம்
நாள் : 31.5.2018.

2. இந்ததுஸ்தான் யுனிலிவர் லிமிட்டெட், கொடைக்கானல் அவர்களின்
கடிதம் நாள் 13.06.201.

3. தமிழ்நாடு மாசுகட்டுப்பட்டு வாரியம், சென்னை அனுமதி கடிதம்
எண். TNPCB/F.36448/DGL/2018 நாள்.04.06.2018.

4. செயற்பொறியாளர்,நீஆஅ,பொபது, மஞ்சளாறு கோட்டம், பெரியகுளம்,
தடையின்மை சான்று கடிதம் எண்:427எம்/வப/இவஅ2/கோ.13/2018
நாள் 05.10.2018.

5. உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல், கடிதம் எண்.
RC.No.38/2018(GTC), Date : 11.10.2018.

6. மாவட்ட வன அலுவலர் மற்றும் வன உயிரின காப்பாளர்,
கொடைக்கானல் வன உயிரின சரணாலயம், கொடைக்கானல்.
கடிதம், ந.க.எண்.5725/2017/வ1 நாள் : 25.01.2019.

7. தலைமை பொறியாளர் வேளாண்மை பொறியியல் துறை, சென்னை
கடிதம் எண்:மபா.ஆ(க)1/47962/2018, நாள் : 23.01.2019.

பார்வை 1 மற்றும் 2-ல் காணும் மனுதாரரின் விண்ணப்பங்கள் கொடைக்கானல்
நகரம், வார்டு பி, பிளாக் 21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலையில்
நிலையில் உள்ள இந்துஸ்தான் யுனிலிவர் லிமிட்டெட் நிறுவன வளாகத்தில் உள்ள
மண்களை கழுவி சுத்தப்படுத்துதிட (Soil Remediation and Civil works prior to soil
Remediation) மற்றும் அதற்கான கட்டிட வேலைகள் அனுமதி வழங்க
கோரப்பட்டுள்ளது.

பார்வை 3 முதல் 7 வரை காணும் மற்ற 5 அரசு துறைகளின் தடையின்மை சான்று மற்றும் சிபாரிசு கடிதங்களின் நகல் இணைக்கப்பட்டுள்ளது.

மனுதாரரின் உத்தேச கட்டிட தொழிற்சாலை கட்டிடம் என்பதினால் மனுதாரரின் உத்தேசங்களின் மீது தங்களது துறையின் தொழில் நுட்ப கருத்துரைகளை வழங்குமாறு அன்புடன் கேட்டுக் கொள்கின்றேன். இத்துடன் மனுதாரரால் சமர்ப்பிக்கப்பட்ட ஆவணங்களையும் தங்களின் பரிசீலனையின் பொருட்டு இணைத்தனுப்பி வைக்கப்பட்டுள்ளது என்பதை அன்புடன் தெரிவித்துக் கொள்கின்றேன்.

ஆணையாளருக்காக
கொடைக்கானல் நகராட்சி

இணைப்பு :

1. வரைபடம் ஒன்று
2. பார்வை 1 முதல் 7 வரை காணும் நகல்கள்.

நகல்:

The Factory Manager,
Hindustan Unilever Limited,
St Mary's Road, Kodaikanal.

MINUTES OF THE MEETING OF SCIENTIFIC EXPERTS COMMITTEE (SEC) MEMBERS, TNPCB OFFICIALS & NEERI HELD ON 7th FEBRUARY 2019 BETWEEN 1.00 PM TO 4.00 PM, AT THE HOTEL GATEWAY, MADURAI.

(REMEDIATION MEETING No.2)

Present:

MEMBERS OF THE SCIENTIFIC EXPERT COMMITTEE:

- 1) Dr. S Rajamani
Member – Scientific Expert Committee
- 2) Dr P Singaram
Member – Scientific Expert Committee
- 3) Dr T Thirunalasundari
Member – Scientific Expert Committee
- 4) Dr. K.Dharmalingam
Member – Scientific Expert Committee
- 5) Dr SK Bhargava
Member – Scientific Expert Committee



SPECIAL INVITEES:

Participant from the National Environmental Engineering Research Institute, Nagpur:

- 6) Dr T. Rajesh
Scientist, NEERI, Chennai.

Participants from Tamilnadu Pollution control Board:

- 7) Thiru. R Mathivanan
District Environmental Engineer, TNPCB, Dindigul
- 8) Thiru. Rohitkumar
Assistant Environmental Engineer, TNPCB, Chennai
- 9) Thiru. Gunaseelan
Assistant Environmental Engineer, TNPCB, Dindigul

Representatives from Hindustan Unilever Ltd (HUL) :

- 10) Thiru. R John George
Factory Manager, HUL, Kodaikanal
- 11) Thiru. S Sureshbabu
Project Manager, HUL, Kodaikanal
- 12) Thiru. Ravi Costa
Principle Consultant, M/s.ERM (Environmental Consultant for HUL), New Delhi.
- 13) Dr. K Srinvas
Associate Vice President, Ramky Enviro Engineers Ltd, Hyderabad (Remediation Service Provider for HUL)

GA
27/2/19
24/3/19

A. Meeting held amongst SEC-Members and Officials of Tamilnadu Pollution Control Board.

An internal meeting among SEC-Members and Tamilnadu Pollution Control Board was held to discuss about the functioning of the Scientific Expert Committee in the current soil remediation phase since most of the approvals were obtained by the unit of M/s Hindustan Unilever Limited, (Thermometer Factory) Kodaikanal for remediation processes. The representatives of M/s HUL and other experts who were not the members of the SEC were not present during the internal meeting of SEC members and preliminary discussions with TNPCB.

The members reiterated that the SEC was advisory in nature and major monitoring of the further field trial of the remediation process should be carried out by Tamilnadu Pollution Control Board. During the discussions it was concluded that future meetings of the SEC should be conducted as and when there is a substantial progress at the site with respect to erection of machinery and conduct of further trials to demonstrate the performance of the equipment as per the approved procedure and protocol for the remediation process.

The SEC arrived at the following decisions during the internal meeting of the SEC.

1. Once the equipment is installed, the Tamilnadu Pollution Control Board shall closely monitor the initial scale demonstration process, effluent quality, air quality monitoring protocol adapted by the unit and get the advice of the SEC for further full-scale remediation process.
2. The Tamilnadu Pollution Control Board shall also ensure that the time frame of remediation is adhered to and seek any advice of the SEC on the process if there is involvement of scientific or technical issues.
3. The SEC can also be approached when there is an unforeseen problem.
4. In future Tamilnadu Pollution Control Board will prepare an agenda and circulate it in advance to all committee members before calling for the meeting. The date and venue of the meeting shall be fixed based on mutual convenience.
5. The minutes of the meeting shall be drafted and sent to all SEC Members for their perusal and to make necessary corrections if any. Final minutes shall be sent for signature to all the SEC Members.
6. Sitting Fee and Daily Allowance payable to SEC Members for attending the SEC Meeting shall be approved by TNPCB as mentioned in TNPCB LR No T2/TNPCB/F.36448/ 27568/DGL /2016 dated 20.03.2018 & Minutes of Meeting of SEC dated 28.05.2015. On approval, payment will be done by M/s Hindustan Unilever Limited, (Thermometer Factory) Kodaikanal. Travel and Staying arrangements shall be made by M/s Hindustan Unilever Limited.

B. Meeting held with SCIENTIFIC EXPERTS COMMITTEE (SEC) MEMBERS, TNPCB OFFICIALS, NEERI and the representatives of M/s. Hindustan Unilever Limited-Thermometer Factory Kodaikanal

Thiru. R Mathivanan, District Environmental Engineer, TNPCB, Dindigul, welcomed the SEC members and other participants. He mentioned that the meeting is convened to review progress on HUL Kodaikanal soil remediation project.

Thiru. R John George, Factory Manager, HUL in his presentation covered the present status of the project and work planned at the site once HACA permission is received:

He presented the progress made on the recommendations of the previous SEC meeting held on 13th Dec 2018.

Thereafter, he has updated the members on the status of HACA approval. NOCs already received from Agricultural Engineering, Mining and Geology, PWD Water Resources section and TNPCB. Awaiting NOC from Forest Department and thereafter the applications will be placed before HACA for approval.

He mentioned that at the site building damages post cyclone Gaja restoration jobs were being undertaken and it would take another month to complete the restoration work.

Further he explained the following activities planned that are scheduled from March 2019 to November 2019, (i.e. till the new soil washing and vacuum retort plants get commissioned).

- Decontamination and disposal of machinery scarp and accumulated scarp.
- Delineation of Biomass.
- Delineation of Contaminated Area
- Protocol finalisation for stabilisation and disposal of debris and biomass.
- Demolition of unwanted buildings and unwanted structures.
- Disposal of debris and biomass into TSDF.
- Trees removal and disposal.
- Associated civil work.
- Remediation machinery installation and commissioning.

Thiru Ravi Costa from M/s ERM thereafter explained the trials carried out for stabilization of mercury contaminated building debris and biomass. 20 batches of trials were undertaken, 10 each for building debris and biomass at TSDF site from 30 Jan to 02 Feb 2019. The Scientists from N~~o~~EERI were also present. The analysis results are awaited.

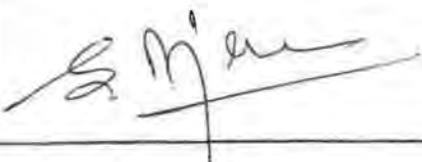
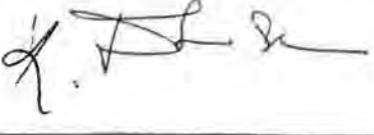
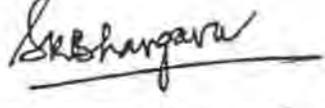
Following are the recommendations from the TNPCB officials and SEC members:

1. Trees removal in the area requiring soil remediation should be done after receiving the required statutory approval from the District Authorities. The suggestions from the Indian Institute of Soil and Water Conservation, Ooty are required to be implemented. M/s HUL should consult forest department while planting native trees suited for Kodaikanal.
2. The stabilization trials analysis report to be made available to TNPCB and SEC. As requested by M/s HUL further trials with large quantity of building debris and biomass may be conducted. The SEC members asked M/s HUL to ensure the organic content in the waste mass being disposed off into the TSDF should be within the allowable CPCB norm for land filling. After receiving trial reports, the SEC will give its recommendation.
3. Mercury content, TCLP and WLT tests are required to be carried out during stabilization trials that are planned for building debris and biomass.
4. M/s HUL should ensure the remediation related activities listed above from the presentation including installation and commissioning of remediation

equipment are carried out on priority after receiving the statutory approvals so that the soil treatment process is started at the earliest.

5. The next project review meeting is scheduled tentatively during mid April depending on the progress.
6. The SEC members ~~Dr. Thirunalasundari~~^S, Dr. Rajamani and Dr. Bhargava along with TNPCB officials visited the TSD site in Virudhunagar on 8th Feb.2019 and were explained about the initial stabilization trials under by NEERI, ERM and Ramky. The SEC members suggested to use suitable safety chemicals and process in stabilization trials. The results of field test trials and procedure & protocol to be adopted in full-scale stabilization will be submitted by HUL for approval by SEC.

Finally, Thiru R Mathivannan DEE Dindigul thanked the SEC members and other participants and concluded the meeting.

SEC Member	Signature
Dr. S Rajamani Member – Scientific Expert Committee	
Dr P Singaram Member – Scientific Expert Committee	
Dr T Thirunalasundari Member – Scientific Expert Committee	<i>T. Thirunalasundari</i>
Dr K Dharmalingam Member – Scientific Expert Committee	
Dr SK Bhargava Member – Scientific Expert Committee	



Tamilnadu Pollution Control Board

From Thiru. R. Mathivanan, M.Tech., District Environmental Engineer, Tamilnadu Pollution Control Board, Collector Office Campus, Dindigul - 624 004.	To The Commissioner, Kodaikanal Municipality, Kodaikkanal, Dindigul District.
---	---

Letter No.DEE/TNPCB/DGL/F.No.100/2019 Dated: 15.02.2019

Sir,

Sub: TNPC Board – Industries – M/s. Hindustan Unilever Limited –
Kodaikkanal - Soil Remediation and associated civil works – Reg.

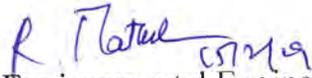
Ref: Your letter No.233/2017/F1 Dated: 03.08.2018.

With reference to the above, I am to inform that the Board has already given permission to the unit M/s.Hindustan Unilever Limited, Kodaikanal for carrying out soil remediation and associated civil works vide its letter No: T2/TNPCB/F.36448/ 27568/ DGL/2018 Dated: 04.06.2018 (Copy Enclosed).

Hence, the application received from the unit of M/s. Hindustan Unilever Limited may be considered to carryout the above works.

The receipt of the letter may be acknowledged.

Encl: Board's letter dated: 04.06.2018.


District Environmental Engineer,
TNPC Board, Dindigul.


நகர் ஊரமைப்புத் துறை

அனுப்புநர்
திரு.ப.வேல்முருகன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்(பொ),
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம்,
மதுரை-625 002.

பெறுநர்
நகர் ஊரமைப்பு ஆணையர் அவர்கள்,
807 அண்ணா சாலை,
சென்னை -2.

Website : www.tn.gov.in/dtcp
mail ID : dydcpmdurgn@gmail.com

ந.க.எண் .762/2019 , மம3, நாள் .15.02.2019

திருவள்ளூர் ஆண்டு 2049, விளம்பி வருடம் ~~கூடு~~ திங்கள் 3 ஆம் நாள்.

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழிவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின அனுமதி வேண்டுகூறு -தொடர்பாக.

- பார்வை:
1. அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
 2. நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
 3. இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
 4. தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
 5. முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாக கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
 6. உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date:. 11.10.2018.
 7. மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
 8. செயற் பொறியாளர், நீ ஆஅ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியசுளம் அவர்களின் கடிதம் எண்.

- 427எம்/வப/இவஅ2/கோ13/2018, நாள் . 05.10.18.
9. உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
 10. சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
 11. திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
 12. நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
 13. 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
 14. இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
 15. கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
 16. திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள். 15.2.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகராட்சி, வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை, இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி தொடர்பாக பார்வை (2)-ல் கண்ட கொடைக்கானல் நகராட்சி ஆணையர் அவர்களின் கடிதத்துடன் பெறப்பட்ட உத்தேசம் பரிசீலனை செய்யப்பட்டு கீழ்க்காணும் குறிப்புகள் பணிந்து சமர்ப்பிக்கப்படுகிறது.

நகர் ஊரமைப்பு துணை இயக்குநர் (பொ),
மதுரை மண்டலம்

இணைப்பு

1. பார்வை 2 ல் கண்டுள்ள ஆணையாளர், கொடைக்கானல் நகராட்சி கடிதத்துடன் பெறப்பட்டவைகள் ஒரு தொகுப்பு நீங்கலாக
2. மாவட்ட ஆட்சியரின் குறிப்பு

நகல்

1. ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல்.
2. Factory Manager,
Hindustan Uniliver Ltd,
St.Mary's Road,
Kodaikanal.

பத்தி ஒன்று மட்டும்

Extract of the Subject No.19 of the Minutes of the 68th meeting of the Hill Area Conservation Authority held on 20.02.2019 at 11.00 A.M. in the Old Conference Hall of the Main Building, IInd Floor, Secretariat, Chennai – 600 009.

Agenda No	Subject	Decision taken in the Meeting
19.	<p>Hill Area – Building – Dindigul District – Kodaikanal Municipality – Ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50Hectare – Soil Remediation and Associated Civil Works – HACA clearance requested – Regarding.</p> <p>4727/2017/BA1 Hindustan Unilever Ltd.,</p>	<p>Elaborate discussion took place in the meeting. The official representing the PCCF had agreed with the report of the Chief Conservator of forest, Dindigul and concurred No Objection to this proposal.</p> <p>The HACA decided to recommend the proposal for Soil Remediation and Associated Civil Works in Dindigul District, Kodaikanal Municipality, Ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50Hectare, subject to the conditions imposed by the Agricultural Engineering Department, Forest Department, Geology and Mining Department</p>

(Sd/-) Rajesh Lakhoni
Member Secretary,
Hill Area Conservation Authority /
Principal Secretary / Commissioner of Town
and Country Planning(FAC),
807 Anna Salai, Chennai – 600 002.

(Sd/-) S.Krishnan
Chairman, Hill Area Conservation
Authority / Principal Secretary,
Housing and Urban Development
Department, Secretariat,
Chennai – 600 009.

/Forwarded / by order /

Deputy Director of Town and Country Planning


26/2/19


26/02/19

60
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 1666 OF 2019

NAVROZ MODY

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

Heard learned counsel.

We do not find any merit in the appeal. The civil appeal stands dismissed.

Pending application stands disposed of.

....., J.
[ROHINTON FALI NARIMAN]

....., J.
[VINEET SARAN]

New Delhi;
March 05, 2019.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1666/2019

NAVROZ MODY

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.27987/2019-STAY APPLICATION)

Date : 05-03-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Appellant(s)

Ms. Anitha Shenoy, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR
Ms. Srishti Agnihotri, Adv.
Ms. Kanika Sood, Adv.
Ms. Sharon Mathew, Adv.

For Respondent(s)

Dr. A. M. Singhvi, Sr. Adv.
Mr. Pinaki Mishra, Sr. Adv.
Mr. Ravinder Narain, Adv.
Mr. Pravin Bahadur, Adv.
Mr. Kishan Rawat, Adv.
Mr. Siddharth Banthia, Adv.
Mr. Ishan Narain, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal stands dismissed in terms of the signed
order.

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

[Signed order is placed on the file.]

பதிவுச்சல் மூலமாக

62

தொழிலகப் பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

அனுப்புநர்,
திரு. கா. மனோகரன், பி.டெக்.,
இயக்குநர்,
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம்,
கிண்டி, சென்னை - 600 032.

பெறுநர்,
உரிமையாளர்
Hindustan Unilever Limited,
R.S.No.270, 271, 272, 273, 274, 275,
St.Mary's Road, Kodaikanal,
Dindigul District - 624101.

நி.மு. (டி1) /3128/2019 நாள். 11.03.2019

அய்யா,

பொருள்: தொழிற்சாலைகள் சட்டம் 1948 மற்றும் தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950 -வரைபடங்கள்- (பதிவு எண். DL-93) - Hindustan Unilever Limited, R.S.No.270, 271, 272, 273, 274, 275, St.Mary's Road, Kodaikanal, Dindigul District - கூடுதல் ஒப்புதல் அளிக்கப்பட்டன.

பார்வை: தங்களின் படிவம் எண்.1, நாள்: இல்லை (11.02.2019 அன்று பெறப்பட்டது)

தங்களிடமிருந்து பெறப்பட்ட வரைபடங்கள் கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு ஒப்புதல் அளிக்கப்படுகின்றது.

1. கூடுதலாக கட்டப்படும் Project office , OHC, Tyrewash station, Work shop, Site setting tank ன் விவர வரைபடம் மற்றும் குறுக்கு வெட்டுத் தோற்றப்படம் ஒப்புதலுக்கு அனுப்பவேண்டும்.
2. இக்கூடங்களின் அளவு விவரம் மனை வரைபடத்தில் குறிப்பிடவேண்டும்.
3. Thermic fluid heater தமிழ்நாடு தொழிற்சாலைகள் விதி 61 (p) இன் வரைமுறைகளின்படி நிறுவப்படவேண்டும்.
4. பொறிகள் அமைக்கப்பட்டுள்ள அறைகளில் efficient exhaust அமைக்கவேண்டும்.
5. T.N.P.Control board இன் Consent order நகல் இணைக்கவேண்டும்.
6. இவ்வலுவலக கடித எண் நிமு/3838/2017 நாள் 08.03.2017 ல் கூறப்பட்டுள்ள நிபந்தனைகள் சரிசெய்யப்படவேண்டும்.
7. தமிழ்நாடு தொழிற்சாலைகள் விதி 61 (11) (13) (15) ல் வரையறுக்கப்பட்டாறு தொழிற்சூடப் பகுதிகளுக்கு போதிய 'Fire Hydrant - Fire Fighting Arrangements' அமைப்பு ஏற்படுத்த வேண்டும். Fire Hydrant Layout வரைபடம் அனுப்ப வேண்டும்.
8. தேசியக்கட்டுமானக் குறியீடு 2005 ல் வரையறுக்கப்பட்டவாறு அனைத்து கட்டமானங்கள் நிர்மாணிக்கப்படவேண்டும்.
9. கதவு சன்னல்களின் அளவு முறையே 1.2 X 2.0 மீட்டர் மற்றும் 0.91 X 1.52 மீட்டருக்கு குறையாமல் இருக்க வேண்டும்.
10. எல்லா கதவுகளும் சன்னல்களும் முழுவதும் வெளிப்பறமாய்த் திறந்திருக்குமாறு பொருத்தப்பட வேண்டும்.

11. எல்லா சன்னல்களின் அடிமட்டம் தரையினருந்து 1 மீட்டருக்கு மேற்படாமல் இருத்தல் வேண்டும்.
12. பொறிகளுக்கு இடையே குறைந்தது 60 செ.மீ. இடைவெளி விட வேண்டும்.
13. தொழிற்சாலையின் உரிமம் தேவைப்பட்டால் திருத்தம் செய்ய விண்ணப்பிக்க வேண்டும்.
14. கட்டிட உறுதிச் சான்றிதழ் அளித்திட வேண்டும்.
15. ஒப்புதல் அளிக்கப்பட்ட வரைபடங்களின்படியே எல்லா கட்டிடங்களும் கட்டப்பட்டதாகச் சான்றிதழ் அளித்திட வேண்டும்.
16. ஒப்புதல் அளிக்கப்பட்ட வரைபடங்களின்படியே எல்லா பொறிகளும் அமைக்கப்பட்டதாகச் சான்றிதழ் அளித்திட வேண்டும்.
17. இவ்வரைபட ஒப்புதல் தொழிற்சாலை சட்ட விதிகளின்படி, கட்டிடங்கள் மற்றும் இயந்திரங்கள் நிறுவவதற்கான / நிறுவியதற்கான ஒப்புதல் மட்டுமே ஆகும்.
18. இத்தொழிற்சாலையிலிருந்து வெளியேற்றப்படும் கழிவு நீர் மற்றும் எல்லாவிதக் கழிவுப் பொருட்களையும், தமிழ்நாடு சுற்றுப்புறச் சூழ்நிலை மாசுக் கட்டுப்பாடு வாரியத்தின் வரைமுறைக்கிணங்க அப்புறப்படுத்தப்படுவதாகச் சான்றிதழ் பெறப்பட வேண்டும்.
19. தொழிற்சாலைகள் சட்டம் பிரிவு 37 மற்றும் 1950 தமிழ்நாடு தொழிற்சாலைகள் விதிகளின் விதி எண்.95-ன் அட்டவணை- XVI - இன் அனைத்து பாதுகாப்பு முறைகளும் கடைபிடிக்கப்பட வேண்டும்.

20. The Plan approval give for soil remediation upscaling process only.

ஒரு தொகுதி ஒப்புதல் அளித்த வரைபடங்கள் இணைக்கப்பட்டுள்ளன.

இணைப்பு : ஒரு தொகுதி வரைபடங்கள்,

(எண்ணிக்கை - 4)

சு. அப்பா 413

இயக்குநருக்காக

தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம்,
சென்னை-32.

நகல்:

இணை இயக்குநர், தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம், திண்டுக்கல். (ஒரு தொகுதி வரைபடங்கள் மற்றும் படிவம் எண்.1-ன் ஒரு நகல் இணைக்கப்பட்டுள்ளது)
துணை இயக்குநர், தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம், திண்டுக்கல்.

உதிரி

SAVE ENERGY

SAVE NATION

GOVERNMENT OF TAMILNADU
ELECTRICAL INSPECTORATE

Phone: 0422- 2380223

Visit: www.tnei.tn.gov.in

E-Mail:seicbe@tn.gov.in

From
 THE SENIOR ELECTRICAL INSPECTOR,
 Corporation Commercial Complex
 Dr Nanjappa Road,
 Coimbatore-18

✓ To
 M/s. Hindustan Unilever Limited,
 St. Mary's Road,
 Kodaikanal - 624 101
 Dindigul Dist.

Letter No : DGL-1798/SEI/CBE/Drg/A2/2018 Dated : 13.3.2019

Sir,

Sub: ELECTRICITY – Existing Electrical Installations of voltage exceeding 650V and up to and inclusive of 33 KV at the premises M/s. Hindustan Unilever Limited, St. Mary's Road, Kodaikanal - 624 101, Dindigul Dist. – HV/MV Additions and Alterations - Drawing Showing the method of construction Scrutiny report – issued.

Ref: Your letter No : Nil Dt :1.3.2019.

I. The proposal for the following electrical installation as detailed below;

- (i) To erect 1 x 1600KVA, 22KV/433V & 1 x 500KVA 22KV/433V transformer
 (ii) To carry out HV/MV Installations. as per arrangements shown in;

1.	Drawing No: ME-HUL-01-02-19	Schematic layout
2.	Drawing No: ME-HUL-02-02-19	Site Plan & Physical
3.	Drawing No: ME-HUL-03-02-19	Physical layout
4.	Drawing No: ME-HUL-04-02-19	Section view of TR. and VCB & MV panel-2
5.	Drawing No: ME-HUL-05-02-19	22KV DP Structure Section View

were scrutinized and the scrutiny report is hereby issued subject to complying with the general conditions, furnished in the ANNEXURE enclosed herewith.

II. The completion report obtained from the electrical contractor should be sent after the completion of the work and testing along with the original receipted challan towards the payment of required fees remitted into the Government treasury under the following head of account

**0043-00- Taxes and Duties on Electricity.
102- Fees under the Indian Electricity Rules.
AA – Fees under Indian Electricity Rule
14 – Taxes- 71 Electricity Tax
Code No: 0043-00-102-AA-1471**

directly to this office with copy to the Chief Electrical Inspector to Government, Chennai and to the Electrical Inspector/Dindugul for arranging an inspection.

III. A copy in each of the drawings scrutinized are sent herewith.

(Sd) xxxxx
Senior Electrical Inspector
Coimbatore

//True copy forwarded//


13/3/19
Assistant Electrical Inspector

Encl : 05 Nos. drawings
(Annexure Containing General and Specific Conditions)

Copy to: Thiru. Mercy Electricals, Plot No:1, 1st Main, 1st Street, Nehru Nagar, Opp. Railway Station,
Hosur-635 109.

Copy Submitted to: The Chief Electrical Inspector to Government, Chennai-32.

(Encl:05 Nos. drawings)

Copy to: The Electrical Inspector/Dindugul

(Encl:05 Nos. drawings)
& Draft Bill

ANNEXURE
PART-A – GENERAL CONDITIONS

1. The scrutiny report takes into account of the present trends and practices followed in conformity with the statutory provisions of Central Electricity Authority Regulations, 2010 (Measures relating to Safety and Electric Supply), Bureau of Indian Standards, codes and practices in force on the date of scrutiny report. In the event of any amendment/modification /insertion of new rules, codes and practices, they should be complied with notwithstanding the scrutiny report issued. Revised drawings as per the modified rules/new rules/ inserted should be submitted suo-motto by the consumer and fresh scrutiny report should be obtained superseding the previous one.
2. The installation works should be carried out in accordance with CEA Regulations 2010(Measures relating to safety and Electric supply), Bureau of Indian Standards, applicable codes and practices and as per the General and specific conditions & remarks stipulated in the scrutiny report.
3. Any electrical installation work including additions, alterations, repairs and adjustments to existing electrical installations proposed and contained in the above drawing proposals shall be carried out only by electrical contractors licensed in this behalf by Tamil Nadu Electrical Licensing Board under regulation 29 of Central Electricity Authority Regulations 2010 (Measures relating to safety and Electric Supply).
4. There should be a person holding valid Supervisory Competency Certificate appointed for the operation and Maintenance of the installation.
5. The service of Mobile laboratory available in this department as well as in TANGEDCO may be utilized for the purpose High voltage equipments and pre-commissioning tests.
6. The manufacturer's test certificate should be got accepted separately before any equipments/Cables above 650V are commissioned.
7. Work permit system should be evolved and adopted as per guidelines prescribed in IS 5216 while undertaking erection and maintenance works in electric supply lines, circuits and electrical equipments.
8. Whenever construction of building in the vicinity of bare electric supply lines is involved, provisions contained under Regulation 58 to 64 of Central Electricity Authority Regulations 2010(Measures relating to Safety and Electric supply) should be followed.
9. Clearances stipulated under Regulation 37 to 63 of Central Electricity Authority Regulations, 2010(Measures relating to Safety and Electric Supply) should be provided for the switch board, for enabling convenient and safe working to the operating personnel.
10. Earthing system should be satisfy the requirements provided under Regulation 20,21,37,41 and 48 of Central Electricity Authority Regulations, 2010 (Measures relating to Safety and Electric Supply) and IS 3043 should be ensured, earthing system other than TT system of earthing should be justified by a write up.
11. When independent (stand by) source of supply using generator set etc. is proposed, positive arrangement should be made to prevent paralleling of such sources of supply either among them or with the Supplier's sources of supply under any circumstances.
12. When separately derived source of supply using isolation transformer is proposed for sensitive loads like UPS, CNC machines, computers etc., neutral of such derived sources of supply should be earthed electrically independent from any other source neutral.
13. ELCB should be provided at the source and itself for the circuits feeding socket outlets intended for the utilization of portable/hand held equipments.
14. Suitable starting current limiting devices should be provided for the equipments when their starting current is likely to affect the other circuits by causing excessive voltage dip.
15. Fault level at various locations should be arrived at and the adequacy of fault clearing devices at the respective locations should be ensured.
16. The relays and fault clearing devices should be coordinated for affording discriminative protection to the circuit's right from the HV panel up to the MV panel, downstream circuits and loads.
17. ~~Any other conditions that may be imposed on an inspection at a later date.~~

Part-B

Specific Conditions:

1. The duly filled up HV/MV questionnaire form attested by the consumer and the contractor should be sent.
2. The compliance report for the last Regulation 30 defect report should be sent.
3. In the consumer DP structure the HT cable live parts level should be above the above the HG fuse level.
4. In the consumer DP structure the HT cable should be taken on the transformer side avoiding the incoming side.
5. All the control panels should have standard busbar arrangement with HRC fuse back protection and also each motor feeder should have adequate rated feeder control and details sent.
6. The 61 KW fire hydrant motor should be connected to earth using earth flats.
7. The body and neutral of the proposed 1600KVA transformer should be provided with two separate and distinct earth connection using 25x3 mm Cu. flat and 80x6 mm Cu. flat respectively.
8. Suitable flexible joints should be provided for busduct of 1600KVA transformer at both ends.
9. Fire partition wall should be provided between the 1600KVA transformer and HTVCB and it should be extended upto 60cm horizontally and vertically from farthest part of transformer.
10. For the 1600KVA transformer primary control VCB a clearance of 1000mm in drawout position should be maintained.
11. In the existing 22KV consumer DP structure the phase to phase clearance should be 1068mm and phase to structure clearance should be 762mm.
12. Lab equipments details should be sent with Completion Report.

68
OFFICE OF THE JOINT DIRECTOR OF INDUSTRIAL
SAFETY AND HEALTH.

From Thirumathi.C.Poongulazhi B.E., Registering Officer, Joint Director of Industrial Safety and Health, Dindigul – 624 001	To The Principal Employer, HINDUSTAN UNILEVER LIMITED, R.S. NO 5/2, T.S. NO 270 TO 275, ST.MARY'S ROAD, KODAIKANAL - 624101
--	--

No. K.Dis / 1236 / 2019, Dated : 29.4.2019

Sir,

Sub : The Contract Labour Act 1970 and Tamil Nadu Contract Labour Rules 1975 – Issue of Registration Certificate –Regarding.

Ref : Your Application Dated : 12.04.2019

With Reference to your application cited, the Registration Certificate No. 06/2010 dated: 30.01.2019 is amended and issued subject to the following conditions.

1. The Contract Labour should be engaged only in the nature of work mentioned in this certificate.
2. Contractors employing 20 workers and above shall obtain Licence under Contract Labour Act and Rules from the Deputy Director Industrial Safety and Health Dindigul
3. The Contractors should not Employ Child Labour.
4. The Contract Labour should not be engaged in production related perenial work.

**Encl:Registration
Certificate**


Registering Officer/,
Joint Director of Industrial
Safety and Health, Dindigul.

Copy to: Deputy Director Industrial Safety and Health Dindigul


29.4.19

CERTIFICATE OF REGISTRATION

Registration No. 06 /2010	Revised Registration Fees Paid on 07.01.2019	: Rs. 5,000/-
Date : . 04 .2019	Revised Registration Fees Paid on 10.04.2019	: Rs.15,000/-
	Total	: Rs. 20,000/-
	Amendment Fees Paid on 10.04.2019	: Rs. 500/-

GOVERNMENT OF TAMIL NADU

OFFICE OF THE REGISTERING OFFICER

Office of The Joint Director of Industrial Safety and Health, Dindigul.

A Certificate of Registration containing the following Particulars is hereby issued under Contract Labour (Regulation and Abolition) Act, 1970, and the rules made thereunder, to HINDUSTAN UNILEVER LIMITED, R.S. NO 5/2, T.S. NO 270 TO 275, ST.MARY'S ROAD, KODAIKANAL - 624101

1. Nature of the work carried on in the establishment	Soil Remediation
2. Names and Addresses of Contractors.	As per list enclosed.
3. Nature of work in which Contract Labour is employed or is to be employed.	
4. Maximum number of Contract Labour to be employed on any day through each contractor.	
5. Other particulars relevant to the employment of contract Labour.	

Encl : List


Registering Officer/ 29/4/19
Joint Director of Industrial
Safety and Health, Dindigul.


29-4-19

EXISTING LIST OF CONTRACTOR AFTER THE AMENDMENT AS ON 08.01.2019

S.NO	Name and address of the contractor	Nature of work in which contract labour employed of is to be employed	Maximum of contract labour to be employed on any day through each contractor
1.	Tamilnadu Waste management Ltd, Plot No.5-15, 28-33, Sipcot Industrial Complex, Gummidipoondi – 601 201.	Machinery removal / Disposal	14
2.	ERM INDIA PRIVATE LIMITED, B-1/1770, Vasant Kunj, New Delhi - 110070	Consultancy services	2
3.	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore – 607005	Mechanical / Fabrication /erection Jobs	13
4.	SGS India Pvt Limited 288/1,288/2, Second Main Road, Ambathur Industrial Estate, Sai Nagar, Chennai – 600 058	Analytical Lab services	7
5.	NGN associates, Good will centre building p t road,kodaikanal – 624101	GHK, gardening, factory upkeep and civil works	36
6.	Mercy Electricals Plot No.1, Ist Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur – 635 109.	Electrical Jobs	4
7.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	13
8.	Aparajitha Corporate Service Private Limited No. 5A, Rathinasamy Nadar Street, BB Kulam, Madurai – 625 002	Statutory Audit	1
		Total	90

AMENDMENTS IN STRENGTH

S. NO.	Name and Address of the contractors	Nature of work in which contract labour is employed or is to be employed	Existing Strength	Revised Strength	Estimated date of commencement of each contract work under each contractor
1	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore – 607005	Mechanical /Fabrication/erection Jobs	13	30	15.04.2019
2	NGN associates, Good will centre building p t road, kodaikanal – 624101	GHK, Canteen, Gardening, Factory Upkeep and Civil Worsk	36	60	15.04.2019
3	Mercy Electricals Plot No.1, ISt Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur – 635 109.	Electrical Jobs	4	10	15.04.2019
4.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	13	18	15.04.2019
Total			66	118	

ADDITIONAL LIST OF CONTRACTOR AS ON 15.04.2019

S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of commencement of each contract work under each contractor
1.	Vinayaga Timbers, Convent Road, Kodaikanal 624 101.	Tree Cutting / Removal	30	15.04.2019
2.	tree care, Auroville Foundation, Discovery trust Kriya, Auroville Main Road, Tamilnadu – 605 101.	Tree Cutting / Removal	6	15.04.2019
3.	Fabricon Engineers, 53, NH-45A, Ariyur, Puduchery 605 102.	Mechanical / Fabrication/Erection Jobs	15	15.04.2019

4.	Eurofins Analytical Services India Pvt Ltd #540/14, Doddanakundi Industrial Area2 Bengaluru – 560 048	Analytical Lab Services 72	14	15.04.2019
5.	M.Arunachalam Projects and infrastures Pvt Ltd, No.107/76, Avvai Shanmugam Salai (Lloyds Road), Royapettah, Chennai – 600 014.	Civil Works	15	15.04.2019
6.	Guru Hospital, 4/120F, Pandikovil ring road, Mattuthavani airport highway Madurai – 625 107.	Occupational Health Services	4	15.04.2019
7.	Shri Vaari Electricals Pvt Ltd, No.C-37, Thruvi ka Industrial Estate, Guindy, Chennai – 600 032.	Electrical jobs	5	15.04.2019
8.	Ion Exchange (India) Ltd, Service Division, No.42, B.N.Reddy Road, T.Nagar, Chennai – 600 017.	Water treatment plant erection/operation	8	15.04.2019
Grand Total			97	

DELETION LIST OF CONTRACTOR AS ON 15.04.2019

S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of completion of each contract work under each contractor
1.	SGS India Pvt Limited, 28B/1, 28B/2, Second Main Road, Ambathur Industrial Estate, Sai Nagar, Chennai – 600 058	Analytical Lab Services	7	15.04.2019
2.	ERM INDIA PRIVATE LIMITED, B-1/1770, Vasant Kunj, New Delhi – 110 070	Consultancy Services	2	15.04.2019
Grand Total			9	

REVISED LIST OF CONTRACTOR AS ON 15.04.2019

S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of commencement of each contract work under each contractor
1.	Tamilnadu Waste management Ltd, Plot No.5-15, 28-33, Sipcot Industrial Complex, Gummidipoondi - 601 201.	Machinery removal / Disposal	14	15.04.2019
2.	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore - 607005	Mechanical /Fabrication/erection Jobs	30	15.04.2019
3.	NGN associates, Good will centre building p t road, kodaikanal - 624101	GHK, Canteen, Gardening, Factory Upkeep and Civil Work	60	15.04.2019
4.	Mercy Electricals Plot No.1, Ist Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur - 635 109.	Electrical Jobs	10	15.04.2019
5.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	18	15.04.2019
6.	Aparajitha Corporate Services Private Limited No.5A, Rathinasamy Nadar Street, BB Kulam, Madurai 625 002.	Statutory Audit	1	15.04.2019
7.	Vinayaga Timbers, Convent Road, Kodaikanal 624 101.	Tree Cutting / Removal	30	15.04.2019
8.	Tree Care, Auroville Foundation, Discovery trust kriya, Auroville Main Road, Tamilnadu - 605 101	Tree Cutting / Removal	6	15.04.2019
9.	Fabricon Engineers, 53, NH-45A, Ariyur, Puduchery 605 102.	Mechanical / Fabrication/Erection Jobs	15	15.04.2019
10.	Eurofins Analytical Services India Pvt Ltd #540/14, Doddanakundi Industrial Area2 Bengaluru - 560 048	Analytical Lab Services	14	15.04.2019
11.	M.Arunachalam Projects and infrastures Pvt Ltd, No.107/76, Avvai Shanmugam Salai (Lloyds Road), Royapettah, Chennai - 600 014.	Civil Works	15	15.04.2019

12.	Guru Hospital, 4/120F, Pandikovil ring road, Mattuthavani airport highway Madurai – 625 107.	Occupational Health Services 74	4	15.04.2019
13.	Shri Vaari Electricals Pvt Ltd, No.C-37, Thruvi ka Industrial Estate, Guindy, Chennai – 600 032.	Electrical jobs	5	15.04.2019
14.	Ion Exchange (India) Ltd, Service Division, No.42, B.N.Reddy Road, T.Nagar, Chennai – 600 017.	Water treatment plant erection/operation	8	15.04.2019
Grand Total			230	

[Handwritten Signature]
Registering Officer,
Joint Director of Industrial
Safety and Health, Dindigul.

[Handwritten Signature]
 29/4/19

நகர் ஊரமைப்புத் துறை

அனுப்புநர்
திரு.மு.மதிமாறன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்,
மதுரை மண்டலம்,
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம், மதுரை - 625 002,
தொலைபேசி எண் .0452 -2521589,
Website : www.tn.gov.in/dtcp
mail ID : dydtcpmdurgn@gmail.com

பெறுநர்
ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
திண்டுக்கல் மாவட்டம்.

ந.க.எண்.762/2019 மம3,

நாள் 31.05.2019.

திருவள்ளூர் ஆண்டு 2049, விகாரி வருடம் வைகாசி திங்கள் 17 -ஆம் நாள்

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின் இசைவு மற்றும் AAA குழுமம் இசைவு பெறப்பட்டது - தொடர்பாக.

- பார்வை:
- 1 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.4727/2017/HSBA, நாள்.27.02.19
 - 2 68வது மலையிட பாதுகாப்பு குழும கூட்டப்பொருள் எண்.19, நாள்.20.02.19.
 - 3 அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
 - 4 நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
 - 5 இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
 - 6 தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
 - 7 முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
 - 8 உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date: 11.10.2018.

- ✓ 9 மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
- ✓ 10 செயற் பொறியாளர், நீ ஆஅ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம் அவர்களின் கடிதம் எண். 427எம்/வப/இவஅ2/கோ13/2018, நாள். 05.10.18.
- ✓ 11 உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
- ✓ 12 சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
- ✓ 13 திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
- ✓ 14 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
- ✓ 15 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
- ✓ 16 இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
- ✓ 17 கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
- ✓ 18 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.15.02.2019.
- ✓ 19 நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதம் ந.க.எண்.762/19/ மம3, நாள்.15.02.19.
- ✓ 20 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.24.04.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகரம், வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மோரிஸ் சாலையில் நிலையில் உள்ள இந்துஸ்தான் யுனிலீவர் லிமிட்டெட் நிறுவன வளாகத்தில் உள்ள பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும், (Soil Remediation Trails) மற்றும் Civil பணிகள் மேற்கொள்ள பார்வை (1) -ல் கண்டுள்ள நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் மற்றும் பார்வை (2)-ல் கண்டுள்ள மலையிடப் பாதுகாப்பு குழும தீர்மானத்தின்படி அனுமதி அளிக்கப்பட்டுள்ளது. அதனை தொடர்ந்து தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத் துறை மற்றும் வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மைச் சான்றில் குறிப்பிடப்பட்டுள்ள கீழ்க்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் ஆணையாளர், கொடைக்கானல் நகராட்சி அவர்களே அனுமதி வழங்கும் பொருட்டு மாவட்ட அழகுணர்வு காப்பு கூறுகள் (AAA) இசைவு வழங்க பார்வை (20) -ல் கண்டுள்ள குறிப்பின் படி திண்டுக்கல் மாவட்ட ஆட்சித்தலைவர் அவர்களால் குறிப்பு ஒப்புதல் வழங்கப்பட்டுள்ளது.

வேளாண்மைப் பொறியியல் துறை தடையின்மைச் சான்று

தலைமை பொறியாளர் (வே.பொ), சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019. தேதிய கடிதத்தில் "நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யும் பணியினை முழுமையாக மேற்கொள்ள M/S.இந்துஸ்தான் லீவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மணவளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அமைந்துள்ள இடம் கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2-ல் 20.30 ஏக்கர் பரப்பு கொண்டுள்ளது.
2. நிலமானது புன்செய் நிலம் ஆகும். நிலத்தின் மண்வகை Sandy Clay Loam ஆகும். நிலத்தின் வாட்டம் கட்டிடம் அமைந்துள்ள பகுதிகளில் 3 % முதல் 15 % ஆகவும் பிற பகுதிகளில் 15 % முதல் 50 % ஆகவும் உள்ளது.
3. மண் தோண்டி எடுத்து சுத்திகரிப்பு செய்ய உத்தேசிக்கப்பட்டுள்ள பரப்பு 3 ஏக்கர் ஆகும்.
4. மேற்கண்ட உத்தேசிக்கப்பட்ட இடத்தைச் சுற்றிலும் காலியிடங்களாகவும், மரங்கள் அடர்ந்த பகுதிகளாகவும் உள்ளது.
5. நிலத்திலுள்ள உபரி மழைநீர் வெளியேற வடிகால் அமைப்புகள் உள்ளது.
6. வளாகத்திலுள்ள கட்டிடங்களிலிருந்து கழிவுநீர் பாதுகாப்பாக வெளியேற்ற அமைப்புகள் உள்ளது.
7. வளாகத்திலுள்ள கட்டிடங்களில் மண் அரிப்பு ஏற்படாத வகையில் வடிகால் மற்றும் மழைநீர் முறையாக சேகரிக்க கம்பி வலை தடுப்பணை மற்றும் வண்டல் சேகரிப்பு அமைப்புகள் உள்ளன.
8. நிலத்தில் மண் அரிமானம் தடுக்கும் வகையில் புல் தரை மற்றும் மண் அரிப்பு தடுப்பு அமைப்புகள் உள்ளன. இருப்பினும் மண் தோண்டப்பட உள்ளதால் மண் அரிமானத்தை தடுக்க மத்திய மண் மற்றும் நீர்வள பாதுகாப்பு ஆராய்ச்சி மற்றும் பயிற்சி நிலைய பரிந்துரைகள் நிபந்தனைகளாக வழங்கப்படுகிறது. அவற்றை தவறாமல் பின்பற்றப்பட வேண்டும் எனவும் வலியுறுத்தப்படுகிறது.

நிபந்தனைகள்

- 1 மண் தோண்டும் பணி மற்றும் மண் நிரப்பும் பணி மழையில்லாத காலங்களில் மேற்கொள்ளப்பட வேண்டும்.
- 2 மரங்களுக்கு அருகாமையில் மண் தோண்டும் பணி மேற்கொள்ளும்போது பாதுகாப்பாக மேற்கொள்ளப்பட வேண்டும். மேலும் மண் தோண்டிய இடத்தில் உடனே புதிய மண் கொண்டு நிரப்பி புல்தரை அமைக்கப்பட வேண்டும்.

- 3 மண்தோண்டி எடுக்கப்பட உள்ள "A" பகுதியில் 0.20 மீ ஆழமும் "B" பகுதியில் 0.30 மீ ஆழமும் C1 பகுதியில் 0.35 மீ ஆழமும் மற்றும் C2 பகுதியில் 0.60 மீ ஆழத்திற்கு மிகாமல் மண்தோண்டும் பணி மேற்கொள்ளப்பட வேண்டும்.
- 4 "A" பகுதியில் மண் அரிப்பைத் தடுக்கும் வகையில் கம்பி வலையுடன் கூடிய தடுப்புச் சுவர் அமைக்கப்பட வேண்டும்.
- 5 "B" பகுதியின் மண் அரிப்பைத் தடுக்க 0.50 மீ உயர இடைவெளியில் கல்வரப்புகள் அமைக்கப்பட வேண்டும்.
- 6 "B" பகுதியின் கீழ்ப்பகுதியில் கம்பி வலையுடன் கூடிய தாங்குகுவர் 150 மீட்டர் நீளத்திற்கு அமைக்கப்பட வேண்டும்.
- 7 "A" மற்றும் "B" பகுதிகளில் உள்ள ஓடையின் மேற்பகுதியில் கம்பிவலைத் தடுப்பணையும் கீழ்ப்பகுதியில் சிமெண்ட் தடுப்பணையும் கட்டப்பட வேண்டும்.
- 8 "A" மற்றும் "B" பகுதிகளில் எடுக்கப்படும் மண் சுத்திகரிப்பு செய்யப்பட்ட பின் C1 மற்றும் C2 பகுதிகளில் நிரப்ப பயன்படுத்தலாம்.
- 9 C1 மற்றும் C2 பகுதிகளில் மண் நிரப்பும் போது தாங்குகுவருடன் கூடிய படிமட்டங்களாக அமைக்கலாம். தாவரத் தடுப்பு புல் வகைகளான Guatemala மற்றும் Kikyuu படிமட்டங்களின் மேல் நடப்பட வேண்டும்.
- 10 C1 பகுதியில் உள்ள வடிகால்களில் உதிரி கற்கள் தடுப்பணை 3 எண்கள் கட்டப்பட வேண்டும்.
- 11 மேலும் மேற்கண்ட பணி நச்சுத்தன்மை கொண்ட பாதரசம் கலந்த மண்ணை சுத்திகரிப்பு செய்து மாற்றம் செய்யும் பணி என்பதால் விரிவான திட்ட அறிக்கையில் குறிப்பிடப்பட்டுள்ள அனைத்து பாதுகாப்பு அம்சங்களும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் வழங்கியுள்ள பாதுகாப்பு அம்சங்களும் முறையாக பின்பற்றப்பட வேண்டும்.

மேற்கண்ட நிபந்தனைகளாக விதிக்கப்பட்டுள்ள மத்திய மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி நிறுவனத்தின் பரிந்துரைகள் பின்பற்றப்படும் என மனுதாரர் இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவனம் அளித்துள்ள உறுதிமொழி அடிப்படையிலும் பிரஸ்தாப இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவன வளாகத்தில் மண் சுத்திகரிப்பு மற்றும் மண் மாற்றம் செய்யும் பணியினை செயல்படுத்தவும் வளாகத்திலுள்ள கட்டிடங்களில் பழுது நீக்கும் பணி மேற்கொள்ளவும் மலையிடப் பாதுகாப்பு குழும அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண் வள பாதுகாப்பு அடிப்படையிலான பரிந்துரை வழங்கப்பட்டுள்ளது.

தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரிய பரிந்துரை

Based on the recommendations of the SEC, the following instructions are issued to the unit of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District.

1. The unit is permitted to commence the soil remediation work by installing and commissioning the new improved version of soil washing plant and mercury vacuum retort for the soil remediation work.
2. The soil remediation work should be carried out as per soil remediation up scaling plan, recommendations and other directions/instructions issued by the Board from time to time.
3. The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil & Water Conservation, Udhagamandalam, NEERI's representative should be present throughout the remediation period for monitoring the same.
4. Prior to commencing the remediation work, necessary approval and permission should be obtained from the concerned authorities.
5. The unit should successfully demonstrate the performance of the soil washing plant as well as the mercury vacuum retort towards fulfilling the objectives of remediation during a period of 3 to 6 months.
6. The performance evaluation report of the soil washing plan and the mercury vacuum retort installed is crucial for taking further decisions. Relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.
7. During 3 to 6 months period as above, M/S.HUL should demonstrate the performance in respect of the following :
 - a. Achieve the target remediation standard of 20 mg /kg.
 - b. Ensure that environmental parameters are monitored, recorded and compiled with during remediation process.
 - c. Performance evaluation report of the soil washing plant and the mercury retort installed.
 - d. Soil erosion and rehabilitation measures to be implemented and demonstrated.
 - e. Occupational health measures to be implemented and ensure compliance.
 - f. Provide detail of soil input and output including overflow and under flow in the sieves and also demonstration of the mercury distribution in the process.
8. The unit shall carryout the following Civil works associated with soil remediation which are required to be carried out prior to commencing the soil remediation work.
 - a. Terrace walls construction.
 - b. Access roads repair/new road for formation.
 - c. Drains re-routing/new Drains constructions.
 - d. Silt trap upgradation.
 - e. Silt settling tank construction

Additional civil works comprising of
9. Vehicle tyre wash station

10. weighbridge
11. Civil work for transformer
12. Foundation work for the equipment
13. Demolition of old buildings and walls inside the factory premises.
 - a. The unit is permitted to carry out decontamination and disposal of machinery and materials by adhering to the protocol prepared by Dr.Shyam Asolekar, Indian Institute of Technology, Bombay.
 - b. The unit shall dispose of the hazardous and contaminated wastes including building debris as submitted to the authorized TSDF. In this regard, the unit should obtain the protocol from the TSDF operated for stabilization and disposal of the same. Prior to disposal, the protocol should be recommended by SEC and approved by the Board.

புவி தொழில்நுட்ப மற்றும் கனிம வளத்துறை சான்று

உதவி இயக்குநர்(பொ), புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் ந.க.எண். 38/2018/(GTC) Date:. 11.10.2018 தேதிய கடிதத்தில் Soil remediation மற்றும் Proposed Civil work தொடர்பான பணிகளை மேற்கொள்ள கீழ்க்கண்ட நிபந்தனைகளுடன் பரிந்துரை பெறப்பட்டுள்ளது.

Recommendations

The area falls in Zone II which is less susceptible for landslide and considering the location of the site with reference to the slope of the field, less thickness of the soil followed by lateritic soil in hardrock formation, the area is less susceptible for landslides. Hence the request of the applicant for proposed civil work and soil remediation in HUL premises in R.S.No.270 to 275, Ward-B, Block-21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District may be compiled with following conditions.

1. Toe cutting of the Earth should be avoided and all the Earth cut faces should be protected by retaining walls with weep holes.
2. Retaining walls should be constructed before starting remediation works.
3. Proper drainage facility should be provided for easy flow of surface storm and flood water .
4. No soil should be transported out of the premises.
5. Prior permission should be obtained from the District Collector for the usage of machineries.
6. Stream courses, Nallas, channels, storm water passing ways etc. should not be blocked by construction activity .
7. The turffing of slope should be done in all the terraces to arrest soil erosion.
8. Terrace wall should be erected with strong foundation and trees should be planted along the boundary and within the premises wherever possible to arrest soil erosion.

வனத்துறையின் தடையின்மைச் சான்று

மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.-ம் தேதிய கடிதத்தில் கீழ்க்கண்ட விவரங்களுடன் முதன்மை தலைமை வனப் பாதுகாவலர், சென்னைக்கு முகவரியிடப்பட்டுள்ளது. மேற்காண் நிறுவனத்தில் மண் மாற்றுதல் மற்றும் அதற்கான கீழ்க்கண்ட பராமரிப்பு மற்றும் கட்டுமானப் பணிகள் மேற்கொள்ள அனுமதி வழங்கலாம் என தொரிவிக்கப்பட்டுள்ளது.

1. எண்ணிக்கையிலான புதிய தடுப்புச் சுவர் கட்டும் பணி.
2. கம்பெனியின் உட்பகுதியில் வாகனங்கள் சென்று வருவதற்காக இருக்கக் கூடிய தார்சாலையினை மேம்பாடு செய்யும் பணி.
3. மழைநீரை ஒருங்கிணைத்து கொண்டு வர கல்சுவர்கள் கட்டும் பணி.
4. மண் அரிப்பை தடுப்பதற்காக கட்டப்பட்டுள்ள 4 எண்ணிக்கையிலான Gabion Structure கட்டுமானத்தை மேம்பாடு செய்யும் பணி.
5. மழைநீரை சுத்தம் செய்வதற்கு புதிய தொட்டி கட்டும் பணி.
6. மோட்டார் வாகனங்கள் வெளியே செல்லும் பொழுது அிவற்றின் டயர்களை சுத்தம் செய்வதற்கு vehicle tyre wash station அமைக்கும் பணி.
7. நாள்தோறும் சுத்தம் செய்யப்படும் மண்ணின் அளவுகளின் எடையினை நிர்ணயம் செய்ய புதியதாக weigh bridge அமைக்கும் பணி.
8. மேற்கண்ட பணிகளை செயல்படுத்துவதற்காக அந்நிறுவனத்திற்கு தேவையான மின்சார வசதியினை ஏற்படுத்திக் கொள்ள புதியதாக Transformer (Civil work for Transformer) அமைப்பதற்கு கற்கட்டிடம் அமைக்கும் பணி.
9. மண்களை சுத்தம் செய்வதற்காக பயன்படுத்தும் கருவிகளை நிறுவ Foundation அமைக்கும் பணி.
10. ஏற்கனவே கட்டப்பட்டுள்ள கட்டிடங்களை இடித்து சுத்தம் செய்யும் பணி

மேற்கண்ட 10 விதமான கட்டுமான பணிகள் மேற்கொள்ருவதனால் வன நிலங்களுக்கோ, வன உயிரினங்களுக்கோ வனச்சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் கம்பெனி அமைந்துள்ள உட்பகுதியில் மண்ணின் மேற்பரப்பில் 1 அடி ஆழம் அளவில் மண்ணினை வெட்டி எடுத்து நீரால் சுத்தம் செய்து அம்மண்ணின் பாதரசத்தின் அளவின் தன்மை 20 mg/kg-க்கு குறைவாக இருக்கும் பட்சத்தில் பரிசோதனை செய்து திரும்பவும் அப்பகுதியின் மேற்பரப்பில் மண்ணினை நிரப்புவதால் அருகாமையில் உள்ள வனப்பகுதிக்கு எவ்வித பாதிப்பும் இல்லை.

ஹிந்துஸ்தான் யுனிலீவர் கம்பெனி அமைந்துள்ள இடத்திலிருந்து வெளியேறும் மழைநீரை Silt tank-ல் தேக்கி மறுபடியும் நான்கு தடுப்பு சுவர் வழியாக வடிகட்டப்பட்டு அனுப்பப்படுகிறது. அவ்வாறு அனுப்பப்படும் மழைநீர் அருகாமையில் உள்ள வருவாய் துறை நிலத்தின் வழியாக சென்று

அப்பகுதியில் உள்ள சிறு சிறு சிற்றோடைகள் வழியாக பிரிந்து அருகில் அமைந்துள்ள கொடைக்கானல் வனச்சரகத்திற்கு உட்பட்ட பாம்பார் காப்புக் காடு பகுதிக்குள் சென்று ஓடை வழியாக பாம்பார் ஆற்றுப் பகுதிக்கு சென்றடைகிறது.

அவ்வாறு காப்புக் காடு பகுதிக்குள் சுத்தம் செய்யப்பட்ட அந்நீர் செல்லும் பட்சத்தில் வனவிலங்குகளுக்கும் அப்பகுதியில் வாழும் தாவர இனங்களுக்கும் மற்றும் வன சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை.

உதவி செயற்பொறியாளர், பொதுப்பணித்துறை அவர்களின் குறிப்பு

பார்வை 11-ல் கண்டுள்ள உதவி செயற்பொறியாளர், பொதுப்பணித்துறை, மருதாநதி வடிநில உபகோட்டம் கடிதத்தில் இந்துஸ்தான் யுனிலீவர் நிறுவனம் மேற்கொள்ளும் Soil remediation work பணிகளுக்கு தொழில்நுட்ப கருத்துகளை வழங்க இத்துறையின் கீழ் செயல்படும் மண்பரிசோதனை மற்றும் ஆராய்ச்சி கோட்டம், சென்னை அவர்களால் வழங்கப்படும் தொழில்நுட்ப கருத்துகள் சரியானதாக இருக்கும் என்பதால் மண்பரிசோதனை மற்றும் ஆராய்ச்சிக் கோட்டம் சென்னை அவர்களுக்கு பரிந்துரைக்காக அனுப்பப்பட்டுள்ளது என்ற விபரம் தெரிவிக்கப்பட்டுள்ளது.

பொது குறிப்பு

கொடைக்கானல் நகராட்சி, வார்டு-B, பிளாக்-21, நகரளவு எண். 5/2-ல் 20.03 ஏக்கர் பரப்பளவு மனையிடத்தில் மூடப்பட்டுள்ள தர்மாமீட்டர் தயார் செய்யும் நிறுவனமானது தற்போது செயல்படவில்லை. அந்த நிறுவன வளாகத்தில் உள்ள நிலப்பரப்பில் கலந்துள்ள பாதரச கழிவுகளை ஒரு பகுதி மட்டும் சுத்தம் செய்து அகற்ற பிரஸ்தாப மனையிடம் நேராய்வு செய்யப்பட்டு மாவட்ட ஆட்சித் தலைவர் அவர்கள் ஒப்புதலுடன் நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டுள்ளது. பார்வை 15-ல் கண்டுள்ள மலையிட பாதுகாப்பு குழும கூட்ட தீர்மானத்தின்படி தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் கொடைக்கானல் நகராட்சி ஆணையர் அவர்களே அனுமதி வழங்கும் பொருட்டு "AAA" இசைவு வழங்க மாவட்ட ஆட்சித் தலைவர் அவர்களால் ஒப்புதல் வழங்கப்பட்டுள்ளது.

அதனை தொடர்ந்து பார்வை 17-ல் கண்டுள்ள கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதத்தில் வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை

மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் மற்றும் தீயணைப்புத்துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக கடைபிடிக்கப்பட வேண்டும் என்ற நிபந்தனையுடன் 06.06.2017 முதல் 05.06.2018 வரை அனுமதி வழங்கப்பட்டுள்ளது.

தற்பொழுது பார்வை 5-ல் கண்ட இந்துஸ்தான் யூனிலீவர் லிமிடெட் கடிதத்துடன் மேற்காண் மனையிடத்தில் எஞ்சிய பகுதியில் அமைந்துள்ள மண்களை சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும் மற்றும் Civil பணிகள் மேற்கொள்ள HACA அனுமதி வேண்டி சமர்ப்பிக்க மாவட்ட ஆட்சித் தலைவர் அவர்களின் ஒப்புதலுடன் பார்வை 19-ல் கண்ட இவ்வலுவலக கடிதம் மூலம் HACA அனுமதி வேண்டி நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டது.

அதனை தொடர்ந்து பார்வை 2-ல் கண்ட 20.02.19-ம் தேதிய 68வது மலையிடப்பகுதி பாதுகாப்பு குழும கூட்டப்பொருள் எண் 19-ல் கீழ்க்கண்டவாறு பரிந்துரைத்து தீர்மானிக்கப்பட்டுள்ளது.

“Elaborate discussion took place in the meeting. The official representing the PCCF had agreed with the report of the Chief conservator of forest, Dindigul and concurred No objection to this proposal.

The HACA decided to recommend the proposal for Soil Remediation and Associated civil works in Dindigul District, Kodaikanal Municipality ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50 Hectatre, subject to the conditions imposed by the Agricultural Engineering Department. Forest Department, Geology and mining Department.

பார்வை (20) -ல் காணும் திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதலில் கீழ்க்கண்ட வாறு குறிப்பிடப்பட்டுள்ளது.

The unit M/s. Hindustan Uni Lever Limited (Thermometer factory), Kodaikannal, Dindigul District has requested to carry out soil remediation trials for a three months subject to certain conditions stipulated there in and obtaining clearance from concerned authorities. In this regard the company has applied for NOC from HACA committee and the committee also recommended for soil remediation and associated civil works subject to the conditions imposed by various departments. Presently, the company has applied for the approval of AAA committee to get concurrence from Kodaikannal Municipality to carry out the exercise.

In connection with the company's request, the Scientific Expert Committee (SEC) made the soil remediation up-scaling plan which is contains following conditions.

- The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil and Water Conservation, Udahgamandalam. It is known from the letter of PS/Chairman (FAC), Tamil Nadu Pollution Control Board's Letter No.T2/TNPCP/F.36448/27568/DGL/2018, dated. 04.06.2018, the representative of NEERI should be present throughout the remediation period for monitoring and the same.
- The performance evaluation report of the soil washing plant and the mercury vacuum retort installed and relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.

- It is known from the soil remediation up-scaling plan, three type of wastes (Hazardous, Non-Hazardous, Contaminated) are disposed through the appropriate containers and transported through a manifest system to an authorized Treatment, Storage and Disposal Facility (TSDF) located in Virudhunagar District, Tamil Nadu.

As per the soil remediation up-scaling plant, On behalf of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District, the Factory Manager Thiru. R. John George has submitted a declaration for the strict adherence of above mentioned condition and objectives throughout the period of remediation work , hence the company may be permitted to get the concurrence from Kodaikanal Municipality to carry out the excercise.

மேற்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி பணிகள் மேற்கொள்ள கொடைக்கானல் நகராட்சி அளவிலேயே அனுமதி வழங்குமாறு தெரிவித்து கொள்ளப்படுகிறது.

இணைப்பு

பார்வை (1) மற்றும் (2) -ல் காணும் கடித நகல்கள்.

நகல்

The Factory Manager,
Hindustan Unilever Limited,
St. Mary's Road,
Kodaikanal - 624 101.

நகர் ஊரமைப்பு துணை இயக்குநர் ,
மதுரை மண்டலம்.

3/6/19

**PROCEEDINGS OF THE PRINCIPAL CHIEF CONSERVATOR OF FOREST AND
CHIEF WILDLIFE WARDEN, CHENNAI -15**

Present: Thiru.Sanjay Kumar Srivastava I.F.S.,

**PERMIT FOR ENTERING INTO KODAIKANAL WILDLIFE SANCTUARY AND COLLECTION
OF SAMPLES**

Ref.No.WL (A)/ 13028/2019

Dated: 10- 05-2019

- Sub: Permission to collect soil and water samples our factory boundary in levinge path located within forest Area-Order issued
- Ref: 1. Factory Manager, Hindustan Unilever Limited letter dated 13.03.2019
2. T2/TNPCB/F.36448/DGL/2018 dt 24.05.2018
3. District Forest Officer & Wildlife Warden, Kodaikanal Wildlife Sanctuary letter No 5725/2017 /dt 25.01.2019

In the letter first cited, permission is requested by **Hindustan Unilever Ltd , Kodaikanal for collection of soil and water samples from factory southern boundary in the stream joining the Levinge path located in forest area of Kodaikanal Wildlife Sanctuary on every Friday of the week for entire remediation period of three years from May 2019 to April 2022.**

2. In this regard, permission is hereby granted, under Section 28 (1) of Wildlife (Protection) Act, in accordance with the orders of the Hon'ble High Court, Madras dated 06.01.2017 in W.P.No.4686 of 2006, subject to the usual terms and specific conditions to be laid down by the District Forest Officer, Kodaikanal Forest Division.

3. The Hindustan Unilever Ltd, Kodaikanal should abide by the terms and conditions stipulated by the District Forest Officer, Kodaikanal Forest Division concerned. Before commencement of the above mentioned work in Kodaikanal Wildlife Sanctuary, they should obtain prior permission from the District Forest Officer concerned for collection of aforesaid soil and water samples as per the conditions stipulated by him . They should not cause any damage to Wildlife and Forests.

i)The applicant should contact the concerned Forest Rangers/Foresters and intimate them in advance about their visits.

ii) The location of soil and water samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The quantity of soil and water sample requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

iii) The Hindustan Unilever Ltd should not collect or disturb any stone and boulders from aforesaid areas.

iv) The Hindustan Unilever Ltd should not collect and disturb any flora and fauna species

v) The District Forest Officer is request to ensure that collection of soil and water samples should be done in presence of Field staff.

vi) The applicant should send two copies of the soil and water analysis report both in the hard and soft copy, every three months to the District Forest Officer and to this office.

vii) The applicant should send two copies of final report (both in the hard and soft copy) to this office and to the District Forest Officer,, Kodaikanal.

viii) The department will not be held responsible for any conflict and accident which may take place by Wild animal attack during their collection period.

ix) This permission will be subject to revision /cancellation if any violation is noticed.

x)This permission will be subject to revision /cancellation based on the timely completion of the work by the Institute. The review will be held after 1 years from the date of this permission.

 
10/5/18

**PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN**



✓ To
Factory Manager,
Hindustan Unilever limited
St Mary's Road
Kodaikaikal-624101

Copy to the District Forest Officer, Kodaikanal Forest Division for information and necessary action.

The District Forest Officer, Kodaikanal Forrest Division is requested to permit the Hindustan Unilever Ltd to collect aforesaid samples in Kodaikanal Wildlife Sanctuary for a period of three years from May 2019 to April 2022, subject to the usual terms and specific conditions.

 
10/5/18

**PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN**



Copy to the Conservator of Forests, Dindigul Circle for information
Copy to Ts Section for information
Copy to stock file WL5

DL. 94



08378

**DIRECTORATE OF INDUSTRIAL
SAFETY AND HEALTH**

LICENCE BOOK

*[Under Rule 4 (6) of the Tamil Nadu
Factories Rules 1950]*

தொழிற்சாலைகள் சட்டம் 1948
தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950
படிவம் எண் 4

விதி 4 (6) -இன் கீழ்க் குறிப்பிடப்பட்டுள்ளவாறு
ஒரு தொழிற்சாலையை நடத்துவதற்கான பதிவும்,
உரிமமும், 08378

உரிமை எண்:

பதிவு எண்:

கட்டணம் ரூ. 1,20,000/-

1948 ஆம் ஆண்டு தொழிற்சாலைகள்
சட்டத்தின் வழிவகைகளின்படியும், அதன் கீழ்
செய்யப்படும் விதிகளின்படியும், கீழே
விவரித்துள்ள வளாகத்துக்குள் ஒரு
தொழிற்சாலையாக 250 sq. மிகைப்படாத
தொழிலாளர்களுடன் நடப்பு ஆண்டில் எந்த ஒரு
நாளிலும் 2000 HP குதிரைத்
திறனுக்கு மிகைப்படாத இயந்திர சக்தியுடன் உரிமம்
வழங்கப்படுகின்றது/ புதுப்பிக்கப்படுகிறது.

விதி 109-இன் கீழ் இந்த உரிமம் உரிய நாளுக்கு முன்
நீக்கப்பட்டாலொழிய 30.11.19 ஆம் ஆண்டு டிசம்பர்
திங்கள் 31ஆம் நாள் வரை இந்த உரிமம் செயற்பாட்டில்
இருக்கும்.

ii:

மாநிலத் தொழிலாளர் யூனியன் கிளாப் விட,
தொழிற்சாலையின் பெயர்: ச.என். 271 & 275,
செயலகம்: உடல் ரூ. 16, சென்னை

உரிமம் வழங்கப்பட்ட வளாகத்தின்
விவரிப்பு

15.09.98 ஆம் நாளும் 25539/98

-----எண் ணுமிடப்பட்ட
வரைபடத்தில் காண்பிக்கப்பட்டு உள்ள உரிமம்
வழங்கப்பட்ட வளாகம் -----
-----கிண்டிங்-----மாவட்டத்தில்-----
-----அமைந்துள்ளது. மற்றும் அதில்-----
-----அடங்கியுள்ளது.

(தொடர் உரிமம்)

நாள்:

15/09/98
இணை இயக்குநர்,

தொழிலக பாதுகாப்பு மற்றும் உடல்
Joint Director of Industrial Safety and Health

iii: Disposal

உரிமம் புதுப்பித்தல்

புதுப்பித்த நாள்	புதுப்பிப்பதற்குக் கட்டணம்
5 3. 2019 ரூ	1,20,000 x 2 2021 2,40,000/- 2022
1.	
2.	
3.	
4.	

iv

உரிமம் முடிவுறும் நாள்.

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இணை இயக்குநர் ஒப்பம்

01.01.2021
to
31.12.2022

[Signature]
5/3/19
Joint Director of Industrial Safety and Health
Dindigul

v

திண்டுக்கல் மாவட்ட மலைத்தள (மரங்கள் பாதுகாப்பு) குழுவினின்
தலைவர் மற்றும் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள்
முன்னிலை: திருமதி மு.விஜயலட்சுமி, இ.ஆ.ப.,

SR. 66/2019/இ3

நாள்: 18.10.2019.

பொருள்: மரங்கள் - தமிழ்நாடு மலைத்தள (மரங்கள் பாதுகாப்பு) சட்டம் 1955 -
கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல்
உள்ள 440 பல்வகை மரங்களை வெட்டுவதற்கு மேலாளர் இந்துஸ்தான்
யுனிலிவர் கம்பெனி என்பவர் மனுச் செய்தது - ஆணைகள் பிறப்பித்தல்
- தொடர்பாக.

- பார்வை :
1. மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
என்பவர் மனு நாள் : 25.02.2019
 2. கொடைக்கானல் மாவட்ட வன அலுவலர் கடிதம் ந.க.எண்.
1182/19/டி நாள் : 10.05.2019
 3. திண்டுக்கல் செயற்பொறியாளர் (வேளாண்மை பொறியியல்
துறை) கடித எண். அ/721/2019 நாள்: 29.07.2019
 4. கொடைக்கானல் வட்டாட்சியர் கடிதம் ந.க.எண். 817/2019/அ2
நாள் : 30.07.2019
 5. திண்டுக்கல் மாவட்ட மலைத்தள (மரங்கள் பாதுகாப்பு) குழு
கூட்ட நடவடிக்கைக் குறிப்புகள் ப.வெ.எண். 324/2019/இ3
நாள் : 16.10.2019



ஆணைகள்:

திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல், யூக்கலிப்டஸ் 215, பைன் 72, பெரி 80, சவுக்கு 63, ரப்பர் 5, குளோரியா 5 ஆக மொத்தம் 440 மரங்களை வெட்ட அனுமதி கேட்டு மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி என்பவர் பார்வை 1-ல் காணும் மனுவில் விண்ணப்பித்திருந்தது தொடர்பாக பார்வை 2 முதல் 4 வரையிலான குறிப்புகளின்படி மாவட்ட மலைத்தள பகுதி (மரங்கள் பாதுகாப்பு) குழு உறுப்பினர்களின் பரிந்துரை அறிக்கைகள் பெறப்பட்டுள்ளது.

2) திண்டுக்கல் மாவட்டத்தில் உள்ள அறிவிக்கப்பட்ட மலைப்பகுதிகளில் ஒரே நேரத்தில் அதிக எண்ணிக்கையில் மரங்கள் வெட்டப்படுவது மலைப்பகுதிகளில் இயற்கை அழகை கெடுக்கும் என்பதோடு, இது மழைப் பொழிவை வெகுவாக குறைக்கும் என்பதாலும் மண் அரிப்பை அதிகரித்து நிலச் சரிவை ஏற்படுத்தி உயிர்களுக்கும், உடமைகளுக்கும் மிகுந்த சேதத்தை ஏற்படுத்தும் என்பதாலும், சுற்றுச் சூழலின் இயற்கைத் தன்மையின் நிலைபாட்டினை சேதப்படுத்தி உயிர்களின் வாழ்க்கை முறையையும் வெகுவாக சேதப்படுத்தும் என்பதாலும் மனுதாரரின் கோரிக்கையை நன்கு பரிசீலனை செய்து எடுத்த முடிவின்படி, கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல் யூக்கலிப்டஸ் 215, பைன் 72, பெரி 80, சவுக்கு 63, ரப்பர் 5, குளோரியா 5 ஆக மொத்தம் 440 மரங்களை கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு வெட்டிக் கொள்வதற்கு தமிழ்நாடு மலைத்தள (ம.பா) சட்டம், 1955, பிரிவு 3(1)(சி)-ன் கீழ் அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

1. வெட்டப்படும் மரங்களுக்கு ஈடாக வெட்டப்பட்ட இனத்தைச் சேர்ந்த மரக்கன்றுகள், சம அளவில் மனுதாரரால் நடப்பட வேண்டும். அதன்பொருட்டு காப்புத் தொகையாக, வெட்ட அனுமதிக்கப்பட்ட ஒவ்வொரு மரத்திற்கும் ரூ.100/- அல்லது ஹெக்டேருக்கு ரூ.3000/- இதில் எது குறைவோ அதனை மரங்களை வெட்டுவதற்கு முன்னதாக கொடைக்கானல் மாவட்ட வன அலுவலரிடம் செலுத்த வேண்டும்.
2. அரசாணை நிலை எண் 102, சுற்றுச்சூழல் மற்றும் வனத்துறை, நாள் 3.9.2007-ல், தனியார் நிலங்களில் வளர்க்கப்படும் தடிமரங்களை மற்றொரு இடத்திற்கு எளியவகையில்

எடுத்துச்செல்வதற்கு வழிவகை செய்யும்பொருட்டு, பலா, நாவல், மூங்கில், வேம்பு, இலவம், மா, மலைவேம்பு, யூக்கலிப்டஸ் (கருப்புர மரம் தவிர) போன்ற 36 வகை மரங்களுக்கும், அரசாணை நிலை எண் 194, சுற்றுச்சூழல் மற்றும் வனத்துறை, நாள் 1.8.2012-ன்படி சில்வர் ஓக் மரத்திற்கும், 1968-ம் ஆண்டைய தமிழ்நாடு டிம்பர் ட்ரான்ஸிட் விதிகளில் இருந்து விலக்களித்து அரசு உத்திரவிட்டுள்ளதால், மேற்சொன்ன அரசாணைகளில் கவரப்பட்ட மரங்களுக்கு, வனத்துறையிடம் அனுமதி படிவம்-2 (Form-II permit) பெறவேண்டியதில்லை.

3. மனுதாரர் தனக்கு மரங்களை வெட்டிக்கொள்ள வழங்கப்பட்ட அனுமதியின்பேரில், மரங்களை வெட்டி அப்புறப்படுத்திக்கொள்ள வேறு நபருக்கு பவர் பத்திரம் அளிக்கக்கூடாது. அவ்வாறு பவர் பத்திரம் அளித்துள்ளதாக தெரியவந்தால், இந்த அனுமதி எந்தவித முன்னறிவிப்புமின்றி ரத்து செய்யப்படும்.
4. மரம் வெட்ட அனுமதி பெற்றவர் மரங்களை வெட்டுவதற்கு முன்னதாக வனத்துறையினருக்கு தகவல் தெரிவித்து, அனுமதிக்கப்பட்ட மரங்களை முறையாக வரிசை முறையில் வரிசைக் கிரமமாக வெட்ட வேண்டும். மேலும், அனுமதி அளிக்கப்பட்ட மொத்த மரங்களையும் எந்தெந்த தேதிகளில் எத்தனை மரங்கள் வெட்டப்பட்டது என்பதற்கான பதிவேட்டினை பராமரித்து, வனத்துறையினர் மற்றும் வருவாய்த்துறையினர் தணிக்கையின்போது அதனை ஆஜர்படுத்த வேண்டும்.
5. மரங்களை வெட்டும் போது அருகிலுள்ள நிலங்களிலுள்ள நிலை மரங்களுக்கு(Standing trees) சேதம் உண்டாக்கக் கூடாது.
6. மரம் வெட்ட அனுமதிக்கப்பட்ட பகுதியிலிருந்து 400 மீட்டர் சுற்றொல்லைக்குள் ஏற்படக்கூடிய முறைகேடான மரவெட்டுக்கு மரம் வெட்ட அனுமதி பெற்றவரே பொறுப்பாவார். இத்தகைய முறையற்ற மரவெட்டு இருக்குமேயானால் மாவட்ட வன அலுவலர் விதிக்கும் இழப்பீடு அபராதத்தொகை செலுத்த மரவெட்டு அனுமதி பெற்றவர் ஆயத்தமாக இருக்க வேண்டும்.
7. மரம் வெட்ட அனுமதி பெற்றவர் தமது எல்லைக்கோட்டை சுற்றிலும் 2 மீட்டர் இடைவெளிவிட்டு தெளிவாக வைத்துக்கொள்ள வேண்டும்.
8. நிலப்பகுதியில் எல்லைப்புறங்களிலும், பலத்த காற்றிலிருந்து பாதுகாக்கும் பொருட்டு மரம் வெட்ட அனுமதி பெற்றவர் 5 வரிசை நிலைநிறுத்தும் மரங்களை தொடர்ந்து வைத்துக்கொள்ள வேண்டும்.
9. மேலே குறிப்பிட்ட பட்டா நிலங்களுக்கு அணுகுசாலை அமைக்க வனம் மற்றும் வருவாய்த்துறை வன நிலங்களில் அரசு அனுமதி வழங்கப்படமாட்டாது. மாவட்ட குழு முடிவின்படி மரங்களை வெட்ட அனுமதி உத்தரவில் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் அனுமதிக்கப்பட்டுள்ள மரங்களை வெட்டி அப்புறப்படுத்த வேண்டும். அவ்வாறு வெட்டி அப்புறப்படுத்தவில்லை எனில் மீண்டும் மாவட்டக் குழுவின அனுமதி பெறவேண்டும்.
10. வெட்டப்பட்ட மரங்களுக்கு ஈடாக சமஅளவு மரக்கன்றுகள் நடுவதற்கு முன்னர் வேளாண்மைப் பொறியியல் துறையினரின் விபரக் குறியீட்டின்படி அடுத்து மேடை பற்றுச்சுவர் கட்டுதல் போன்ற மண்வயனப் பாதுகாப்பு நடவடிக்கைகளை செயற்பொறியாளர் (வேளாண்மைப் பொறியியல்) மன நிறைவு கொள்ளும் வகையில் செய்து முடிக்க வேண்டும்.
11. அனுமதிக்கப்பட்ட மரங்களை வெட்டி மண்வளப்பாதுகாப்பு நடவடிக்கை முடிந்தவுடன் வெட்டப்படும் மரங்களுக்கு ஈடாக சமஅளவு மரக்கன்றுகள் நடப்பட வேண்டும். அவ்வாறு நடப்படவில்லையெனில், மனுதாரர் செலுத்திய காப்புத்தொகையினை அரசுக்கு பறிமுதல் செய்து, வனத்துறைசார்பில் கன்றுகள் நடப்படும்.
12. தமிழ்நாடு மலைப்பகுதி (மரங்கள் பாதுகாப்பு)விதிகள், 1957, விதி 9(4)-ன்படி, மரம் வெட்டிய தேதியில் இருந்து 3 வருடங்கள் கழித்தபின்னர், வைப்புத் தொகையினை திரும்பவும் மனுதாருக்கு வழங்குவதற்கு முன்னர் மாவட்ட மலைத்தளக் குழுவின இசைவினை பெற வேண்டும்.

13. மரங்களை வெட்ட இவ்வாணைகளின்படி விதிக்கப்பட்டுள்ள நிபந்தனைகளை மனுதார் செம்மையாக கடைபிடிக்கிறாரா என்பதையும், அனுமதிக்கப்பட்ட புல எண்களில் அனுமதிக்கப்பட்ட எண்ணிக்கையிலான மரங்களை மட்டும் மனுதார் வெட்டுகிறாரா என்பதற்கு உறுதிபடுத்திக் கொள்ளும்படி, கொடைக்கானல் மாவட்ட வன அலுவலர் கேட்டுக்கொள்ளப்படுகிறார். இவ்வாணையின் அடிப்படையில் மாவட்ட வன அலுவலர் பிறப்பிக்கும் ஆணைகளின் நகல் ஒன்று இவ்வலுவலகத்திற்கு தவறாமல் அனுப்ப வேண்டும்.

14. மரங்களை மீண்டும் உண்டாக்கும் பணியை ஆரம்பிக்கும் முன்னர் மரவெட்டு அனுமதி பெற்ற உரிமைதாரர் தேவையான அனைத்து மண் வளப் பாதுகாப்பு நடவடிக்கைகளை எடுத்துக் கொள்கிறாரா என்பதை வேளாண்மைப் பொறியியல் துறையினர் உறுதிசெய்திடவேண்டும்.

15. இந்த உத்திரவு 20.10.2019 முதல் 15.02.2020 வரை மட்டுமே செல்லத்தக்கது. இந்த தேதிக்குப் பின்னர், மாவட்ட ஆட்சித் தலைவர் அவர்களிடம் கால அவகாசம் கோரி மனுச்செய்து உரிய அனுமதிபெறப்பட்ட பின்னரே, மரங்களை வெட்டவோ அல்லது வெட்டிய மரங்களை அப்புறப்படுத்தவோ வேண்டும்.

ஓம்/- மு.விஜயலெட்சுமி
மாவட்ட மலைதள (ம.பா)
குழுவின் தலைவர் மற்றும்
மாவட்ட ஆட்சித் தலைவர்,
திண்டுக்கல்.

/உ.ந.உ.ப/

அ. சிவசுப்பிரமணியன்
கண்காணிப்பாளர்
21/11/19

பெறுநர்

மேலாளர்,

இந்துஸ்தான் யுனிலிவர் கம்பெனி,

செயின்ட்மேரிஸ் ரோடு,

கொடைக்கானல் 624 101

நகல்: வட்டாட்சியர், கொடைக்கானல்

நகல்: செயற்பொறியாளர் (வேளாண்மை பொறியியல்), திண்டுக்கல்

நகல்: மாவட்ட வன அலுவலர், கொடைக்கானல்

கொடைக்கானல் கோட்ட வன அலுவலரின் செயல்முறைகள்
முன்னிலை - திரு.எஸ்.என்.தேஜஸ்வி, இ.வ.ப.,
மாவட்ட வன அலுவலர் (ம) வன உயிரின காப்பாளர்

ந.க.எண். 1182/2019/12

நாள். 13.12.2019.

பொருள் தமிழ்நாடு மலைப்பகுதி (மரங்களை பாதுகாப்பு) சட்டம் 1955 -
கொடைக்கானல் வட்டம், வார்டு-பி, பிளாக்-21, நகரளவை
எண்.8/2-ல் உள்ள பட்டா நிலத்தில் உள்ள மரங்களை வெட்ட
ஆணை வழங்க அனுமதி வழங்கியது - ஆணை வழங்குதல் -
குறித்து.

- பார்வை 1) மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
விண்ணப்பம் மனு நாள்.இல்லை.
2) மாவட்ட ஆட்சித்தலைவர், திண்டுக்கல் சி.பா.எண்.
64/2013/இ3 நாள்.18.10.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், வார்டு-பி, பிளாக்-21, நகரளவை
எண்.8/2-ல் உள்ள மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
என்பவருக்கு சொந்தமான பட்டா நிலத்தில் உள்ள குங்குலியம் 215, பைன் 72, பேரி
80, சவுக்கு 63, ரப்பர் 5, குலோரியா 5 ஆகமொத்தம் 440 மரங்களை வெட்டுவதற்கு
மாவட்ட ஆட்சித் தலைவர், திண்டுக்கல் அவர்களிடம் அனுமதி வேண்டியதற்கு தமிழ்நாடு
மலைப்பகுதி (மரங்கள் பாதுகாப்பு) சட்டம் விதிகளின் படி பார்வையில் கண்ட மாவட்ட
ஆட்சித் தலைவர் திண்டுக்கல் அவர்களின் செயல்முறை குறிப்பில் குறிப்பிடப்பட்ட
நிபந்தனைகளின் படியும் கீழ்க்கண்ட நிபந்தனைகளின் படியும் தமிழ்நாடு மலைப்பகுதி
(மரங்கள் பாதுகாப்பு) குழுவின் முடிவின் படியும் மேலும் கீழ்க்கண்ட நிபந்தனைகளின்
படியும் அதிகபட்சம் முதிர்ச்சியடைந்த சுற்றளவு கொண்ட குங்குலியம் 215, பைன் 72,
பேரி 80, சவுக்கு 63, ரப்பர் 5, குலோரியா 5 ஆகமொத்தம் 440 மரங்களை மட்டும்
வெட்ட அனுமதிக்கப்படுகிறது.

- 1) ஐந்து வருட கால பொறுப்புத் தொகையான ரூ.25,000/-க்கான பணம்
நிலக்கோட்டை அஞ்சலகத்தில் செலுத்தி கணக்கு புத்தகம் எண். 4642472300
மொத்தம் ரூ.25,000/-க்கு பத்திரம் சமர்ப்பித்துள்ளார். இப்பத்திரம்
காப்புத்தொகை பதிவேடு பக்க எண். 22 வ.எண். 10-ல் பதியப்பட்டுள்ளது.

நிபந்தனைகள்.

- 1) மரம் வெட்ட அனுமதி பெற்றவர் அனுமதிக்கப்பட்ட முதிர்ந்த மரங்களை மட்டும்
முறையாக வரிசை முறையில் சம்பந்தப்பட்ட வனவர் முன்னிலையில் வெட்ட வேண்டும்.
2) அனுமதிக்கப்பட்ட மரங்களை மட்டும் 15.02.2020-ம் தேதிக்குள் வெட்டி உரிய
விதிப்படி அப்புறப்பகுத்திக்கொள்ள வேண்டும்.
3) மரங்களை வெட்டும் போது அருகில் உள்ள நிலை மரங்களுக்கு சேதம்
உண்டாக்கக் கூடாது. இவ்வாறு நேரிடுமாயின் பட்டாதாரர் மீது மலைவளப்பாதுகாப்பு
சட்டத்தின் கீழ் வனக்குற்றம் பதிவு செய்யப்படும்.
4) மரம் வெட்ட அனுமதிக்கப்பட்ட பகுதியிலிருந்து 400 மீட்டர் சுற்றளவுக்குள்
ஏற்படக்கூடிய முறைகேடான மரவெட்டுகளுக்கு மரம் வெட்ட அனுமதி பெற்றவரே
பொறுப்பானவர். முறையற்ற மரவெட்டு இருக்குமானால் உரிய விதிகளின்படி
மேல்நடவடிக்கை எடுக்கப்படும்.

5) மரம் வெட்ட அனுமதி பெற்றவா—தமது எல்லைக்கோட்டை சுற்றிலும் 2 மீட்டர் இடைவெளியில் புதர்களைச் சுத்தம் செய்து எல்லைக்கோட்டை தெளிவாக வைத்துக் கொள்ள வேண்டும்.

6) நிலப்பகுதியில் மண் அரிமானத்தைத் தடுக்கும் வகையிலும், இயற்கை எழிலைப்பாதுகாக்கும் வகையிலும் பிரதான சாலையையொட்டிய பகுதியில் மரம் வெட்ட அனுமதி பெற்றவர் 5 வரிசைகள் நிலை மரங்களை தொடர்ந்து வெட்டாமல் வைத்துக் கொள்ள வேண்டும்.

7) மரங்களை வெட்ட அனுமதிக்கப்பட்ட கால அளவிற்கு மேல் கால நீட்டிப்பு வழங்கப்படமாட்டாது.

8) மேலே குறிப்பிட்டுள்ள பட்டா நிலங்களுக்கு, வனம் மற்றும் வருவாய்த்துறை நிலங்களில் அணுகு சாலை அமைக்க அனுமதி வழங்கப்படமாட்டாது.

9). கட்டிடம் மற்றும் தளவாடச்சாமான்கள் செய்ய உபயோகமாகும் மரக்கட்டை மற்றும் எரிபொருளாகப் பயன்படும் மரங்களை பொதுவாக தமிழ்நாட்டுக்கு அப்பால் எடுத்துச் செல்ல கூடாது வெட்டுப் பொருட்கள் அனைத்தும் தமிழ்நாட்டில் மட்டுமே விற்பனை செய்ய வேண்டும்.

10) மாவட்ட கமிட்டியினால் விதிக்கப்பட்ட நிபந்தனைகளின்படியும், உச்ச நீதிமன்ற தீர்ப்பு 202/95 படியும், வெட்டப்பட்ட மரங்களுக்கு ஈடாக உரிய காலத்திற்குள், *TAMIL NADU HILL AREAS (PRESERVATION OF TREES) RULES 1957, Rule No. 9(1) (i) & b*-ன்படி மரக்கன்றுகளை மரம் வெட்டப்பட்ட அதே இடத்தில் (வார்டு-பி, பிளாக்-21, நகரளவை எண்.8/2-ல்) நட வேண்டும். தவறும் பட்சத்தில் அதன் பொருட்டு மேற்கொள்ளப்படும் அனைத்து சட்டரீதியான நடவடிக்கைகளுக்கும் கட்டுப்பட வேண்டும் என்றும் தெரிவிக்கப்படுகிறது.

11) மாவட்ட ஆட்சி தலைவர் அவர்களின் உத்தரவில் கண்ட நிபந்தனை எண்.17ல் குறிப்பிட்டுள்ள படிவத்தில், பதிவேடு பராமரித்து இதனை அலுவலர்கள்/பணியாளர்களின் தணிக்கைக்கு எந்த நேரமும் ஆஜர்படுத்த வேண்டும்.

12) அனுமதிக்கப்பட்ட மரங்களை தவிர வேறு மரங்களை வெட்டக்கூடாது.

13) தரை மட்டத்திலிருந்து 15 செ.மீ உயரத்திற்குள் மரங்களை வெட்ட வேண்டும். அடுத்து வரும் தணிக்கையில் இது சரிபார்க்கப்படும்.

14) விலக்கு அளிக்கப்பட்ட மரவகைகள் தவிர இதர வெட்டுப் பொருட்களை முறையான அனுமதிச் சீட்டின் பேரின் தான் கொண்டு செல்ல வேண்டும். விறகுகளை 1 மீட்டர் உயரம் 1 மீட்டர் நீளம் 1 மீட்டர் அகலம் என்ற முறையில் அட்டி போட வேண்டும். வெட்டுப் பொருட்களின் அளவுகளுடன் அனுமதிச்சீட்டு வேண்டி சம்பந்தப்பட்ட வனச்சரகருக்கு விண்ணப்பம் செய்ய வேண்டும். உரிய தணிக்கைக்கு பின்னரே அனுமதிச்சீட்டுகள் வழங்கப்படும்.

15) மரம் வெட்டப்பட்ட இடத்தில் மேற்படி இன மரங்களை உச்ச நீதிமன்ற தீர்ப்பு 202/95-ல் கண்டபடி நடுவதைத் தவிர மேற்படி இடங்களை மலைத்தோட்டப்பயிர் சாகுபடி அல்லது மாற்று விவசாயம் செய்யப் பயன் படுத்தக் கூடாது.

16) மரங்களை வெட்டி எடுத்துச் செல்ல, தமிழ்நாடு மரம் எடுத்துச் செல்லும் விதி 1968 ஐத் தவறாது கடைப்பிடிக்க வேண்டும். மரங்களை எடுத்துச் செல்ல வெட்ட அனுமதிக்கப்பட்ட காலத்திற்குள் தனியாக விண்ணப்பிக்க வேண்டும்.

17) உச்ச நீதிமன்றத்தீர்ப்பு 202/95 தவறாது பின்பற்றப்பட வேண்டும். இல்லாத பட்சத்தில், உச்ச நீதிமன்ற அவமதிப்பு வழக்கிற்கு ஆளாக வேண்டும்.

18) மேற்படி புலத்தில் வெட்டு வேலைகள் ஆரம்பிக்கும் முன் புல எல்லைகள் சரியாக வறையறுத்து தெளிவாக தெரியும் வகையில் வெள்ளை/பெயின்ட் அடித்து, வெட்டு வேலைகள் முடியும் வரை அழியாமல் பாதுகாக்க மனுதாரர் கேட்டுக்கொள்ளப்படுகிறார்.

19) மேலே விவரிக்கப்பட்ட நிபந்தனைகளை கடைப்பிடிக்க தவறினால் அனுமதி ஆணைகள் விலக்கிக் கொள்ளப்படும் என்றும், அதன்மீது மேற்கொள்ளப்படும் அனைத்து நடவடிக்கைகளுக்கும் மனுதாரரே பொறுப்பாவார் என தெரிவிக்கப்படுகிறது.

ஓம்-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் (ம)
வன உயிரின காப்பாளர்,
வன உயிரின சரணாலயம்,
கொடைக்கானல்

பெறுநர்

மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்,
செயின்மேரீஸ் சாலை, கொடைக்கானல்.

நகல். மாவட்ட ஆட்சித்தலைவர், திண்டுக்கல்.

நகல். உதவி வனப்பாதுகாவலர், வனப்பாதுகாப்புப்படை, திண்டுக்கல்.

நகல். உதவி வனப்பாதுகாவலர், கொடைக்கானல்

நகல். வனச்சரக அலுவலர், கொடைக்கானல்.

இவர் அனுமதிக்கப்பட்ட மரங்களை மட்டும், அனுமதிக்கப்பட்ட இடத்தில் வெட்டுகிறாரா? என்பதையும், வேறு ஏதேனும் ஒழுங்கீனங்கள் ஏற்படுகின்றனவா என்பதையும் கண்காணித்து ஒழுங்கீனம் ஏற்படாமல் தக்க நடவடிக்கை எடுக்க வேண்டியது. ஒவ்வொரு முறை லாரியில் மரங்கள் ஏற்றும் போது அனுமதிக்கப்பட்ட மரக்கட்டைகள் தவிர இதர மர வகைகள் ஏற்றப்படுகிறதா என்பதை தக்க பணியாளரை வைத்து கண்காணிக்கவும், அனுமதி சீட்டு தேவைப்படாத இம்மரவகைகளுக்கு லாரிக்கு 8 டன்னுக்கு மேல் பாரம் ஏற்றாமல் கண்காணிக்கவும் சரகருக்கு அறிவுரை வழங்கப்படுகிறது.

ஓம்-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் (ம)
வன உயிரின காப்பாளர்,
வன உயிரின சரணாலயம்,
கொடைக்கானல்

/உண்மை நகல்/உத்தரவுப்படி/

கண்காணப்பாளர்.

12-12-19

13/12/2019

PROCEEDINGS OF THE DISTRICT FOREST OFFICER, KODAIKANAL

Present: Thiru. S N Tejasvi, I F S

District Forest Officer & Wildlife Warden

Letter No. 1182/2019/D

Dated 13.12.2019

Sub: Tamil Nadu Hill Area (preservation of trees) Act 1955 – Cutting order
Given to cut trees in Kodaikanal Taluk – Ward B, Black 21 urban survey
No. 8/2 patta land – Order given – Reg.

Ref: 1) Manager, Hindustan Unilever Limited, Kodaikanal application dated
NIL.

2) District Collector, Dindigul letter No. SR/2019/E3 dated 18-10-2019.

This is based on the request by the Manager, Hindustan Unilever Limited, Kodaikanal to District Collector (Hill Area) (preservation of trees) to cut the Eucalyptus 215, pine 72, beri 80, savakku 63, Rubber 5, Gloria 5 totalling up to 440 trees in their premises of Ward B, Black 21, Town survey no. 8/2, Kodaikanal Taluk, Dindigul district and based on the recommendations and conditions referred in Tamil Nadu Hill Area (preservation of trees) Rules and Act and proceedings of District Collector, Dindigul, permission is hereby granted to cut only the matured trees of Eucalyptus 215, pine 72, beri 80, savakku 63, Rubber 5, Gloria 5 totally 440 trees only as per the following conditions.

1) HUL remitted caution deposit of Rs.25,000/- in Nillakottai, Post Office
Vide account no. 4642472300 and the same certificate has been submitted to this office and registered in page no 22, sl. No.10.

Conditions:

- 1) Applicant should cut only the permitted matured trees in presence of forest ranger in the specified sequence.
- 2) The above permitted trees to be cut on or before 15-02-2020 and remove as per the rules.
- 3) While cutting the trees , the near-by trees should not be damaged. If so, criminal case will be filed against the applicant as per the rule of hill area preservation act.
- 4) There should not be any tree cutting apart from these permitted trees , in the circumference of 400 meters. The applicant must bear the responsibility that there is no unlawful tree cutting and in case if it is found out , the applicant is liable to pay the fine amount imposed by the Forest Officer.

- 5) The applicant should clear the all bushes in the boundary line around 2 meters and should be kept clearly.
- 6) The applicant should not cut 5 standard trees around boundary to avoid soil erosion and to preserve natural beauty
- 7) No Extension will be granted beyond the permitted period.
- 8) Permission will not be given to form any approach road in the above said patta land , by revenue department or forest department
- 9) Wood timbers for building and construction use and firewood should not be taken outside the state of Tamil Nadu. All the cut trees should be sold only in Tamil Nadu.
- 10) As per the conditions stipulated by District Committee and Supreme Court Judgement 202/95 , the substitute tree saplings to be planted in the same location as per the **Tamil Nadu Hill Areas (Preservation of Trees) Rules 1957 Rule No. 9 (1) (i) & b,** at Ward B, Block 21, Town Survey No.8/2 failing which the applicant should abide by all the legal actions which will be taken pertaining to this.
- 11) A register should be kept as per District Collector's order - condition no. 17. The same to be produced whenever there is an audit by officers
- 12) Should not cut any other trees other than the permitted trees.
- 13) Tree cutting should be above 15 cm from ground level. This will be verified later during audits.
- 14) Timbers other than exempted trees, need to be removed only with permits. Cut trees should be cleared only on permit. Cut trees logs should be stacked as 1 m height X 1 m Length X 1 m Width. Application should be filed to the forest officer for permission to clear the lot. After an audit permit will be given.
- 15) As per Supreme Court Judgement 202/95 , the place should not be used for any other hill crops or alternative cultivation. Only trees as suggested in the directive , should be planted.
- 16) Tree removal should be follow the rules as per Tamil Nadu Tree Removal Rule 1968. Applicant should apply again seeking permission to remove the cut trees , within the permitted cutting period.
- 17) Supreme Court Judgement 202/95 should be followed strictly. Otherwise contempt of Court case will be filed .
- 18) Applicant should keep the boundary line clearly marking in the above said cutting area with white paint and maintain the boundaries clear till the work is over.
- 19) It has been informed that the applicant should be sole responsibility to follow the conditions , failing which the tree cutting order will become null and void , and for any actions thereafter the applicant will be held solely responsible.

Sd. S N Tejaswi
Dist. Forest Officer &
Wildlife Warden
Wildlife Sanctuary
Kodaikanal

To
The Manager, Hindustan Unilever Ltd , Kodaikanal
St. Mary's Road, Kodaikanal.

Copy: The District Collector, Dindigul
Copy: The Asst. Forest Officer, Forest Safety Dept. Dindigul
Copy: The Asst. Forest Officer, Kodaikanal
Copy : Forest Ranger, Kodaikanal

The Forest Ranger is hereby requested to take care that only the permitted trees are cut and there is no deviation , and to take action if at all any violation is observed. Also monitor Truck / cut trees loading to ensure only permitted cut trees are loaded. And to ensure that the exempted cut trees (permit not required) are not loaded beyond 8 tons per truck.

Sd. S N Tejaswi
District Forest Officer &
Wildlife Warden
Wildlife Sanctuary
Kodaikanal.

True copy /BY order

Ref. No. WL 5(A) / 13028 /2019

O/o. the Principal Chief Conservator of Forests
Panagal Maaligai , Saidapet, Chennai-15,
Dated : 13 - 01 -2020

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 10.05.2019 and 30.10.2019
 - 2) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 3) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 4) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 5) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 6) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019 and 23.12.2019
 - 7) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

In the reference 1st cited, permission has been granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of November 2019 to October 2020.

2) Now, as requested by the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter 2nd cited, the collection of tree bark, shrub, grass and plant species are also included as study area along with the other areas detailed in the reference 1st cited.Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary from January 2020 to October 2020 , with the same terms and conditions which were issued in the reference 1st cited

The condition laid down in Sl. No iv of Para 3 of the Proceeding No. WL5(A)/13028(1)/2019 dt 30.10.2019 is hereby withdrawn .

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram
	Soil & sediment	1 kg
	water sample	1 L
	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River
		6 to 8 location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls)

3) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

Sd/-S. Yuvaraj
Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The District Forest Officer, Kodaikanal Forest Division for information and necessary action.

Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road
Kodaikaikanal-624101

Copy to the Principal Secretary/Chairman(FAC),Tamil Nadu Pollution Control Board, Guindy,
Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

True copy/by order/


 Superintendent
 14/1/2020

திண்டுக்கல் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை
ஆணைகள்
முன்னிலை: திருமதி . மு.விஜயலட்சுமி, இ.ஆ.ப.,

ந.க.எண்.60 /பு.தொ.மை/2019

நாள்: 31.01.2020

பொருள்: புவி தொழில் நுட்ப மையம், கொடைக்கானல், திண்டுக்கல் மாவட்டம் - கொடைக்கானல் வட்டம் - ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் - கொடைக்கானல் என்ற கம்பனியின் பகுதிக்குள் கனரக இயந்திரம் பயன்படுத்த அனுமதி வழங்குமாறு கோரியது - அனுமதி அளித்து ஆணையிடப்படுகிறது

பார்வை: 1 ஹிந்துஸ்தான் யுனிலிவர் நிறுவனத்தாரின் கடிதம் 30.11.2019.

2 புவி தொழில் நுட்ப அறிக்கை நாள் 22.11.2019.

ஆணை:

பார்வை 1-ல் காணும் கடிதத்தில், ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம், கொடைக்கானல் அவர்களின் கோரிக்கைகள் தொடர்பாக 20.11.2019 அன்று உதவி இயக்குநர், புவி தொழில் நுட்ப மையம் அவர்களால் புவிதொழில் நுட்ப ஆய்வு மேற்கொள்ளப்பட்டது. அதன் அறிக்கையை பார்வை -2-ல் சமர்ப்பித்துள்ளார்கள். மேற்படி ஆய்வு அறிக்கையில், அனுமதி கோரிய பகுதியானது கொடைக்கானல் வட்டம் வார்டு பி, பிளாக் 21, 5/2-ல் உள்ளது எனவும், இப்புல எண்ணில் பாதரசம் கலந்த மண்ணை சுத்தம் செய்யும் பணிகளில் 6 தடுப்பு சுவர்கள் 500 மீ மொத்த நீளத்திற்கு அமைக்கப்பட்டுள்ளது எனவும், வரைபடத்தில் குறிப்பிட்டுள்ள A,B,C இடங்களில் சுமார் 17,000மீ² பரப்பில் 30 செண்டிமீட்டர் என்ற ஆழ அளவில் மேல் மண்ணை எடுத்து அவ்வளாகத்திலே அரசின் விதிமுறைகளில் குறிப்பிட்டுள்ளவாறு பாதரச கழிவு நீக்க இருப்பதாகவும், இப்பணிகள் மிகவும் பொருமையாக செய்யவேண்டியுள்ளதால் 9 வாகனங்களுக்கு நீண்ட காலத்திற்கு அனுமதி கோரியுள்ளனர் எனவும் அறிக்கை அளிக்கப்பட்டுள்ளது. மேலும், மேற்படி அனுமதி கோரியபகுதியானது, கருமை நிற (humus soil) மண்ணும் உருகுலைந்த பாறை மண்ணும் 1 மீ முதல் 5மீ ஆழத்திற்கு உள்ளது எனவும், இப்பகுதியின் சரிவானது 12-15° தென்கிழக்காக உள்ளது எனவும், புவி தொழில்நுட்ப கூறுகளின் அடிப்படையில் இப்பகுதியானது குறைவான (less zone II) மண்டலமாக உள்ளது எனவும், எனவே, இப்பகுதியில் கனரக வாகனம் பயன்படுத்த மனுதாரருக்கு நிபந்தனைகளுடன் அனுமதி அளிக்கலாம் என உதவி இயக்குநர், புவி தொழில்நுட்ப மையம் அவர்களால் பரிந்துரைக்கப்பட்டுள்ளது.

மனுதாரரின் கோரிக்கை மற்றும் புவிதொழில் நுட்ப ஆய்வு அறிக்கையின் அடிப்படையில் அனுமதி கோரிய வார்டு பி, பிளாக் 21, 5/2-ஆனது குறைந்த நிலச்சரிவு பகுதியின் கீழ்வருவதால் நிபந்தனைகளுடன் பாதரச கழிவுகளை அகற்றும் (treatment) பணிக்கு பயன்படுத்தும் கீழ்காணும் வாகனங்களுக்கு 01.02.2020 முதல் 31.01.2021 வரை அனுமதி அளித்து ஆணையிடப்படுகிறது.

Sl.No	Description of the vehicle	Nos
1	Truck mounted excavator	2
2	Four wheel drive tipper	2
3	Wheel mounted loader	1
4	Bobcat	2
5	Battery operated forklift	1
6	50 to crane	1

நிபந்தனைகள்

1. பணிகள் துவங்குவதற்கு முன் பயன் படுத்த இருக்கும் பதிவு செய்த வாகனங்களின் விவரங்களை உறுதி பத்திரத்தின் மூலம் தெரிய படுத்தவேண்டும்.
2. மேற்படி பணியை தவிர வேற்றுப்பணிகளுக்கு கனரக இயந்திரத்தை பயன்படுத்த கூடாது.
3. மேற்படி பணியின்போது கிடைக்கப்பெறும் மண்ணை அனுமதிபெற்ற புல எண்ணை தவிர வேறு எங்கும் கொட்ட அனுமதி இல்லை.
4. Permanent rock mark- இருப்பின் அதனை சேதப்படுத்தக்கூடாது.
5. அருகில் உள்ள நீர் ஓடைகளின் போக்கை மாற்றக்கூடாது.
6. சாலைகள், வன விலங்குகள் மற்றும் பிற இயற்கை வளங்கள் பாதிக்கப்படாதவாறு இயந்திரத்தை பயன்படுத்தவேண்டும்.
7. அனுமதி அளிக்கப்பட்ட கால அவகாசத்திற்குள் பணியினை முடிக்கவேண்டும்.

ஓம்/- மு.விஜயலட்சுமி,
மாவட்ட ஆட்சித்தலைவர்
திண்டுக்கல்

//உண்மை நகல் உத்திரவின் படி//

மாண்புமிகு
மாவட்ட ஆட்சித்தலைவருக்காக
உதவி இயக்குநர்,
புவி தொழில் நுட்ப மையம்,
கொடைக்கானல்,
திண்டுக்கல் மாவட்டம்

பெறுநர்:

தி/ள் ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம்,
கொடைக்கானல்-624 101

நகல்:

- 1) மாவட்ட வன அலுவலர், கொடைக்கானல்,
- 2) வருவாய் கோட்டாட்சியர், கொடைக்கானல்,
- 3) வட்டாச்சியர், கொடைக்கானல்.
- 4) கிராம நிருவாக அலுவலர், கொடைக்கானல்.

31.01.2020



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2001220216340 DATED: 17/03/2020.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL/DGL/A/2020 DATED: 17/03/2020

SUB: TNPC Board-Consent for Establishment-M/s. HINDUSTAN UNILEVER LIMITED , S.F. No. 271 - 275, KODAIKANAL village, Kodaikkaanal Taluk and Dindigul District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. IR.No : F.1039DGL/RL/DEE/DGL/2019 dated 14/05/2019.
2. Minutes of the TSC ITEM No: CA/TSC/02/2020 dated 27.02.2020.

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Executive Director,
M/s . HINDUSTAN UNILEVER LIMITED
S.F No.271 - 275,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 271 - 275,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
The Executive Director,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai ,Dindigul District
Pin: 400039

Copy to:

1. The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.
 4. File
-

105

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/Month
By-Product Details			
1.	Mercury	10	Kg/Month

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	Soil stock area for soil washing process	Micron filters, Activated carbon filter with stack	1.3	5000
2	Soil feeding area for soil washing process	Micron filters, Activated carbon filter with stack	1.3	5000
3	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	3700
4	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	3700
5	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	3700
6	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	3700
7	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	2500
8	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	2500
9	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	2500
10	Soil washing process area	Micron filters, Activated carbon filter with stack	1.3	2500
11	De-contamination test chamber	Micron filters, Activated carbon filter with stack	0.75	900
12	De-contamination test chamber	Micron filters, Activated carbon filter with stack	0.75	900
13	Vaccum retort feed area	Micron filters, Activated carbon filter with stack	1.3	10000
14	Vaccum retort discharge area	Micron filters, Activated carbon filter with stack	1.3	10000
15	Vaccum retort process area	Micron filters, Activated carbon filter with stack	1.3	5000
16	Vaccum retort process area	Micron filters, Activated carbon filter with stack	1.3	5000
17	Vaccum retort	Activated carbon filter , wet scrubber with stack,	6	425
18	Soil sample preparation area	Micron filters, Activated carbon filter with stack	0.2	900
19	Diesel Generator 750 KVA	Acoustic enclosures with stack	14	10500

20	Analytical lab area	107 Micro filters, Activated carbon filter with stack	2.0	900
II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vac. Retort	Fugitive	Water scrubber	
2.	Diesel Generator 750 KVA	Noise	Acoustic encloser	

3. **Special Additional Conditions:**

The unit shall install retrofit emission control device, with atleast 70% Particulate matter reduction efficiency on all DG sets with rated capacity more than 125 KVA installed within the industrial premises before 30.06.2020 or otherwise the unit should be shifting to gas based generators by employing new gas based generators. The retrofit emission control device should be tested from one of the five laboratories recognised by CPCB.

4. **Additional Conditions:**

1.The unit shall provide APC measures such as Air Handling units, filters, wet scrubbers proposed so as to achieve the AAQ/Emission/ANL standards prescribed by the Board.

2.The unit shall provide continuous Air Quality Monitoring station in the proposed excavated area to monitor mercury level in the air.

3.The unit shall provide continuous monitoring section in the retort area to monitor mercury level in air.

4.The unit should put up facilities/procure instruments for following Environment Monitoring Framework given by the Scientific Experts Committee and TNPCB with respect to sampling and analysis of water, air and urine samples.

5.It shall be adhered that where the trees need to be cut during remediation project within the premises, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) shall be done.

6.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL 108 CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2001120216340 DATED: 17/03/2020.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL//DGL/W/2020 DATED: 17/03/2020

SUB: TNPC Board-Consent for Establishment-M/S HINDUSTAN UNILEVER LIMITED S.F No. 271 - 275, KODAIKANAL Village, Kodaikkaanal Taluk, Dindigul District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. IR.No : F.1039DGL/RL/DEE/DGL/2019 dated 14/05/2019.
2. Minutes of the TSC ITEM No: CA/TSC/02/2020 dated 27.02.2020.

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Executive Director,
HINDUSTAN UNILEVER LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.271 - 275,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
The Executive Director,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai ,
Pin: 400039

Copy to:

- 1.The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.
4. File

111 SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/Month
By-Product Details			
1.	Mercury	10	Kg/Month

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant: 112			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic tank	1	6.75x1.9x1.75
2.	Canteen oil trap	3	1.0 x 1.0 x 1.0m
3.	Collection cum equalization tank	1	4.25 x 2.4 x 1.7 m
4.	Primary clarifier	1	2.3x2.3x0.5m
5.	Aeration tank	1	3.45 x 2.3 x 2.3m
6.	Secondary Settling Tank	1	2.3x2.3x0.5m
7.	Chlorination tank	1	2.3x2.3x0.5m
8.	Filter feed tank	1	3.0 dia x 1.6m ht
9.	Pressure sand filter	1	0.6 dia x 1.8m ht
10.	Activated carbon filter	1	0.6 dia x 1.8m ht
11.	Treated sewage collection tank	1	2.4x2.4x1.25m
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	ETP1 Grid chamber	1	1 x 1.6 x 0.8m
2.	ETP1 Collection tank	1	8.0 x 3.0 x 2.0m
3.	ETP1 Equalization tank	2	5.0 dia x 5.65 m ht
4.	ETP1 Lamella clarifier	1	2.0 dia x 2.7 m ht
5.	ETP1 Filter feed tank	1	1.8 x 1.8 x 3.0m
6.	ETP 1 Pressure sand filter	1	1.0 dia x 1.875 ht
7.	ETP1 Activated carbon filter	2	1.0 x 1.875m ht
8.	ETP1 Sludge holding tank	1	1.0 x 1.0 x 1.0m
9.	ETP1 Effluent treated water tank	2	5.0 dia x 5.65 m ht
10.	ETP2 Collection tank	1	3.3 x 1.5 x 0.8m
11.	ETP2 Equalization tank	2	2.0 dia x 2.0m ht
12.	ETP2 Clarifier	1	1.75 dia x 3.25m ht
13.	ETP2 Filter feed tank	1	1.5 dia x 1.25m ht
14.	ETP2 Pressure sand filter	1	0.35 dia x1.2 m ht
15.	ETP2 Activated carbon filter	1	0.35 diax1.2m ht
16.	ETP2 Effluent treated water tank	1	2.0 dia x 2.0m ht

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	7.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent I	300.0	290 KLD - Recycled for soil washing process, 5 KLD - On land for irrigation, 5 KLD - Soil dust suppression
2.	Trade Effluent II	4.0	1.5 KLD- Recycled for soil washing process, 2.50 KLD - Recycled for toilet flushing

4. **Additional Conditions:**

- 1.The unit shall establish the infrastructure facility as per the 'soil remediation up scaling plan' as furnished.
- 2.The unit shall revamp the existing STP for the treatment of sewage so as to bring the quality of the treated sewage so as to satisfy the discharge standards prescribed by the Board.
- 3.The unit shall provide adequate capacity of ETP – I as proposed to treat 300 KLD of trade effluent generation during contaminated soil washing process so as to bring the quality of the treated effluent so satisfy the discharge standards prescribed by the Board.
- 4.The unit shall provide adequate capacity of ETP 2 as proposed to treat 4 KLD of trade effluent generation from workers bathing and hand washing after work (grey water) so as to bring the quality of the treated effluent so satisfy the discharge standards prescribed by the Board.
- 5.The unit shall provide pipe line arrangement for recycle of treated effluent including process washing, toilet flushing, green belt development etc.
- 6.The unit shall apply & obtain for authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 for handling of hazardous waste - remediation process residues before commissioning.
- 7.Soil remediation work shall be carried out following the approved 'Soil Remediation Up-scaling Plan' under the monitoring by NEERI after establishment & with approval (CTO) of TNPCB.
- 8.Recommendations of Scientific Experts Committee shall be implemented during soil remediation from time to time.
- 9.Soil erosion control and soil rehabilitations measures are to be undertaken following the recommendations of the Indian Institute of Soil and Water Conservation, Ooty.
- 10.A detailed site assessment be carried out to ascertain the extent of contamination and an ecological risk assessment study shall be carried out in Pambar Shola river in down gradient of unit.
- 11.Soil remediation process in which workers are to be involved shall be subjected to periodical medical examination and records shall be maintained. The details of such examination shall be intimated to joint Direct of Industrial Safety and Health, Dindigul.
- 12.Workers shall be provided with appropriate personal protective Equipments.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL **114** CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2004233605812 DATED: 28/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL//DGL/A/2020 DATED: 28/12/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. T.S.No., 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. TNPCB Proc No. T2/TNPCB/F.1039DGL/RL/DGL/A&W/2020 dated: 17/03/2020
2. Application No. 33605812 dated: 19/08/2020 for CTO-Phase-1 operation
3. IR.No : F.1039DGL/RL/DEE/DGL/2020 dated 12/11/2020
4. Minutes of CCC item No:273-13 dated 17/12/2020.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED,
S.F No.T.S.No., 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai ,
Pin: 400039

116

Copy to:

1. The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.
 4. File
-

117

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Washed soil	455	T/Month
2.	Mercury concentrated soil after washing	195	T/month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Soil storage area	micron filter, Activated carbon filter with stack	3.4	5000
2	Soil storage area	micron filter, Activated carbon filter with stack	1.5	3700
3	Soil feeding Hopper	micron filter, Activated carbon filter with stack	1.95	5000
4	Soil washing area	micron filter, Activated carbon filter with stack	1.5	3700
5	Soil washing area	micron filter, Activated carbon filter with stack	1.5	3700
6	Soil washing area	micron filter, Activated carbon filter with stack	1.5	3700
7	Soil washing area	micron filter, Activated carbon filter with stack	1.7	2500
8	Soil washing area	micron filter, Activated carbon filter with stack	1.7	2500
9	Soil washing area	micron filter, Activated carbon filter with stack	1.7	2500
10	Soil washing area	micron filter, Activated carbon filter with stack	1.7	2500
11	soil sample preparation area for analysis	micron filter, Activated carbon filter with stack	2.2	900
12	Analytical lab	micron filter, Activated carbon filter with stack	1.64	900
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

- 3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
- Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carry out the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall carryout soil washing process only in phase I operation as permitted.
2. The unit shall operate and maintain the APC measures so as to achieve the AAQ/Emission/ANL standards prescribed by the Board.
3. The unit shall operate and maintain continuous Air Quality Monitoring station installed within the premises so as to monitor mercury level in the air during remediation activity.
4. The unit shall monitor the mercury level in the ambient air during excavation of contaminated soil through hand held mercury analyser and report shall be furnished.
5. It shall be adhered that where the trees need to be cut during remediation project within the premises, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) shall be done.
6. The unit shall commission Mercury Vaccum Retort for separation of mercury from washed soil only after obtaining CTO in phase-2 (operation) from TNPCB.
7. This CTO is granted for carrying out phase-I operation involving mercury contaminated soil washing activity only as per the proposal submitted.
8. The unit shall comply with orders of Hon'ble NGT(PB), New Delhi in O.A.No.211/2018.
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL ¹²⁰ ~~CONDITIONS~~

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2004133605812 DATED: 28/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL/DGL/W/2020 DATED: 28/12/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. T.S.No., 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. TNPCB Proc No. T2/TNPCB/F.1039DGL/RL/DGL/A&W/2020 dated: 17/03/2020
2. Application No. 33605812 dated: 19/08/2020 for CTO-Phase-1 operation
3. IR.No : F.1039DGL/RL/DEE/DGL/2020 dated 12/11/2020
4. Minutes of CCC item No:273-13 dated 17/12/2020.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED
S.F No.T.S.No., 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai ,

Copy to:

1. The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Washed soil	455	T/Month
2.	Mercury concentrated soil after washing	195	T/month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	7.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent II	4.0	1.5 KLD- Recycled for soil washing process, 2.50 KLD - Recycled for toilet flushing
2.	Trade Effluent I	297.5	287.5KLD -Recycled for soil washing process. 5 KLD-On land irrigation, 5KLD-Soil dust suppression

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	123 TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1		1	2
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30		100	100
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100
6.	Oil & Grease	mg/l	-		10	10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	30
8.	Chemical Oxygen Demand	mg/l	-		250	250
9.	Chloride (as Cl)	mg/l	-		1000	1000
10.	Sulphates (as SO4)	mg/l	-		1000	1000
11.	Total Residual Chlorine	mg/l	-		1	1
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	100
14.	Free Ammonia (as NH3)	mg/l	-		5	5
15.	Arsenic (as As)	mg/l	-		0.2	0.2
16.	Mercury (as Hg)	mg/l	-		0.01	0.01
17.	Lead (as Pb)	mg/l	-		0.1	0.1
18.	Cadmium(as Cd)	mg/l	-		2	2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`	0.1`
20.	Total Chromium (as Cr)	mg/l	-		2	2
21.	Copper (as Cu)	mg/l	-		3	3
22.	Zinc (as Zn)	mg/l	-		1	1
23.	Selenium (as Se)	mg/l	-		0.05	0.05
24.	Nickel (as Ni)	mg/l	-		3	3
25.	Boron (as B)	mg/l	-		2	2
26.	Percent Sodium	%	-		-	-
27.	Residual Sodium Carbonate	mg/l	-		-	-
28.	Cyanide (as CN)	mg/l	-		0.2	0.2
29.	Fluoride (as F)	mg/l	-		2	2
30.	Dissolved Phosphates(as P)	mg/l	-		5	5
31.	Sulphide (as S)	mg/l	-		2	2
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1	1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7	10-7
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6
36.	Fecal Coliform	MPN/100ml	-		-	-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall carryout soil washing process only in phase I operation as permitted.
2. The unit shall operate and maintain the STP for the treatment of sewage so as to bring the quality of treated sewage to satisfy the discharge standards prescribed by the Board at all times.
3. The unit shall utilise the treated sewage within the premises for gardening purposes.
4. The unit shall operate and maintain the ETP – I for the treatment of trade effluent generated from soil washing (297.50 KLD) so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
5. The unit shall utilise the treated trade effluent of 287.50 KLD for soil washing, 5 KLD for dust suppression and remaining 5 KLD for gardening purpose as permitted.
6. The unit shall operate and maintain the ETP - II for the treatment of trade effluent (4 KLD) generated from grey washing, cooling tower and wet scrubber so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
7. The unit shall utilise the treated trade effluent from ETP II of 1.50 KLD for soil washing and remaining 2.50 KLD for toilet flushing as permitted.
8. The unit shall commission Mercury Vacuum Retort for separation of mercury from washed soil only after obtaining CTO in phase-2 (operation) from TNPCB.
9. The unit shall carryout the remediation of mercury contaminated soil under the monitoring and guidance of Scientific Expert Committee as already constituted and TNPCB officials.
10. The unit shall collect washed soil with mercury concentration more than 20mg/kg from phase –I operation and stored in an earmarked area on impervious flat form in a closed shed till mercury vacuum retort is put into operation.
11. The unit shall obtain Authorization under Hazardous and Other Wastes (M&TB) Rules, 2016 for handling of hazardous wastes.
12. Soil remediation work shall be carried out following the approved ‘Soil Remediation Upscaling Plan’ under the monitoring of TNPCB and Scientific Expert Committee.
13. Recommendations of Scientific Expert Committee shall be implemented during soil remediation from time to time.
14. A detailed site assessment be carried out to ascertain the extent of contamination and an ecological risk assessment study shall be carried out in Pambar Shola river in down gradient of unit.
15. Soil remediation process in which workers are to be involved shall be subjected to periodical medical examination and records shall be maintained. The details of such examination shall be intimated to joint Direct of Industrial Safety and Health, Dindigul.
16. Workers shall be provided with appropriate personal protective Equipment during operation.
17. The unit shall dispose the cut trees without bark by incineration in cement plant with prior approval from TNPCB.
18. The unit shall comply with orders of Hon’ble NGT(PB), New Delhi in O.A.No.211/2018.
19. This CTO is granted for carrying out phase-I operation involving mercury contaminated soil washing activity only as per the proposal submitted.
20. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
21. The unit shall not use ‘use and throwaway plastic ‘ such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL 126 CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

திண்டுக்கல் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள்
பிறப்பிப்பவர்:- திருமதி.மு.விஜயலட்சுமி, இ.ஆ.ப.,

ந.க.எண்.97/பு.தொ.மை/2020

நாள்: 25.01.2021

பொருள்: புவி தொழில் நுட்ப மையம், கொடைக்கானல் - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் வட்டம் - ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் - கொடைக்கானல் என்ற கம்பெனியின் பகுதிக்குள் கனரக இயந்திரம் பயன்படுத்த அனுமதி வழங்குமாறு கோரியது - அனுமதி அளித்து ஆணையிடப்படுகிறது.

பார்வை: 1. ஹிந்துஸ்தான் யுனிலிவர் நிறுவனத்தாரின் கடிதம் நாள்: 22.12.2020
2. புவி தொழில்நுட்ப அறிக்கை நாள்: 24.12.2020

ஆணை:-

பார்வை 1-ல் காணும் கடிதத்தில், ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் கொடைக்கானல் அவர்களின் கோரிக்கைகள் தொடர்பாக 24.12.2020 அன்று உதவிப் புவியியலாளர், புவி தொழில்நுட்பமையம் அவர்களால் புவி தொழில்நுட்ப ஆய்வு மேற்கொள்ளப்பட்டது. அதன் அறிக்கையை பார்வை 2-ல் சமர்ப்பித்துள்ளார்கள். மேற்படி ஆய்வு அறிக்கையில் மேற்படி அனுமதி கோரும் கொடைக்கானல் வட்டம், வார்டு பி, பிளாக். 21, 5/2-ல் பாதரசம் கலந்த மண்ணை சுத்தப்படுத்தும் பணிக்கு 6 தடுப்பு சுவர் 500 மீட்டர் மொத்த நீளத்திற்கு அமைக்கப்பட்டுள்ளது எனவும், வரைபடத்தில் குறிப்பிடப்பட்டுள்ள A,B,C ஆகிய இடங்களில் சுமார் 17000 மீ² பரப்பில் 30 செ.மீ அடி அளவில் மேல் மண்ணை எடுத்து அவ்வளாகத்தில் அரசின் விதிமுறைகளில் குறிப்பிடப்பட்டுள்ளவாறு பாதரச கழிவு நீக்கம் செய்வதாகவும், ஏற்கனவே 31.01.2020 முதல் 30.01.2020 வரை ஓராண்டு காலத்திற்கு அனுமதி பெற்று பணிகள் நடைபெற்று வருகிறது. மேற்படி பணிகள் மிகவும் பொறுமையாக செய்ய வேண்டிய பணி என்பதால் இன்னும் இரண்டு ஆண்டுகளுக்கு அனுமதி கோரியுள்ளனர் எனவும், தணிக்கையின் போது பணிகள் நடைபெற்று வருவது, முடிவடையாத நிலையில் உள்ளது தெரியவருகிறது எனவும், மேற்படி புலத்தின் சரிவானது 12° -15° தென்கிழக்கான சரிந்துள்ளது. இப்பகுதியில் 1 மீ முதல் 5 மீ ஆழத்திற்கு கருப்பு நிற மண்ணும் உருக்குலைந்த பாறை மண்ணும் காணப்படுகிறது எனவும், புவி தொழில் நுட்ப கூறுகளின் அடிப்படையில் இப்பகுதியானது குறைந்த பாதிப்பு (Less Prone) மண்டலமாக அறியப்படுகிற காரணத்தினால், கொடைக்கானல் வட்டம், வார்டு பி, பிளாக். 21, 5/2-ல் பாதரச கழிவுகளை அகற்றும் பணிக்கு கனரக இயந்திரத்தை பயன்படுத்திட நிபந்தனைகளுடன் அனுமதி வழங்கலாம் என உதவிப் புவியியலாளர் தொழில் நுட்ப மையம் அவர்களால் பரிந்துரைக்கப்பட்டுள்ளது.

மனுதாரரின் கோரிக்கை மற்றும் புவி தொழில்நுட்ப ஆய்வு அறிக்கையின் அடிப்படையில் அனுமதி கோரிய வார்டு பி, பிளாக் 21, 5/2 ஆனது குறைந்த நிலச்சரிவு பகுதியின் கீழ்வருவதால் நிபந்தனைகளுடன் பாதரச கழிவுகளை அகற்றும் (Treatment) பணிக்கு பயன்படுத்தும் கீழ்க்கண்ட வாகனங்களுக்கு 01.02.201 முதல் 31.01.2022 வரை அனுமதி அளித்து ஆணையிடப்படுகிறது.

Sl. No	Description of the Vehicle	Nos
1.	Truck mounted excavator	2
2.	Four Wheel drive tipper	2
3.	Wheel mounted loader	1
4.	Bobcat	2
5.	Battery operated forklift	1
6.	50 to crane	1

நிபந்தனைகள்:

1. பணிகள் துவங்குவதற்கு முன் பயன்படுத்த இருக்கும் பதிவு செய்த வாகனங்களின் விபரங்களை உறுதி பத்திரத்தின் மூலம் தெரியப்படுத்தவேண்டும்.
2. மேற்படி பணியை தவிர வேற்றுப்பணிகளுக்கு கனரக இயந்திரத்தை பயன்படுத்தக் கூடாது.
3. மேற்படி பணியின் போது கிடைக்கப்பெறும் மண்ணை அனுமதி பெற்ற புல எண்ணை தவிர வேறு எங்கும் கொட்ட அனுமதியில்லை.
4. Permanent rock mark இருப்பின் அதனை சேதப்படுத்தக் கூடாது.
5. அருகில் உள்ள நீர் ஓடைகளின் போக்கை மாற்றக் கூடாது.
6. சாலைகள், வனவிலங்குகள் மற்றும் பிற இயற்கை வளங்கள் பாதிக்கப்படாதவாற இயந்திரத்தை பயன்படுத்த வேண்டும்.
7. அனுமதி அளிக்கப்பட்ட கால அவகாசத்திற்குள் பணியினை முடிக்க வேண்டும்.

ஓம்/-மு.விஜயலட்சுமி
மாவட்ட ஆட்சித் தலைவர்,
திண்டுக்கல்

//உ.ந.உ.ப//

மாவட்ட ஆட்சித் தலைவருக்காக,
உதவி இயக்குநர் (பொ),
புவி தொழில் நுட்ப மையம்,
கொடைக்கானல் திட்டம்,
திண்டுக்கல்

பெறுநர்

தி/ள்.ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம்,
கொடைக்கானல் - 624 101

நகல்:

1. வன அலுவலர், கொடைக்கானல்,
2. வருவாய் கோட்டாட்சியர், கொடைக்கானல்,
3. வட்டாட்சியர், கொடைக்கானல்
4. கிராம நிர்வாக அலுவலர், கொடைக்கானல்

01/02/2021

Ref. No.WL 5(A) / 13028 /2019

O/o. the Principal Chief Conservator of Forests
Panagal Maaligai , Saidapet, Chennai-15,
Dated : 03 - 03 -2021

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 13.01.2020
 - 2) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dt 30.10.2019
 - 3) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated13..01.2020
 - 4) The Chief Conservator of Forests, Dindigul Circle letter no 1475/2021 D1 dt 18.02.2021
 - 5) The District Forest Officer & Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.02.02.2021

In the reference 1st cited, permission was granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples and plant samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of January 2020 to October 2020.

2) Now, the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter third cited has requested for extension of permission to M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore to carry out aforesaid study and also collection of soil and water samples and plant samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary.

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram

	Soil & sediment	1 kg
	water sample	1 liter
	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River(21 location)
		location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls) (21 location)- Annexure -1

3)Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal and aforesaid institute to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary for a period of three weeks, with the terms and conditions which were issued in the reference first and second cited ..

4) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

5) It is also informed that while entering into forests, precautionary and preventive measures to avoid the risk of infection with COVID-19, should be strictly followed as detailed below:-

- i. Body temperature should be checked up before/ after entering into forests
- ii. Any person reportedly suffering from Flu-like illness should not enter into forests
- iii. Social distancing of at least one meter to be followed at all times.
- iv. Use of face covers/masks is mandatory.
- v. Self-monitoring of health by all and reporting any illness at the earliest
- vi. Incase of COVID infection, the protocol should be followed.
- vii) **Aarogya setu** - App is a must for all.


 for Principal Chief Conservator of Forests
 and Chief Wildlife Warden

To
 The District Forest Officer, Kodaikanal Forest Division for information and necessary action.
 Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road
 Kodaikaikanal-624101
 Copy to the Principal Chief Conservator of Forests (HoD),Chennai
 Copy to the Chairman,Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032
 Copy to the Chief Conservator of Forests, Dindigul Circle for information
 Copy to Ts Section for information
 Copy to stock file WL5

Annexure-I
Details of Sampling Locations with Latitude and Longitude

S No.	Location GPS		Location Description
	North	East	
1	10.13.313	077.29.224	Levinge Path - Factory stream outlet
2	10.13.418	077.28.029	Fairy Falls
3	10.13.278	077.28.471	Pambar Falls - Opp. St. Peter's school
4	10.13.227	077.28.890	Vattakanal Falls
5	10.13.324	077.28.935	50 mtrs towards down falls
6	10.13.338	077.28.993	150 mtrs towards down falls (before Lion Cave)
7	10.11.759	077.31.543	Vengaya Parai
8	10.11.744	077.31.436	100 mtrs from main falls towards up
9	10.11.403	077.31.249	Near Bridge (vellakavi trekking path to Kumbakarai)
10	10.10.831	077.31.836	Before main falls
11	10.10.379	077.32.267	Kumbakarai Falls - Kartar village (Kila vadagarai Municipal
12	10.10.556	077.32.098	100 mtrs towards main falls
13	10.10.667	077.31.949	Further 100 mtrs towards main falls
14	10.10.782	077.31.856	Kumbakarai Main falls
15	10.09.877	077.32.246	Near Alaguparai
16	10.08.515	077.32.320	Velankulam - Behind Banian Tree 3 kmtrs from Alaguparai
17	10.07.649	077.33.088	Pambarru Culvert - Batalagundu - Periyakulam Road (Minor bridge)
18	10.08.804	077.32.920	Pambarru river - Near Angalaparneswari temple - (Kumbakarai - Periyakulam Road) 3 km from Kumbakarai tea shop
19	10.10.775	077.31.728	Kazhuthai Oodai - adjusant KK falls
20	10.11.101	077.30.889	Vannathi Parai
21	10.11.181	077.30.786	100 mtrs up hill towards Vellakavi - Kazhuthai Oodai

133

219

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 10.05.2019 and 30.10.2019
 - 2) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 3) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 4) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 5) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 6) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019 and 23.12.2019
 - 7) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

In the reference 1st cited, permission has been granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of November 2019 to October 2020.

2) Now, as requested by the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter 2nd cited, the collection of tree bark, shrub, grass and plant species. are also included as study area along with the other areas detailed in the reference 1st cited.Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary from January 2020 to October 2020 , with the same terms and conditions which were issued in the reference 1st cited

The condition laid down in Sl. No iv of Para 3 of the Proceeding No. WL5(A)/13028(1)/2019 dt 30.10.2019 is hereby withdrawn .

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram
	Soil & sediment	1 kg
	water sample	1 L
	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River
		6 to 8 location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls)

3) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

Sd/-S.Yuvaraj

Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The District Forest Officer, Kodaikanal Forest Division for information and necessary action.

Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road

Kodaikaikanal-624101

Copy to the Principal Secretary/Chairman(FAC),Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

yaniga dattai Krd @ gmail.com.

True copy/by order/

N.Paw
Superintendent

14/1/2020

**PROCEEDINGS OF THE PRINCIPAL CHIEF CONSERVATOR OF FOREST AND
CHIEF WILDLIFE WARDEN, CHENNAI -15**

Present: Thiru.Sanjay Kumar Srivastava I.F.S.,

**PERMIT FOR ENTERING INTO KODAIKANAL WILDLIFE SANCTUARY AND
COLLECTION OF SAMPLES**

Ref.No.WL (A)/ 13028(1) -2019

Dated: 30 - 10-2019

Permission No:-71

Sub TNPCB-Industries –Remediation of mercury contaminated site of M/s.Hindustan Unilever Limited, Kodaikanal, Dindigul District-Hon'ble National Green Tribunal,Principal Bench, New Delhi order dt 01.11.2018(in O.A No 211/2018 filed by Thiru.Navaroz Modi) –to conduct the detailed site assessment /ecological risk assessment study to be carried out in Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact-Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 28 - 06 -2019, 30.08.2019 and 03.10.2019
 - 2) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 3) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 4) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2109
 - 5) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019
 - 6) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

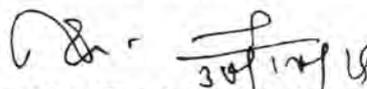
In the letter 4th cited, permission is requested by Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in downgradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary on every Friday of the week for entire remediation period of one year from May 2019 to April 2020.

2. In this regard, permission is hereby granted, under Section 28 (1) of Wildlife (Protection) Act, in accordance with the orders of the Hon'ble National Green Tribunal,Principal Bench, New Delhi order dt 01.11.2018 (in O.A .No.211 of 2018 filed by

Thiru. Navaroz Modi), subject to the usual terms and specific conditions to be laid down by the District Forest Officer and Wildlife Warden, Kodaikanal Forest Division.

3. The Hindustan Unilever Ltd, Kodaikanal should abide by the terms and conditions stipulated by the District Forest Officer, Kodaikanal Forest Division concerned. Before commencement of the above mentioned work in Kodaikanal Wildlife Sanctuary, they should obtain prior permission from the District Forest Officer concerned for collection of aforesaid soil and water samples as per the conditions stipulated by him. They should not cause any damage to Wildlife and Forests. The following condition shall be followed:

- i) The applicant should contact the concerned Forest Rangers/Foresters and intimate them in advance about their visits.
- ii) The location of soil and water samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The quantity of soil and water sample requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.
- iii) The Hindustan Unilever Ltd should not collect or disturb any stone and boulders from aforesaid areas.
- iv) The Hindustan Unilever Ltd should not collect and or disturb any flora and fauna species
- v) The District Forest Officer is request to ensure that collection of soil and water samples should be done in presence of Field staff.
- vi) The applicant should send two copies of the soil and water analysis report both in the hard and soft copy, every three months to the District Forest Officer and to this office.
- vii) The applicant should send two copies of final report (both in the hard and soft copy) to this office and to the District Forest Officer., Kodaikanal Forest Division .
- viii) The department will not be held responsible for any conflict and /or accident which may take place due to Wild animal attack /fire during their collection period.
- ix) This permission will be subject to revision /cancellation if any violation is noticed.
- x) This permission will be subject to revision /cancellation based on the timely completion of the work by the Institute. The review will be held after 6 month from the date of this permission.

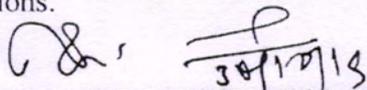

PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN


30/10

To
Factory Manager,
Hindustan Unilever limited
St Mary's Road
Kodaikaikanal-624101

Copy to the District Forest Officer, Kodaikanal Forest Division for information and necessary action.

The District Forest Officer, Kodaikanal Forrest Division is requested to permit the Hindustan Unilever Ltd to collect aforesaid samples in aforesaid area in Kodaikanal Wildlife Sanctuary for a period of one year from November 2019 to October 2020, subject to the usual terms and specific conditions.


PRINCIPAL CHIEF CONSERVATOR OF FORESTS ^{2/2}
AND CHIEF WILDLIFE WARDEN

Copy to the Principal Secretary/Chairman(FAC),Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

DEPARTMENT OF PUBLIC HEALTH & PREVENTIVE MEDICINE

From
Dr.K.R. JAYANTHI, MBBS, DPH,
Deputy Director of Health Services,
Palani.

To
The Municipal Commissioner,
Kodaikanal Municipality
Kodaikanal ,Dindigul District.

R.No. 5599 /A3/2020 Date: .03.2021

Sir,

Sub: Public Health and Preventive Medicine – Palani Health Unit District – Hindustan Unilever Ltd., Request Permission to Soil remediation and associated civil work at Hindustan Unilever Site at Kodaikanal – NOC Issued-regarding.

Ref: 1.R.No:233/2017/F1, Dated. 29.01.2021 of the Municipal Commissioner, Kodaikanal Municipality, Kodaikanal , Dindigul District.
2. R.No:13920/Hyg./S2/2021, Dated. 25.02.2021 of the Director of Public Health and Preventive Medicine, Chennai – 6.

With reference to the letter 1st cited , the Commissioner, Kodaikanal Municipality, Kodaikanal , Dindigul District is requested to give NOC to Hindustan Unilever Ltd., to carryout Soil remediation and associated civil work at Hindustan Unilever Ltd.,Site at Kodaikanal subject to the condition that the Hindustan Unilever Ltd., company should follow the safety measures without any deviation as per the reference 2nd cited.

Encl: NOC

Copy to :

The Factor Manager,Hidustan Unilever Ltd,
St.Mary's Road, Kodaikanal.

Singh - 12
Deputy Director of Health Services,
Palani .

9/3/2021

Copy Submitted :

Director of Public Health and Preventive Medicine Chennai-6

NO OBJECTION CERTIFICATE

It is hereby certified that there is no objection to carryout Soil remediation of and associated civil work at **HINDUSTAN UNLIEVER LTD.**, Site at Kodaikanal subject to the following conditions .

Safety Measured to be Followed.

1. Soil remediation work should be undertaken by following the Tamilnadu Pollution Control Board approved protocol.
2. Soil remediation work should be carried out under the guidance fo expert agencies as specified in the remediation plan.
3. Industry should have an Occupation Health Centre with full time doctor and other facilities
4. Pre - employment medical check - up should be conducted by a doctor and only the employees found suitable should be engaged on remediation activities.
5. All workers and employees should be monitored in a systematic program of medical surveillance that is intended to prevent occupational exposure.
6. Health Education should be provided to contractors and workers about work related hazards and early detection of adverse health effects
7. Adequate number of toilets and washroom should be available as per the Factories Act
8. Drinking water facility should be provided for workers
9. Ambient air should be monitored regularly and should be below the prescribed standard
10. Sufficient number of fire extinguishers and fire hydrant system should be maintained
11. Moving parts of machines should be properly protected with machine Guards
12. All employees should follow hygiene practices such as hand wash before leaving the workplace. All workers should required bathe before leaving the site.
13. permit to work (PTW) should be required for all non - routine activities carried out at site. All high risk permits (height and confined space should be authorized by Safety officer and Project Manager.
14. Waste generated for the process should be cleared periodically
15. Industry should provide Face mask and necessary PPEs to the Workers. Minimal PPE should be worn by employees and workers at all times.
16. Inhalation and absorption through the skin is an important source of exposure of mercury. Potential exposure may also occur through incidental inhalation of contaminated soil as dusts or through incidental ingestion of contaminated soil. Therefore proper use of personal protective equipment and good personal hygiene practices should be followed without any deviation.
17. Workers should be examined prior to employment and there after once in 3 months
18. Mercury in urine of the workers employed in soil remediation and associated civil works should be analyzed Periodically as scheduled below.

Category of employee	Schedule
Employees working in retort section /soil remediation process	Daily urine analysis
Employees in treatment process /associated civil works	Twice a week urine analysis
Employees in excavation area and all other areas	Weekly once urine analysis
Security personnel	Monthly once urine analysis
Additional monitoring	Prior to employment and following employment

19. Excavation of soil should be carried out safely and to prevent landslide, necessary soil retaining walls should be constructed
20. In case the information furnished by the applicant in the remediation Plan is found to be incorrect, the approval given will be invalid and Liable for cancellation
21. Mercury that has been collected from the condenser of the retort Equipment should be transferred into air tight containers. Mercury Containers should have the appropriate labels and stored in a cool and secure place.
22. All Standard Operating Procedures, work instructions, Do's and Don'ts should be communicated to workers prior to initiation of the remediation phase.
23. The Department shall inspect the unit any time regarding the adherences to the above said conditions.


 Deputy Director of Health Services
 Palani.

பொருள் - மண் சுத்திகரிப்பு -கொடைக்கானல் நகராட்சி-வார்டு -B, பிளாக் 21, நகரளவு
எண்.5/2 செயின்ட் மேரிஸ் சாலை- ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட்,
நிறுவன வளாகத்தில் உள்ள மண்களை கழுவி சுத்திகரிப்பு செய்தல்
(Soil Remediation) மற்றும் அதற்கான சிவில் பணிகள் (Civil Works)
மேற்கொள்ள அனுமதி வழங்க கோரியது - தொடர்பாக.

பார்வை -1) ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் கொடைக்கானல் அவர்களின் கடிதம்
நாள்.31.05.2018 சிவில் பணிகள் (சிவில் ஓர்க்ஸ்) தொடர்பான கடிதம்.

2) முதன்மை செயலாளர் / தலைவர் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்

சென்னை அவர்களின் கடிதம் எண்.T2/TNPCB/F-36448/27568/DGL/2018
நாள்.04.06.2018.

3) ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட்,கொடைக்கானல் அவர்களின் கடிதம்
நாள்.13-06-2018 மண்களை கழுவி சுத்திகரிப்பு செய்தல் தொடர்பான கடிதம்.

4) செயற்பொறியாளர் நீ.ஆ.அ/பொ.ப.து/மஞ்சளாறு வடிநிலைக் கோட்டம்
பெரியகும் அவர்களின் கடிதம் எண்.427/எம்/பெ/இவஅ2/கோ 13/2018
நாள்.05.10.2018.

5) உதவி இயக்குனர், புவி தொழில்நுட்ப மையம்,திண்டுக்கல் அவர்களின் கடிதம்
எண்.38/2018/(GTC) நாள்.11.10.2018.

6) தலைமை பொறியாளர் (வே.பொ)வேளாண்மை பொறியாளர் துறை, சென்னை
அவர்களின் கடிதம் எண்.ம.பா.ஆ(க)1/47962 நாள்.23/01/2019.

7) மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் ந.க.எண்.
'5725/2017/வ1/நாள்.25.01.2019.

8) 68வது மலையிட பாதுகாப்பு குழுமம் கூட்டப்பொருள்.எண்.19 நாள்.20.02.2019.

9) நகர் ஊரமைப்பு துறை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதம்
ந.க.எண்.762/2019, நாள்.31.05.2019.

10) இவ்வலுவலக அறிவிப்பு கடிதம் எண்.இதே நாள்.15.10.2020.

11) உதவி இயக்குநர், சுகாதாரப்பணிகள், பழனி அவர்களின் கடிதம்
எண்.R.5599/A3/2020, நாள்.9.3.2021.

பார்வை 1 மற்றும் 3ல் காணும் தாங்களது விண்ணப்பத்தில், கொடைக்கானல் நகரம் வார்டு B, பிளாக் 21, நகரளவு எண்.5/2, செயின்ட் மேரிஸ் சாலையில் உள்ள ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் நிறுவனத்தின் பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகள் (Civil Works) மேற்கொள்ளவும் அனுமதி வழங்க கோரப்பட்டது.

பார்வை 2ல் காணும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் கடிதத்தில் மேற்படி இடத்தில் பணிகள் மேற்கொள்ள நிபந்தனையுடன் அனுமதி வழங்கப்பட்டுள்ளது. மேற்காணும் தங்களது கட்டிடம் தொழிற்சாலை கட்டிடம் என்பதினால் மனுதாரரின் உத்தேசத்தின்மீது கீழ்க்கண்ட துறைகளின் கருத்து பெற்று மலையிட பாதுகாப்பு குழுவின் ஒப்புதலுக்கு அனுப்பி வைக்கப்பட்டது.

அதன்படி பார்வை 8ல் காணும் மலையிட பாதுகாப்பு குழுவும் தீர்மானத்தில் உத்தேசங்களுக்கு அனுமதி அளிக்கப்பட்டது. மேலும் பார்வை 4 முதல் 7 வரை உள்ள துறைகளின் தடையின்மை சான்றில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன், பார்வை 9ல் காணும் நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதத்தில், ஆணையாளர் கொடைக்கானல் நகராட்சி அவர்களே அனுமதி வழங்கும் பொருட்டு தெரிவிக்கப்பட்டுள்ளது.

பார்வை 8ல் காணும் மலையிட பாதுகாப்பு குழுவும் தீர்மானம் (HACA) எண்.68 நாள்..20.02.2019ன்படி வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண்மை பொறியியல்துறை மற்றும் பொதுப்பணித்துறை ஆகியோரின் தடையின்மை சான்றில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்கு உட்பட்டு மேற்படி நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்று தெரிவிக்கப்பட்டுள்ளது.

பார்வை 10ல் காணும் இவ்வலுவலக அறிவிப்புக் கடிதத்தின் மூலம், தங்களது நிறுவனம் ரூ.17,72,240/-ஐ (பதினேழு இலட்சத்தி எழுபத்தி இரண்டாயிரத்தி இருநூற்றி நாற்பது) 19.01.2021 அன்று பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்தல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகளை (Civil Works) மேற்கொள்ள தங்களால் இந்நகராட்சியில் செலுத்தப்பட்டுள்ளது என்று தெரிவிக்கப்படுகிறது.

மேலும் பார்வை 11ல் காணும் உதவி இயக்குநர், சுகாதாரப்பணி, பழனி அவர்களின் தடையின்மை சான்றில் குறிப்பிட்டுள்ள நிபந்தனைகளுக்கு உட்பட்டு மேற்படி நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ள வேண்டும் என்றும் தெரிவிக்கப்பட்டுள்ளது.

மேற்காணும் பார்வை 2 மற்றும் 4 முதல் 9 மற்றும் 11ல் காணும் கடிதங்களில் கண்டுள்ள நிபந்தனைகளுக்குட்பட்டு கொடைக்கானல் நகரம் வார்டு B, பிளாக் 21, நகரளவு எண்.5/2, செயின்ட் மேரிஸ் சாலையில் நிலையில் உள்ள ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் நிறுவனத்தின் பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்தல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகளுக்கு (Civil Works) அனுமதி வழங்கப்படுகிறது.

குறிப்பு

பார்வை 2 மற்றும் 4 முதல் 9 மற்றும் 11 வரை உள்ள துறைகளின் தடையின்மை சான்றிதழில் தெரிவித்துள்ள சிறப்பு நிபந்தனைகளை பூர்த்தி செய்யப்பட வேண்டும்.(நகல் இணைக்கப்பட்டுள்ளது). பணிகள் மேற்கொள்வதற்கு முன் பாதுகாப்பு ஏற்பாடுகள் குறித்து உறுதி செய்திட வேண்டும்.மேலும் இது தொடர்பாக அரசு ஏதேனும் உத்தரவுகள்/நிபந்தனைகளை பிறப்பித்தால் அதனையும் பின்பற்றப்பட வேண்டும்.

அனுமதி காலம் - இந்த உத்தரவு பிறப்பித்த நாளிலிருந்து 3 வருடம் காலத்திற்குள் பணிகள் நிறைவேற்றப்பட வேண்டும்.


25/3/21
ஆணையாளர்

கொடைக்கானல் நகராட்சி

பெறுநர்
M/S Hindustan Unilever Limited
St.Marys Road
Kodaikanal


25/3/2021

நகல்
1)நகர் ஊரமைப்பு துணை இயக்குநர்,
எண். 4. அக்கீம் அஜ்மல் கான் சாலை
சின்ன சொக்கிகுளம்,
மதுரை



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104236526432 DATED: 05/05/2021.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL//DGL/A/2021 DATED: 05/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. TS 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 17/03/2020.
2. CTO Proc NO.T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 28/12/2020 for phase-1 operation.
3. Application No. 36526432 dated 12/02/2021
4. IR No : F.1039DGL/RL/DEE/DGL/2021 dated 12/04/2021
5. Minutes of 278th CCC meeting held on 30.4.2021 (vide item No. 278-31)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED,
S.F No. TS 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)

Mumbai ,
Pin: 400039

145

Copy to:

1. The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
 4. File
-

146
SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/month
By-Product Details			
1.	Mercury	10	Kg/month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

147

I Point source emission with stack				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	soil storage area	Micron filters, Activated carbon filter with stack	3.4	10000
2	soil storage area	Micron filters, Activated carbon filter with stack	1.5	3700
3	Soil feeding hopper	Micron filters, Activated carbon filter with stack	1.95	5000
4	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
5	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
6	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
7	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
8	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
9	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
10	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
11	Soil sample preparation are for analysis	Micron filters, Activated carbon filter with stack	2.2	900
12	Analytical lab	Micron filters, Activated carbon filter with stack	1.64	900
13	De-contamination test chamber	Micron filter and activated carbon filter with stack	3.5	900
14	De-contamination test chamber	Micron filter, Activated carbon filter with stack	3.4	900
15	Retort soil feeding point	Micron filter, Activated carbon filter with stack	3.6	5000
16	Retort hall	Micron filter, Activated carbon filter with stack	2.5	5000
17	Retort hall	Micron filter, Activated carbon filter with stack	2.45	5000
18	Retort discharge point	Micron filters, Activated carbon filter with stack	2.7	10000
19	Retort Vac pump	Wet scrubber with stack	2.75	500
20	DG set 910KVA	Acoustic enclosures with stack	11	3965

II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 910 KVA	Noise	Acoustic insulation	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall operate and maintain the APC measures so as to achieve the AAQ/Emission/ANL standards prescribed by the Board.
3. The unit shall operate and maintain continuous Air Quality Monitoring stations a. soil excavation area b. Nearer to La Saleth Church (where some public is living) c. Mercury retort area to monitor mercury level in the air.
4. The unit shall monitor the mercury level in the ambient air during excavation of contaminated soil through hand held mercury analyser and shall furnish report.
5. The unit shall submit compiled data of the mercury level in the ambient air through continuous air quality monitoring stations and hand held analysers and submit the same to the Board periodically.
6. It shall be adhered that where the trees need to be cut during remediation project within the premises, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) shall be done.
7. The unit shall not use 'single-use and throw-away plastic items ' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL **150** CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104136526432 DATED: 05/05/2021.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL/DGL/W/2021 DATED: 05/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. TS 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 17/03/2020.
2. CTO Proc NO.T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 28/12/2020 for phase-1 operation.
3. Application No. 36526432 dated 12/02/2021
4. IR No : F.1039DGL/RL/DEE/DGL/2021 dated 12/04/2021
5. Minutes of 278th CCC meeting held on 30.4.2021 (vide item No. 278-31)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED
S.F No. TS 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,

Andheri(E)
Mumbai ,
Pin: 400039

Copy to:

- 1.The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/month
By-Product Details			
1.	Mercury	10	Kg/month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	7.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent I	300.0	290 KLD - Recycled for soil washing process, 5 KLD - On land for irrigation, 5 KLD - Soil dust suppression
2.	Trade Effluent II	4.0	1.5 KLD- Recycled for soil washing process, 2.50 KLD - Recycled for toilet flushing

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		2		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall start soil excavation in sequential manner from the mercury contaminated areas earmarked in grid within the premises for the remediation process
3. The unit shall treat the mercury contaminated soil adopting process of soil washing and soil retort and collect the treated soil & mercury from remediation process as permitted.
4. The unit shall treat the mercury contaminated soil as per Site Specific Target Level of 20 mg/Kg as mentioned in Hon'ble NGT order.
5. The unit shall furnish monthly progress report on the remediation process to TNPCB Corporate office and District office.
6. The unit shall utilize the treated soil for refilling within the unit premises as reported.
7. The unit shall operate and maintain the STP for the treatment of sewage so as to bring the quality of treated sewage to satisfy the discharge standards prescribed by the Board at all times.
8. The unit shall utilise the treated sewage within the premises for gardening purposes.
9. The unit shall operate and maintain the ETP – I for the treatment of trade effluent generated from soil washing (300 KLD) so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
10. The unit shall utilise the treated trade effluent of 290 KLD for soil washing, 5 KLD for dust suppression and remaining 5 KLD for gardening purpose as permitted.
11. The unit shall operate and maintain the ETP - II for the treatment of trade effluent (4 KLD) generated from grey washing so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
12. The unit shall utilise the treated trade effluent from ETP II of 1.50 KLD for soil washing and remaining 2.50 KLD for toilet flushing as permitted.
13. The unit shall regularly analyze the treated trade effluent and submit the report to Board.
14. The unit shall carryout the remediation of mercury contaminated soil under the monitoring and guidance of Scientific Expert Committee as already constituted and TNPCB officials.
15. The unit shall obtain Authorization under Hazardous and Other Wastes (M&TB) Rules, 2016 for handling of hazardous wastes.
16. Soil remediation work shall be carried out following the approved 'Soil Remediation Upscaling Plan' under the monitoring of TNPCB and Scientific Expert Committee.
17. Recommendations of Scientific Expert Committee shall be implemented during soil remediation from time to time.
18. A detailed site assessment be carried out to ascertain the extent of contamination and an ecological risk assessment study shall be carried out in Pambar Shola river in down gradient of unit.
19. Soil remediation process in which workers are to be involved shall be subjected to periodical medical examination and records shall be maintained. The details of such examination shall be intimated to joint Direct of Industrial Safety and Health, Dindigul.
20. Workers shall be provided with appropriate personal protective Equipment during operation.
21. The unit shall dispose the cut trees without bark by incineration in cement plant with prior approval from TNPCB.
22. The unit shall comply with orders of Hon'ble NGT(PB), New Delhi in O.A.No.211/2018.
23. The unit shall not use 'single-use and throw-away plastic items ' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL 156 CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

SAVE ENERGY

GOVERNMENT OF TAMIL NADU
ELECTRICAL INSPECTORATE

SAVE NATION

158

Phone: 0422-2380223

Mail: seicbe@tn.gov.in

From
THE SENIOR ELECTRICAL INSPECTOR,
Corporation Commercial Complex,
Dr. Nanjappa Road,
Coimbatore 641 018.

To
M/s.Hindustan Unilever Limited,
St.Mary's Road,
Kodaikanal - 624 101
Dindigul Dist.

R
12/5/21
Given by
Mary Perum on
12/5/21
in person

Letter No : DGL 1798/SEI/CBE/SC/A2/2021-2 Dated 11.05.2021

Sirs,

Sub: Electricity – Electrical installations of voltage exceeding 650 V and up to and inclusive of 33 KV at the premises of M/s.Hindustan Unilever Limited, St.Mary's Road, Kodaikanal - 624 101, Dindigul Dist– HV/MV Additions and Alterations-Inspection under Regulation 43 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations 2010, on 5.5.2021 – Approval accorded

- Ref:
1. This office letter No: DGL 1798/SEI/CBE/Drg/A2/2018 Dated: 13.3.2019.
 2. Your Letter No: Nil Dt. 20.4.2021 received on 3.5.2021 along with Completion Report.
 3. This office letter No. DGL 1798/SEI/CBE/A2/2021 Dated: 3.5.2021.
 4. Electrical Inspector/Dindigul letter No. DGL 1798/EI/DGL/R43/2021 Dated: 5.5.2021
 5. Your letter No. Nil Dated 10.5.2021 received on 11.5.2021 along with Rectification Report.

Approval is hereby accorded under Regulation 43(7) of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010 to commission the electrical Installations inspected on 5.5.2021 at the above premises as detailed in the Annexure enclosed herewith (07 pages) subject to complying with the terms and conditions of the supplier.

The date of energisation of the installation should be intimated to this office. The equipments permitted should be commissioned within six months from the date of issue of this letter failing which fresh permission should be obtained.

Under Regulation 46 (7) of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, the owner of the installation shall maintain and operate the installations in a condition free from danger and as recommended by the manufacturer or by the relevant codes of practice of the Bureau of Indian Standards.

(Sd) xxxxx

Senior Electrical Inspector (i/c)
Coimbatore

//True copy forwarded//

Assistant Electrical Inspector

Encl : Annexure containing List of Electrical Equipment (07 Pages)

Copy to: M/s. Mercy Electicals, Plot No 1, 1 st Main 1st Street, Nehtu Nagar, Opp. Railway Station, Hosur - 635 109 (With Annexure)

Copy to: The Superintending Engineer/TANGEDCO LTD, Dindigul Electricity Distribution Circle, Dindigul (With Annexure)

Copy Submitted to: The Chief Electrical Inspector to Government/ Chennai (With Annexure)

Copy to: The Electrical Inspector/ Dindigul (With Annexure)

I. HT BREAKER 22 KV, HT 1 VCB + 2 LBS PANEL**INCOMER -VCB**

Make : MEGAWIN SWITCHGEAR-P-LIMITED
 Type : MHVCB12
 SL. No : 191020 / 13989
 Rating : 24KV, 630Amps, 25KA/3.0Sec.
 CT Ratio : 100/5A

OUTGOING**LBS-1**

Make : MEGAWIN SWITCHGEAR-P-LIMITED
 Type : CSH24 / 630 / ES / FT
 SL. No : 2019215
 Rating : 24KV, 630Amps

LBS-2

Make : MEGAWIN SWITCHGEAR-P-LIMITED
 Type : CSH24 / 630 / ES / FT
 SL. No : 2019214
 Rating : 24KV, 630Amps

Mechanical Inter Lock - Between 22 KV DPS & 22 KV HT 1 VCB + 2 LBS
 Panel Incomer VCB - 2 LOCK 1 KEY - " C " TYPE

II. HT BREAKER SINGLE VCB (NEAR BY 1600 KVA Tr)

Make : MEGAWIN SWITCHGEAR-P-LIMITED
 Type : MHVCB12
 SL.No. : 191019 / 13989
 Rating : 24KV, 800Amps, 25KA/3.0Sec.
 CT Ratio : 100/5A

III. HT Cable

- 3 C x 240 Sq.mm 22KV, HT Alu. Armd XLPE Cable
From 22 KV DPS to 22 KV HT 1 VCB + 2 LBS PANEL
- 3 C x 185 Sq.mm 22KV, HT Alu. Armd XLPE Cable
From LBS-1 to 500KVA Transformer
From LBS-2 to Single VCB Panel, Single VCB Panel to 1600KVA Transformer

Cont. - 2.



IV. Transformer with OLTC

Make : VOLTAMP Transformers Limited
 Sl.No : JN-49078/1
 Rating : **1600 KVA**
 Primary : 22000 Volts
 Secondary : 433 Volts
 Amps : 41.99/2133.4Amps.

OLTC

Make : CTR Manufacturing Industries Ltd.,
 Sl. No : 1830211

V. MV BUS DUCT (1600 KVA TR. to MV Panel-2)**Bus Bar size.**

Phase : 2R x 125 x 12mm Aluminum Flat with Flexible Joints at both end
 Neutral : 1R x 125 x 12 mm Aluminum Flat with Flexible Joints at both end

VI. MV Panel**EB Incomer**

Rating. : 2500A 4P EDO type ACB- 01 No.
 Make. : Siemens
 SL. No. : 6640390509000
 Breaking Capacity : 66 KA

DG Incomer

Rating. : 2000A 4P EDO type ACB- 01 No.
 Make. : Siemens
 SL. No. : 6640390509001
 Breaking Capacity : 66 KA

Out Goings

1250A TPN EDO type 50 KA ACB - 01 No.
 800A TPN EDO type 50 KA ACB - 01 No
 630A TPN MCCB 36 KA - 01 No
 400A TPN MCCB 36 KA - 02 Nos
 250A TPN MCCB 36 KA - 01 Nos

Bar size.

Phase : 2R x 125 x 12 mm Aluminum
 Neutral : 1R x 125 x 12mm Aluminum



VII. SSB-3**Incomer**

400A TPN MCCB 36 KA – 01 No

Out Goings

125A TPN MCCB 36 KA – 05 Nos.

63A TPN MCCB 25 KA – 01 Nos

Bar size.

Phase : 1R x 50 x 10 mm Aluminum flat.

Neutral : 1R x 50 x 6 mm Aluminum flat.

LT Cable

1R x 3.5C x 185 Sq.mm XLPE Alu. Armd Cable from MV panel -2

VII. SOIL WASH SYSTEM CONTROL PANEL.**Incomer** – 320A TP MCCB 36 KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

2R x 3.5C x 185 Sq.mm XLPE Alu. Armd Cable from MV panel -2

VIII. RETORT CONTROL PANEL.**Incomer** – 630A TP MCCB 36 KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

2R x 3.5C x 400 Sq.mm XLPE Alu. Armd Cable from MV panel -2

IX. AHU CONTROL PANEL-1.**Incomer** – 125A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

3.5C x 70 Sq.mm XLPE Alu. Armd Cable from SSB-3

X. AHU CONTROL PANEL-2.**Incomer** – 250A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

3.5C x 50 Sq.mm XLPE Alu. Armd Cable from MV panel-2

X. GRAY WATER CONTROL PANEL**Incomer** – 125A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

3.5C x 35 Sq.mm XLPE Alu. Armd Cable from SSB-1



X. PWTP WATER CONTROL PANEL

Incomer – 125A TPN MCCB 36KA – 01 No
Out Goings: Contactor and Relays & soft starter
LT Cable
 3.5C x 70 Sq.mm XLPE Alu. Armd Cable from SSB-3

X. STP CONTROL PANEL

Incomer – 63A TPN MCCB 25KA – 01 No
Out Goings: Contactor and Relays & soft starter
LT Cable
 3.5C x 50 Sq.mm XLPE Alu. Armd Cable from SSB-1

X. LAB DB

Incomer – 250A TPN MCCB 36KA – 01 No
Out Goings: Contactor and Relays & soft starter
LT Cable
 3.5C x 50 Sq.mm XLPE Alu. Armd Cable from MV panel-2

VIII. APFC – 300KVAR

Incomer-800A TPN 50KA ACB
Capacitors and controls

Sl. NO	Bank	Capacitor	CONTACTOR	POWER CONTROLLER
1	Capacitor 1	5 KVAR	Capacitor Duty Contactor	32 A TP MCCB
2	Capacitor 2	10 KVAR	Capacitor Duty Contactor	32 A TP MCCB
3	Capacitor 3	10 KVAR	Capacitor Duty Contactor	32 A TP MCCB
4	Capacitor 4	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
5	Capacitor 5	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
6	Capacitor 6	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
7	Capacitor 7	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
8	Capacitor 8	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
9	Capacitor 9	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
10	Capacitor 10	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
11	Capacitor 11	50 KVAR	Capacitor Duty Contactor	160A TP MCCB
12	Capacitor 12	50 KVAR	Capacitor Duty Contactor	160A TP MCCB

LT Cable
 2R x 3.5C x 400 Sq.mm XLPE Alu. Armd Cable from MV panel-2



LIST OF EQUIPMENTS

Sl No	M/C No	Description	KW	HP	KVA	VOLTAGE	FEEDER FROM
01	01	HOPPER	5.50	--	--	415V	Soil Wash CP
	02	TRASH SCREEN	3.20	--	--	415V	Soil Wash CP
02	03	FEED CONVEYOR	3.70	--	--	415V	Soil Wash CP
03	04	ROTOMAX	37.00	--	--	415V	Soil Wash CP
04	05	PROGRADE	3.20	--	--	415V	Soil Wash CP
05	06	SUMP PUMP -1	7.50	--	--	415V	Soil Wash CP
06	07	D/W SCREEN MOTOR	2x0.70	--	--	415V	Soil Wash CP
07	08	WING CONVEYOR -1	2.20	--	--	415V	Soil Wash CP
08	09	WING CONVEYOR -2	2.20	--	--	415V	Soil Wash CP
09	10	Wing Conveyor -3	2.20	--	--	415V	Soil Wash CP
10	11	WING CONVEYOR -4	2.20	--	--	415V	Soil Wash CP
11	12	FEED PUMP	7.50	--	--	415V	Soil Wash CP
12	13	D/W SCREEN MOTOR	2.88	--	--	415V	Soil Wash CP
13	14	D/W SCREEN MOTOR	2.88	--	--	415V	Soil Wash CP
14	15	SUMP PUMP -2	7.50	--	--	415V	Soil Wash CP
15	16	DECANTER-1	30.00	--	--	415V	Soil Wash CP
16	17	DECANTER-2	30.00	--	--	415V	Soil Wash CP
17	18	FEED PUMP	18.50	--	--	415V	Soil Wash CP
18	75	HEATER	8x41.30	--	--	415V	Retort CP
19	76	THERMAL OIL PUMP	11.00	--	--	415V	Retort CP
20	77	THERMAL OIL FILLING PUMP	1.10	--	--	415V	Retort CP
21	52	AHU - 12	5.50	--	--	415V	AHU CP-2
22	53	AHU - 13	5.50	--	--	415V	AHU CP-2
23	54	AHU - 14	9.30	--	--	415V	AHU CP-2
24	55	AHU - 15	5.50	--	--	415V	AHU CP-2
25	56	AHU - 11	5.50	--	--	415V	AHU CP-2
26	57	AHU - 16	5.50	--	--	415V	AHU CP-2

Cont. - 6



27	58	SCRUBER	2.20	--	--	415V	AHU CP-2
28	59	COOLING TOWER	1.50	--	--	415V	AHU CP-2
29	100	Effluent Transfer Pump - 1	5.50	--	--	415V	PWTP CP
30	101	Effluent Transfer Pump - 2	5.50	--	--	415V	PWTP CP
31	102	Equalization Tank Blower - 1	2.20	--	--	415V	PWTP CP
32	103	Equalization Tank Blower - 2	2.20	--	--	415V	PWTP CP
33	104	FILTER FEED PUMP - 1	2.20	--	--	415V	PWTP CP
34	105	FILTER FEED PUMP - 2	2.20	--	--	415V	PWTP CP
35	106	COAGULANT DOSING PUMP	0.03	--	--	230V	PWTP CP
36	107	FLOCCULANT DOSING PUMP	0.03	--	--	230V	PWTP CP
37	108	HYPOCHLORITE DOSING PUMP	0.03	--	--	230V	PWTP CP
38	109	COAGULANT MIXER	0.01	--	--	230V	PWTP CP
39	110	FLOCCULANT MIXER	0.37	--	--	415V	PWTP CP
40	111	OZONE DISINFECTION SYSTEM	0.50	--	--	415V	PWTP CP
41	112	SLUDGE TRANSFER PUMP-1	0.75	--	--	415V	PWTP CP
42	113	SLUDGE TRANSFER PUMP-2	0.75	--	--	415V	PWTP CP
43	116	ELECTROMAGNETIC FLOWMETER	0.02	--	--	415V	PWTP CP
44	117	FEED PUMP	5.50	--	--	415V	PWTP CP
45	20	SOIL MIXER	11.00	--	--	415V	SSB-3
46	21	LAB	2X4.00 5X1.00 1.50 0.25	--	--	230V	LAB DB
47	49	AHU-9	2.20	--	--	415V	AHU CP -1

Cont. - 7.



48	50	AHU-10	2.20 ✓	--	--	415V	AHU CP -1
49	51	FILTER PRESS	5.50 ✓	--	--	415V	AHU CP -1
50	98	AHU-17	2.20	--	--	415V	AHU CP -2
51	99	AHU-18	2.20	--	--	415V	AHU CP -2
52	53	FIRE HYDRANT	55.00 5.50	--	--	415V	Main MV Panel-2

ALTERATION

I. Transformer with OLTC

Make : VOLTAMP Transformers Limited
 Sl.No : 15300/1
 Rating : 500 KVA
 Primary : 22000 Volts
 Secondary : 433 Volts
 Amps : 13.12/666.69Amps.

II. HT Cable

- 3 C x 185 Sq.mm 22KV, HT Alu. Armd XLPE Cable
 From LBS-1 to 500KVA Transformer.

III. APFC-1, 150KVAR

Incomer-630A TPN 36KA MCCB

Capacitors and controls

Sl. NO	Bank	Capacitor	CONTACTOR	POWER CONTROLLER
1	Capacitor 1	5 KVAR	Capacitor Duty Contactor	32 A TP MCB
2	Capacitor 2	5 KVAR	Capacitor Duty Contactor	32 A TP MCB
3	Capacitor 3	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
4	Capacitor 4	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
5	Capacitor 5	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
6	Capacitor 6	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
7	Capacitor 7	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
8	Capacitor 8	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
9	Capacitor 9	20 KVAR	Capacitor Duty Contactor	63 A TP MCB

sd
SENIOR ELECTRICAL INSPECTOR
 COIMBATORE.

/ True Copy Forwarded /

sd
 11/10/2024

ASSISTANT ELECTRICAL INSPECTOR
 O/o. The Senior Electrical Inspector
 Coimbatore-641 018.



GOVERNMENT OF TAMIL NADU
ELECTRICAL INSPECTORATE

Phone: 0422-2380223

Mail: seicbe@tn.gov.inFrom
THE SENIOR ELECTRICAL INSPECTOR,
Corporation Commercial Complex
Dr. Nanjappa Road,
Coimbatore 641 018.To
M/s.Hindustan Unilever Limited,
St.Mary's Road,
Kodaikanal - 624 101
Dindigul Dist.Letter No : DGL 1798/SEI/CBE/TC/A2/2021-1 Dated 11.05.2021

Sub: ELECTRICITY – Electrical Installation of voltage exceeding 650 V and upto and including of 33 KV – Installation at the premises of M/s.Hindustan Unilever Limited, St.Mary's Road, Kodaikanal - 624 101 Dindigul Dist. -Electrical apparatus, cable, supply lines exceeding 650V Manufacturer's Test Certificates – Accepted.

Ref: 1 This office letter No: DGL 1798/SEI/CBE/Drg/A2/2018 Dated: 13.3.2019.

2. Your Letter No: Nil Dt. 20.4.2021 received on 3.5.2021

Under Regulation 46 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, the manufacturer's test certificate of following HV equipments are hereby accepted and the original test certificates are returned herewith duly attested.

Sl. No.	Equipment	Make	Manufacturer's Sl.No.	Voltage	Capacity
1	Transformer	Voltamp Transformers Ltd.,	JN 49078/1	22KV/ 433V	1600KVA Dyn 11 with OLTC
2	VCB (2Nos)	Megawin Switchgear -P- Ltd.,	191019/ 13989 & 191020/ 13989	24KV each	800A, 25KA/ 3Sec. 630A, 25KA/ 3Sec.
3	LBS (2 Nos)	Megawin Switchgear -P- Ltd.,	2019215 & 2019214	24KV each	630A, 25KA/ 3Sec. each

Cable :

1. It is noted that 3C x 240 Sq.mm A2XFY 12.7/22KV Polycab India Limited make drawn from Drum No.29AFG19065463 has been used in this installation.
2. It is noted that 3C x 185 Sq.mm A2XFY 12.7/22KV Polycab Wires Pvt Limited make drawn from Drum No.18-12AFG-144937 has been used in this installation.

(Sd) xxxxx

Senior Electrical Inspector (i/c)
Coimbatore

//True copy forwarded//

Assistant Electrical Inspector

Encl: Original Test Certificates – 3Nos.

Copy submitted to: The Chief Electrical Inspector to Government/Chennai

Copy to: The Electrical Inspector/Dindigul

தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்மான கழகம்

சோதனை அறிக்கை

அசல்

படிவம் - அ HTSC : 323

மின் இணைப்பு எண்

தேதி 15.05.2021.

மின் பங்கீட்டுப் : 110 kvss kodaikanal.
 பிரிவின் பெயர் TF-1
 வீதப்பட்டியல் 970 kVA மின் புணர் சர்வே/கதவு எண்
 பெயர் M/S. Hindustan Unilever Ltd, தகப்பனார் பெயர்/கணவர் பெயர்
 தெரு St. Mary's Road, கிராமம்/டவுன் kodaikanal-621101
 மின் மாற்றி எண்
 இடத்தில் மின்சார கருவிகள் அமைக்கப்பட்டு அவை சோதனையிடுவதற்கு தயாராக உள்ளன என்பதை நான்/நாங்கள் தங்களுக்கு தெரியப்படுத்திக் கொள்கிறேன்/தெரியப்படுத்திக்கொள்கிறோம்.

அமைக்கப்பட்டுள்ள மின்சாரக் கருவிகள் விவரம் வருமாறு

விளக்குகளும் மின் விசிரிகளும்	மின்தாங்கி முனைகளின் (Points) எண்ணிக்கை	மின்தாங்கி முனைகளின் மின் ஆற்றல் அளவு (Wattage)	மொத்த மின் ஆற்றல் அளவு
----------------------------------	--	--	---------------------------

விளக்குகள் :

1. SE Dindigul Approval.

SE/DEDU/DGL/AEE/6L/AE.1/
F.HT Doc / D.No: / 21, DT. 13-05-21

மின் விசிரிகள் :

விளக்குகளுக்கும் மின் விசிரிகளுக்கும்
 சுவரில் உள்ள பொருத்தமான அடைப்புக்
 கட்டைகள் (Plugs)

2. SEI Approval : Letter NO: DGL179/
1/SEI/CBE/SC/A2/2021-2, DT. 11-05-2021

1) வீட்டு உபயோகத்திற்கான
 மின் சாதனக் கருவிகளும்
 (Elec. Apparatus) (விசைப்
 பொறிகளும் (Motors) எண்.

விசைப்
 பொறிகள்
 எண்
 குதிரைத் திறன்
 (H.P)

மின் ஆற்றல் அளவு

சமையல் செய்யும் கருவிகள், நீர் சுடவைக்கும்
 கருவிகள், குளிர்ப்பதனக் கருவிகள்,
 விசையேற்றங்கள்

தயாரிப்பு நிறுவனம்

திறன்

வரிசை எண்

மற்றவை (குறிப்பிடல் வேண்டும்) சுவரில் உள்ள
 பொருத்தமான அடைப்புக் கட்டைகள் 5 (ஐந்து)
 மின் ஆற்றலை அதிகப்படுத்தும் சாதனம்
 (Amps) சுவரில் உள்ள பொருத்தமான
 அடைப்புக் கட்டைகள் 15 (பதினைந்து) மின்
 ஆற்றலை அதிகப்படுத்தும் சாதனம் (....)

Load Details

Existing Add Total.

a) motive: 125.31 kw + 680.9 806.21
 + 2HP + 45kVA kw + 42
 45.

2) தொழில் சம்பந்தமானவை
 அரிசி அரைக்க
 எண்ணெய் ஆட்ட
 பருத்தி விதை அகற்ற
 மற்றவை (குறிப்பிடல் வேண்டும்) மற்றும்
 கெபாசிடர் விவரங்கள்

b) Lightining 4.50kw 4.50k
 c) capacitor 150kVAR 300kVAR 450
 kVA

3) வேளாண்மை விசையேற்றங்கள் மற்றும்
 (Agricultural Pumpsets) கெபாசிடர் விவரங்கள்

4) மற்றவை (குறிப்பிடல் வேண்டும்)

806.21 kw + 42 HP + 45 kVA

மொத்தம்: 450kVAR + 4.50kw

எண்ணுடைய/எங்களுடைய இடத்தில் மின்சார கருவிகள் அமைக்கும் வேலையானது சென்னை ஓயர்மேன்
 மேற்பார்வையாளர்கள், ஒப்பந்தக்காரர் உரிம வாரியத்தினரால் வழங்கப்பெற்றுள்ள..... நாளிட்ட

ஒப்பந்தக்காரர்..... எண் உரிமத்தினை

..... உடைத்தாயுள்ள திரு. MERCY electricals

என்றும்..... எண்ணுள்ள தகுதிச்செய்து பெற்றுள்ள அலுவலகம் செய்யப்பட்டது

அவர்களின் நேரடிப்பார்வையில் நடைபெற்றது என்றும் அதன் மூலம் உறுதி கூறுகிறோம், என்றுகூறும்.

MERCY electricals

Plot No.:1, Nehru Nagar,

1st Main, 1st Street,

Opp. Railway Station,

HOSUR - 635 109.

MERCY electricals

EA 2099/03.06.2022

இக்கருவிகள் உள்ள மெயின் கம்பிகளுடன் இணைக்கப்படவேண்டிய கட்டுக்கொள்கிறேன்/கொள்கிறோம்
மின்சாரம் பயன்படுத்தியதற்கான கட்டணரீதை

..... என்ற
முகவரிக்கு அனுப்பி வைக்கவும்.

For HINDUSTAN UNILEVER LIMITED

சாட்சி :

நாள் : 15.05.2021

இடம் : Kodaikanal.

சொந்தக்காரரின் கையெழுத்து

படிவம் - ஆ

மின்சார கம்பிகளை பொருத்தி அமைப்பதற்கு பொறுப்பாயிருந்த ஒப்பந்தக்காரருடைய அல்லது தகுதிச் சான்றிதழ்
வைத்துள்ள நபருடைய அல்லது ஒப்பந்தக்காரரும்/தகுதி சான்றிதழ் உள்ள நபரும் சோந்து எழுத்து மூலமாக
அளிக்கும் அறிவிப்பு

M/s. Hindustan Unilever Ltd.
St. Mary's Road,
Kodaikanal - 624101,
Dindignul DT.

மின்சாரக் கருவிகள் நிறுவப்பட்டுள்ள இடம் :
பற்றிய விபரம்

மின்னோட்டத்திற்கு நிலத் தொடர்பு
உண்டாக்குதல் (Earthing) பற்றிய விபரங்கள்

தொடர்ந்து மின்னோட்டத்திற்கான
நிலத்தொடர்பில் மின்சாரத்திற்கு உறுதியான
தடையமைப்பு (Resistance) பற்றி

1.8 ohm's

வீட்டு உபயோக- த்திற்கான மின் சாதனங்கள்	விசைப்பொறி இயந்திரங்கள்	விளக்குக்கான மின் இயக்கம் செல்லும் பாதை (Circuit)
--	----------------------------	--

- மின் கட்டத்திக்கும் மின்னோட்டத்திற்கான
நிலத்தொடர்புக்கும் இடையே மின் பாயாமல் காப்பீடு
செய்தல் பற்றி (Insulation between Conductor
and earth)
- மின் முனைகளுக்கிடையே மின்சாரம் பாயாமல்
காப்பீடு செய்தல் பற்றிய (Insulation between
Poles)
- மின்தாங்கி முனைகளின் எண்ணிக்கை
(No. of Points)
- தொடர்பு அளிக்கப்பட்ட மொத்த மீன்பு
(Total Connected Load)
- மின்னோட்டத்திற்கான நிலத்தொடர்பில் மின்
பாயாமல் காப்பீடு செய்தல் (Earth Resistance)

: Above 60 meg ohm's

: Above 60 meg ohm's

: List Enclosed.

: 300 kVA + 670 kVA = 970 kVA

: 1.6 ohm's

சான்றிதழ்கள்

மேலே, விவரித்துள்ள மின் கருவிகள் அமைக்கப்பட்டு, என்னால் ஆய்வு செய்யப்பட்டு, சோதனை
பார்க்கப்பட்டுவிட்டன, என்று எனக்கு தெரிந்த வரையில் அவை கீழே குறிப்பிட்டு இருப்பது தவிர மற்றவைகளில்
வேலை ஒப்பந்தத்திற்கு எடுத்துக்கொள்ளப்பட்ட நாளில், அமுலில் உள்ள இந்திய மின்சார விதிகளுக்கும்
ஒழுங்கு முறைகளை ஒட்டியே உள்ளன என்றும் நான் சான்றிதழ் அளிக்கிறேன்.

For MERCY electricals

நாள் : ஒப்பந்தக்காரரின் கையெழுத்து

உரிமம் எண்

உரிமம் காலாவதியாகின்ற நாள்

Authorised Signatory

MERCY electricals
Plot No.:1, Nehru Nagar,
1st Main, 1st Street,
Opp. Railway Station,
HOSUR - 635 109.

நாள் : ஓயர்மேன் கையெழுத்து

தகுதிச்சான்றிதழ் எண்

சான்றிதழ் காலாவதியாகின்ற நாள்

MERCY electricals
EA 2099/03.06.2022

ஒழுங்கு முறைகளிலிருந்து புறம்பானவை ஏதாவது இருந்தால் அவைப்பற்றிய விவரங்கள்.

படிவம் - இ

மின் வழங்குபவரின் அறிக்கை

மின்சார கருவிகள் அமைக்கப்பட்டது 20..... மாதம்..... May..... நாள்..... 15th

அன்று ஆய்வு செய்யப்பட்டு சோதனையிடப்பட்டது என்று இதன்மூலம் சான்று கூறுகிறோம். மின்சார கருவிகள் (Insulation) செய்ததின் மதிப்பு மின்னோட்டத்திற்கான நிலத்தொடரில் தடைவமைவு..... ஆகும். 1956 ஆம் ஆண்டு இந்திய மின்சார விதிகளில் விதி 33-ன் கீழ் செய்யப்பட வேண்டிய மின்சாரம் வழங்கப்படும் இடத்தில் மின்னோட்டத்திற்கான நிலத்தொடர்பு செய்யப்பட்ட திறந்த மின் தொடரின் வரை கோடி (Earthed Terminal) Satisfactory ஒன்றுக்கு வகை செய்யப்பட்டு பயனீட்டாளரின் (Consumer) மின்னோட்டத்திற்கான நிலத்தொடர்பு அமைப்பு (Earth System) இந்த மின் தொடர்புவரை கோடியுடன் தொடர்பு செய்யப்பட்டுள்ளது. இந்த மனைக்கு மின்சாரம் வழங்கப்பட்டு வருகிறது.

மின் அளவிகள் (Make)	திறன்	வரிசை எண்	மின் அளவின்சவர் சீல் எண்	ஆரம்பரிடம்
---------------------	-------	-----------	--------------------------	------------

1.

உரித்தான மின் கட்டண விகிதம்
For HINDUSTAN


Authorised Signatory
பயனீட்டாளரின் கையெழுத்து

For MERCY electricals

மின் கம்பிவேலை செய்து

Authorised Signatory முத்த


உரித்தான மின் கட்டண விகிதம்
உரித்தான மின் கட்டண விகிதம்
கொடைக்கானல்-624101.


தகுதிச்சான்றிதழ் உடைத்தாள்வரின்
கையெழுத்து

MERCY electricals
EA 2099/03.06.2022

குறிப்பு :

- முதல் சோதனையும் ஆய்வும் இலவசமாகச் செய்யப்படும். மின் கருவிகளைப்பொருத்துதலில் ஏற்பட்ட தவறுதலின் காரணமாகவோ அல்லது மின்சாரம் வழங்குவதற்கான நிபந்தனைகளை சரிவர ஏற்றுக்கொண்டு செய்யப்படாததினால் மேற்கொண்டு சோதனை அல்லது ஆய்வு முன்பணமாக ரூ..... செலுத்தப்பட்டால்தான் செய்யப்படும்.
- பணியாளர் யாருக்கும் எந்தவிதமான ஊக்கம் அளிக்கும் வகையில் பொருள்கள் அளிப்பதை பயனீட்டாளர்கள் தவிர்க்க வேண்டுமெனக் கேட்டுக்கொள்ளப்படுகிறார்கள். அப்படி செய்வதினால் வேலை வேகமாக நடைபெறுவதையோ வேலையின் மதிப்பைக் குறைக்கவோ செய்துவிட முடியாது.
- சோதனை அறிக்கை மூன்று படிகளில் எழுதப்படல் வேண்டும். முதல்படி சம்பந்தப்பட்ட உதவி செயற்பொறியாளர் (மின்சாரம்) மூலம் மைய அலுவலகம் யூனிட் அலுவலகத்திற்கு அனுப்பப்படல் வேண்டும். இரண்டாவது பிரிவு அலுவலகத்தில் வைத்துக்கொள்ளப்படல் வேண்டும். மூன்றாவது படியை பயனீட்டாளருக்கு கொடுக்கப்படல் வேண்டும்.

படிவம் - இ-யின் இணைப்பு

இளநிலை பொறியாளர் உதவி பொறியாளரால் (JE / AE) பூர்த்தி செய்யப்படல் வேண்டும்.

- அனுமதி அளிப்பதற்கான பார்வைக் குறிப்பு (பைல் : அல்லது சீ.ஆர்) நீட்டிப்பதற்கான ஆணை (Work Order) எண்ணுடன்
- மேற்பார்வையாளர் வேலை ஆணை எண்
- மின் பங்கீட்டு அமைப்பின் பெயர்
- மின் வழங்கல் நீட்டிக்கப்பட்டால் மின் தொடர்பு கொடுக்கப்பட்ட நாள்
- மின்சாரம் கிடைக்கிறது என்பதை தெரிவிக்கும் அறிவிப்பினைப் பெற்றுக் கொண்ட தேதி

SE / Diodi gul.

SE / DEDC / DGL / AEE / GL / AR.1 / F. HT DOC / D. NO. / 21. 04. 13.5:

SE1 / Coimbatore

Letter No: DGL 1798/SE1 / CBE / SC / A2 / 2021-2

Dated. 11.05.2021.

15.05.2021.

Reg fees

6. வசூலிக்கப்பட்ட எஸ்.சி. கட்டணம்

ரூபாய்
Rs. 1000/-
Rs. 536000/-
Rs. 150 Cr

ரசீது எண்

தேதி

DGL 105450107122
0101300820,
dt. 07.12.2020.

7. வசூலிக்கப்பட்ட காப்புத் தொகை

8. வசூலிக்கப்பட்ட மீட்டர் காப்புத் தொகை

9. வசூலிக்கப்பட்ட விஸ்தரிப்புக் கட்டணம்

10. வசூலிக்கப்பட்ட மதிப்பீடு தொகை

11. இதரக் கட்டணம் (பெயர்-மாற்றம்) MM

12. ஒப்பந்தம் பெறப்பட்டுள்ளதா? இல்லையா?

13. ஒப்பந்தம் சான்றளிக்கப்பட்ட மின் பளு அளவு (Contracted Load)

14. ஓராண்டுக்கான சிறப்பு பிணையத் தொகை கட்டணம் சிறப்பு பிணையத்தொகை

15. மின் இணைப்பு வழங்கப்பட்ட நாள் வீதப்படி

Rs. 1208860/-
Rs. 390850/-

DGL 10545011003211
01343155, dt. 10.03.21.

DGL 105450113052
1101369561,
dt. 13.05.2021.

: 300 + 670 kVA = 970 kVA.

: 15.05.2021, TF.I.


உதவி செயற்பொறியாளர் / மின்சாரம்
உதவி செயற்பொறியாளர்
தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்தல் கழகம்
கொடைக்காணல்-624101.

இளநிலை பொறியாளர் / உதவிப் பொறியாளர்

அலுவலகத்தில் பூர்த்தி செய்யப்படல் வேண்டும்

1. வேலைத் திட்டப் பதிவேட்டில் பதிவு செய்யப்பட்டுள்ளது

2. பிணையத் தொகை பதிவேட்டில் குறிக்கப்பட்டுள்ளது தொகுதி

3. பயனிட்டாளர் பேரேட்டில் எடுத்து எழுதப்பட்டது தொகுதி

4. பிணைய முன்பணம் பேரேட்டில் எழுதப்பட்டது.

5. ஒப்பந்தப் பதிவேட்டில் எடுத்து எழுதப்பட்டது.

6. ஒப்பந்தம் சரிபார்க்கப்பட்டது

7. பத்தாண்டுக்கான சிறப்பு பிணையத் தொகை ரூ.

8. பத்தாண்டுகளுக்கு ஆண்டுக்கு குறைந்தபட்ச தொகை ரூபாய்

மின்சாரம்
TAMIL NADU ELECTRICITY BOARD

: பக்கம்

: பக்கம்

: பக்கம்

: பக்கம்

கணக்கர் படடியல் கண்காணிப்பாளர்

படடியல் எழுத்தர்

முற்றிலும் பூர்த்தி செய்யப்பெற்ற இச்சோதனை அறிக்கையின் நகல் ஒன்று பெற்றுக்கொண்டேன்.

INDUSTRIAL UNILEVER LIMITED

மின் இணைப்பு உரிமையாளர்

Penalise company for dumping toxic waste in Kodaikanal: Activists

OP ARULIN IDC
CHENNAI, JUNE 23

Civil activists have demanded the government to initiate action against an FMCG major for unauthorised decontamination of mercury-contaminated soils near its erstwhile mercury factory site adjacent to the wildlife sanctuary at Kodaikanal.

Violating the National Green Tribunal order of November 1, 2018, the firm has been dumping toxic soil waste in the place threatening the environment and the people.

In a letter submitted to environment minister Siva V. Meyyanathan on Wednesday, the activists said: "After a huge protest of local residents and social activists over the

"After a huge protest of local residents and social activists over the FMCG major's illegal mercury dumpsite in Kodaikanal, the TNPCB ordered shutdown of the factory citing violation of hazardous waste rules in 2001. And 20 years later, the company continues to violate the rules"

FMCG major's illegal mercury dumpsite in Kodaikanal, the TNPCB ordered shutdown of the factory citing violation of hazardous waste rules in 2001. And 20 years later, the company continues to violate the rules".

"The photographs sent by local residents show excavated soil stored in the open exposed to the monsoon rains. The consent to operate issued by TNPCB stipulates that soil

should be done.

Still no study has been carried out by the TNPCB, and the company has been allowed to excavate highly toxic soil, and process and handle mercury wastes without a valid authorisation. The unauthorised work has been ongoing since December 2020, he alleged.

The excavated soil with high mercury concentration - a hazardous waste - has reportedly been stored in the open in violation of TNPCB consent. Mercury is being released into Pambar Shola and Kodaikanal Wildlife Sanctuary.

Mody, a Kodaikanal resident and a member of the Supreme Court monitoring committee-appointed local area

environment committee, said, "We are keen to see a speedy, comprehensive and effective clean-up process in Kodaikanal." However, we are concerned with the continued failure of the company to adhere to the law, and of TNPCB to enforce," said Mody.

The activists demanded the TNPCB to revoke the consent to operate, commission an extensive study as stipulated by the NGT and prosecute the company and its executives for violating the laws. The company must immediately remove the soil dumped in the open and store it inside closed premises. They demanded an extensive site assessment and ecological risk assessment study.

HUL BEGINS SOIL-REMEDIATION WORKS IN KODAIKANAL

SV KRISHNA CHAITANYA @ Chennai

THE Hindustan Unilever Limited (HUL) has begun remediation works at the mercury-contaminated site in Kodaikanal, while civil society activists claim the company has violated the order of National Green Tribunal (NGT) and don't have some of the statutory approvals. The activists petitioned Environment Minister Siva Meyyanathan to stop the ongoing illegal handling of mercury wastes by the company.

Refuting the allegations, a HUL spokesperson told *Express* that the soil remediation was being conducted after both the NGT and the Supreme Court agreed with the company to carry out the remediation. "All activities at the site are being

carried out in full compliance with all guidelines, applicable standards, and permissions as issued by the NGT, Tamil Nadu Pollution Control Board (TNPCB) and Central Pollution Control Board (CPCB). Further, all the required statutory clearances have been obtained. At present, commissioning trials are being carried out after receipt of the Consent to Operate. Full-scale remediation will begin once commissioning is completed, and Covid-related restrictions are lifted."

In 2018, the NGT issued two directions saying the clean-up should be done only after obtaining all authorisations from TNPCB, and that an extensive site assessment and ecological risk assessment study should be done. Activists allege that,

so far, no study has been carried out, and that HUL has been allowed to excavate highly toxic soil, and process and handle mercury wastes without a valid authorisation under Hazardous and Other Wastes Rules, 2016. The work has been ongoing since December 2020.

Chennai-based activist Nityanand Jayaraman said photographs sent by residents show what appears to be excavated soil stored in the open exposed to the monsoon rains.

The Consent to Operate issued by TNPCB stipulates that soil should be stored on an impervious surface inside a closed room. Such open dumping is a certain recipe for disaster. Mercury is a potent neurotoxin, and is particularly dangerous in its organic form.

caught from a pond in the Periakulam plains fed by Pambar stream were analysed by IIT-Hyderabad over two years. All samples had mercury at levels of concern, especially for pregnant women as mercury could cause harm to the developing fetus," Jayaraman said.

HUL spokesperson said the utmost care was being taken to prevent any release of soil outside of the factory boundary supported by the retaining walls and silt traps that have been set-up. Any hazardous waste generated during remediation will be disposed of only after receiving the Hazardous Waste Authorisation. Following the NGT order to conduct a site assessment study, National Environmental Engineering Research Institute (NEERI) ini-

tiated the study in 2019. However, the study got delayed due to the nationwide lockdown because of Covid. "The site assessment study report is in the final stages of processing by NEERI. HUL is committed to completing full-scale remediation in accordance with the standards and norms approved by TNPCB and the Courts."

HUL said the experts' studies quoted by the complainants were placed before the NGT and the Supreme Court. In March 2019, the Supreme Court dismissed the petition and allowed the soil remediation to proceed at the approved remediation standard of 20mg/kg.

Navroz Mody, a Kodaikanal resident and member of the Supreme Court Monitoring Committee-appointed Local Area

Environment Committee, and other activists have urged the State government to take urgent action to stop the illegal excavation, revoke the Consent to Operate, commission an extensive study as stipulated by the NGT and prosecute Unilever and its executives for continuing to disrespect the laws of the land.

In March 2001, after residents exposed Unilever's illegal mercury dumpsite in the town, TNPCB shut down the factory citing violation of Hazardous Waste Rules. Twenty years on, the company continues to violate Hazardous Waste rules.

Sources told *Express* that a TNPCB team has inspected the remediation site based on instructions by Environment Secretary Supriya Sahu.

Recipe for disaster?

The Consent to Operate stipulates that soil should be stored on an impervious surface inside a closed room. This is because mercury, a neurotoxin, is particularly dangerous when it enters the aquatic environment

"The factory shares a boundary with Kodaikanal Wildlife Sanctuary, and drains into the Pambar Shola through the Pambar stream which feeds the Vaigai. Soil-bound mercury is continuously draining into the Pambar shola, and will build up along the aquatic food chain and to dangerous levels in fishing and insectivorous birds and animals. Samples of fish

AUTHORISATION No. 21HFC15372348 dated 10/08/2021

Proceeding No. T2/TNPCB/F.1039DGL/HWA/RL/DGL/2021 dated 10/08/2021

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Fresh- M/s. HINDUSTAN UNILEVER LIMITED, S.F.No. TS 5/2, KODAIKANAL Village, KODAIKKAANAL Taluk, Dindigul District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: 1. Application No. 15372348 dated: 28.09.2020 under HOWM Rules, 2016
2. HWA-IR.No. 1039DGL/HWA/RL/DEE/DGL/2021 dated 25.07.2021

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 21HFC15372348 and dated : 10/08/2021
2. Whole Time Director- Supply Chain of M/s. HINDUSTAN UNILEVER LIMITED is hereby granted an Authorisation based on the enclosed signed Inspection report for generation & handling of hazardous or other wastes or both on the premises situated at S.F.No. TS 5/2, KODAIKANAL Village, KODAIKKAANAL Taluk, Dindigul District.

Sl No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	2.0 T/Annum	Generation, Collection, Storage, Transportation to TNPCB Authorized Recycler (Recyclable)
2	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.2-Spent ion exchange resin containing toxic metals	1.0 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
3	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	80 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
4	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1-Exhaust Air or Gas cleaning residue	12.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
5	Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/l	73.25 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
6	Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/l	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
7	Schedule II /Class B: Based on Total Threshold Limit Concentration [TTLC]	B1-Asbestos concentration limit equal to (or) more than 10000 mg/kg	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)

3. This authorization shall be valid for a period upto 31/03/2023.

The Authorization is issued subject to the following general and special conditions annexed.

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

A. GENERAL CONDITIONS OF AUTHORIZATION

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on “Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty”.
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier’s premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.
11. The hazardous and other wastes shall be transported from the occupier’s establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.

12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

ADDITIONAL SPECIFIC CONDITIONS

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall treat the mercury contaminated soil as per Site Specific Target Level of 20 mg/Kg as mentioned in Hon'ble NGT order
3. The unit shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while handling of hazardous waste.
4. The unit shall generate, collect, store and transport the HW Item 5.1 -Used or spent oil to TNPCB Authorized HW Recyclers having valid consent under Water & Air Acts & Authorization under HOWM Rules, 2016.
5. The unit shall generate, collect, store and transport the HW Item 35.3-ETP sludge to common TSDF of TNWML, Virudhunagar for landfill in the SLF as per agreement made.
6. The unit shall generate, collect, store and transport the HW Items 35.1 & 35.2 to common TSDF of TNWML, Gummudipoondi for incineration as per agreement made
7. The hazardous wastes generation during remediation process under Schedule II/Class A (A7) & Class B (B1) shall collected stored and transport to common TSDF of TNWML, Gummudipoondi & Virudhunagar for incineration & landfilling as per agreement made.
8. The unit shall store the hazardous waste items 5.1, 35.1, 35.2, 35.3 under Schedule-I & Class A (A7) & Class B (B1) under Schedule-II on impervious floor under closed shed within the premises for a period not exceeding ninety days as per the Rule (8) of HOWM Rules, 2016.
9. It shall be ensured that there is no seepage or leachate generation from the hazardous waste stored or stocked within the premises.
10. The unit shall maintain records in FORM-3 for hazardous waste generation & disposal, furnish Annual Returns in FORM-4 for every financial year before 30th June & manifest document in Form-10 for transport of hazardous waste as per provisions of HOWM Rules, 2016.
11. The unit shall update information on HW details in the display board installed at the factory entrance gate regularly.
12. The unit shall furnish monthly progress report on the remediation process to TNPCB Corporate office and District office.

13. The unit shall operate with valid Consent under Water Act & Air Act, Authorization under HOWM Rules, 2016 at all times.

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

To

Whole Time Director- Supply Chain
HINDUSTAN UNILEVER LIMITED
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai
Pin:400039

Copy to:

1. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL AT CHENNAI (SZ)

ORIGINAL APPLICATION No. 161 OF 2021

BETWEEN

TRIBUNAL ON ITS OWN MOTION

UNDER THE CAPTION PENALISE COMPANY FOR DUMPING TOXIC WASTE IN
KODAIKANAL : ACTIVISTS AND HUL BEGINS SOIL- REMEDIATION WORKS IN
KODAIKANAL

Versus

1. THE CHIEF SECRETARY TO GOVT. OF TAMIL NADU
 2. THE CHAIRMAN CENTRAL POLLUTION CONTROL BOARD
 3. THE SECRETARY TO GOVT. OF TAMIL NADU DEPARTMENT OF ENVIRONMENT
CLIMATE CHANGE & FORESTS
 4. THE CHAIRMAN TAMIL NADU POLLUTION CONTROL BOARD
 5. HINDUSTAN UNILEVER LIMITED (HUL) REP. BY ITS CHAIRMAN & MANAGING
DIRECTOR
 6. THE DISTRICT COLLECTOR DINDIGUL DISTRICT
- ... Respondents

**TYPEDSET OF DOCUMENTS FILED ON BEHALF OF THE 5TH RESPONDENT
(Hindustan Unilever Limited)**

[VOLUME – 1]

**M/s.R.Parthasarathy (1A/1995)
Rahul Balaji (670/1995)
Madhan Babu (1450/2002)
Vishnu Mohan (2572/2012)
Rangasaran Mohan (4026/2019)**

Counsel for 5TH Respondent

+91-9840296213
madhanbabu@parasarans.com

No.8, Old No.13, 8th Street,
Dr. Radhakrishnan Road, Mylapore,
Chennai – 600 004